

## BEFORE NATIONAL GREEN TRIBUNAL

OA No.127/2024

In the matter of

Naathu Ram

...

Applicant

Versus

Ministry of Road Transportation  
and Highways & Ors

....

Respondents

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Place: New Delhi

Dated: 21 / 03 / 2025

Note:- All the parties are served.

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Reply on behalf of R.G. Buildwell i.e. Respondent No.10Most respectfully showeth:

1. That the above OA no.127/2024 has been filed before this Hon'ble Tribunal raising issues in relation to the National Highway-707 undertaken by Ministry of Road Transport and Highway (MoRTH) under which the then existing single lane of NH-707 from Paonta Sahib to Gumma section, 0.00 Km to 97.00 Kms, in the state of Himanchal Pradesh, was proposed to be upgraded to two lanes with paved shoulder (hereinafter referred to as "*NH-707 rehabilitation and upgradation project*"). Pertinently, the above is one of the World Bank projects.
2. That the above NH-707 rehabilitation and upgradation project was divided into 5 packages, being package-1 to package-5, and each package was awarded to different contractors/agencies.

3. That the package-2 from Km 25.000 to Km 50.000 from Hewna to Ashyari, was awarded to the Respondent no.10.
4. That as per signed agreement the above stretch/segment of 25 kms Km 25.000 to Km 50.000 fall under Package-2 & the land was handed over to the Respondent no.10/contractor through memorandum signed on 15th March 2021. The construction works under package-2 are carried out within provided ROW and duly demarcated by the revenue department of the state of Himanchal Pradesh. Copy of Memorandum signed on 15.03.2021 is annexed hereto and marked as **Annexure R-1**
5. That Respondent No.10 has been and is executing the works under package-2 in accordance with the stipulated terms of the contract and due compliance of and regard to applicable laws and regulations. It is pointed out herein that shifting/relocating of existing water lines/pipes, handpumps etc falling under package-2, is part of the work order issued to the Respondent no.10, and the same has to be executed in such a way that till the existing facility/utility is relocated/shifted, the existing water lines continue to function to ensure water supply to the nearby villages/users.

6. That in the aforesaid OA No.127/2024, this Hon'ble Tribunal had passed order dated 06.02.2024 wherein this Tribunal had directed to constitute joint committee and further directions to the joint committee to carry out spot inspection and submit report.
7. That the joint committee as constituted in compliance of directions of this Hon'ble Tribunal under order dated 06.02.2024, carried out spot inspection on 12.03.2024 and 21.03.2024 and has since submitted final report dated 22.07.2024 (Pg 2036-2065) in relation to 0.00Kms to 97.00 Kms from Paonta Sahib to Gumma section.
8. That it is evident from the final report of the joint committee that the committee having examined the allegations/issues raised by the applicants in paragraphs no.5,6,7,8,11,12 and 15 of the OA No.127/2024 and after examination of the same, has categorized applicant's allegations in 6 categories and has dealt with the same in paragraphs 3.1.1 to 3.6.3 of the final report and has also mentioned in paragraph 4 of the report its observations, recommendations and conclusion on each of the allegations.

9. That the 1<sup>st</sup> allegation of the applicant is relating to the avoidance of EIA notification 2006.
10. That the above allegation has been examined by the joint committee in paragraph 3.1.1 as under:-

**3.1.1 Avoidance of Requirement of Environmental Clearance by taking advantage of item 7(f) of the EIA Notification 2006. Pg 2043-2044 final Report)**

*According to current regulations, a prior environmental clearance (EC) is required if, the proposed expansion involves more than 100 km of length of additional right of way (RoW) or land acquisition greater than 40m on existing alignments and 60m on re-alignments or by-passes. Further, as per EIA Notification, 2006 and subsequent amendment dated 22.08.2013, only such project which meets both the conditions i.e. threshold length of the highway and envisaged expansion width (RoW or land acquisition) of the highway, would require a prior EC.*

*As depicted in the table above, because the necessary Right of Way (RoW) or land acquisition for all segments of NH 707 in question (0.00-97.00 Km and 97.00-103.00 Km) is below the 40 m threshold, the Ministry of Road Transport and Highways (MoRTH) isn't required to obtain Environmental Clearance. This holds true even if the total length of 103.55 Km isn't segmented as alleged, to reduce it to less than 100 Km. Consequently, there appears to be no requirement for MoRTH to segment the highway to circumvent the need for Environmental Clearance.*

***Based on the aforementioned facts, the allegation made in the Original Application that MORTH has taken advantage of Item 7(f) of the EIA notification 2006 by dividing the highway to reduce its length to less than 100 Km doesn't seem correct and justified.***

11. That the committee having examined the allegation of the applicant of avoidance of EIA Notification dated 2006, has concluded in **Page 2044 -2045 of the final report** that the allegation is not justified and correct.
  
12. That the committee has further observed that though the project does not fall under the purview of the EIA Notification dated 2006 and its amendments yet following clearances were required to be obtained from various departments for execution of the above project.
  - (i) *Tree cutting permission from appropriate authority for forest and non-forest area as per prevailing laws:-*
  - (ii) *Consent to Establish and Consent to Operate for construction machineries from State Pollution Control Board under Air Act, 1981 and Act, 1974:-*
  - (iii) *NOC from appropriate authority for setting up the construction camps:-*
  - (iv) *Permission from ground water authority for abstracting any ground water:-*
  - (v) *Permission from the Irrigation dept. for abstraction of water from surface sources:-*
  - (vi) *Permission from mining Deptt. /appropriate authority for procurement of aggregates, sands and borrow area:- Requisite permissions obtained from concerned State Authority.*
  - (vii) *Clearance for diversion forest land under Forest Conservation Act, 1980:-*

- (viii) *Social impact Assessment Study as per applicable provisions of LARR, 2013:-*
- (ix) *Wildlife clearance for stretches passing through protected areas under Wildlife Protection Act, 1972:-*
- (x) *Permission from State Board of Wildlife (SBWL) and National Board of Wildlife (NBWL) for crossing any tiger corridor notified in section 38O(1g) under Wildlife Conservation Act, 1972:-*
- (xi) *Permission from SBWL and NBWL for crossing conservation reserve notified under Wildlife Protection Act, 1972:-*
- (xii) *CRZ clearance for CPZ area falling in the project alignment:-*

13. That referring to the above clearances/permissions and examination thereof, the committee has stated in **Page 2045** that permissions mentioned at Sl. No. (ix) to (xii) are not applicable to this project and that representatives of MoRTH have submitted to the committee that permission mentioned at sl. No. (i) to (viii) were obtained from the concerned authorities.

14. That Respondent No.10 submits that it has obtained necessary permissions as mentioned at Sl. No. (ii), (iii), (iv), (v) and (vi). The details of permissions obtained by Respondent No.10 are as under:-

- (i) Consent to operate dated 06.07.2022, 29.07.2022, 15.03.2023, 24.05.2023 and 04.09.2024 obtained from Himanchal Pradesh Pollution Control Board under the

water (prevention and control of pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 annexed as Annexure R-2 Colly.

- (ii) NOC from village panchayat for setting up the construction camps annexed as Annexure R-3.
- (iii) Permissions from Ground Water Authority for extracting ground water along with consent obtained from private land owner annexed as Annexure R-4.
- (iv) Permission from the Irrigation Department/Jal Shakti Vibhag for extracting of water from surface resources annexed as Annexure R-5.
- (v) Permission from mining department i.e. District Sirmaur Himanchal Pradesh, for procurement of aggregates and sand annexed as Annexure R-6 Colly.

15. That in view of the above permissions/consents obtained by Respondent no.10, it is established that Respondent no.10 has been and is executing the works under package-2 after obtaining all necessary and due permissions, and that, allegations in above OA No.127/2024, in so far as the package-2 is concerned, are baseless and devoid of any merit and substance.

16. That the Respondent No.10 now proceeds further to highlight other allegations of the applicant, which has been examined by the joint committee in paragraph 3.2, 3.3, 3.4, 3.5 and 3.6 of the final report.
17. That 2<sup>nd</sup> allegation that has been examined by the joint committee in paragraph 3.2 is as under:-

**3.2 Permission not taken for diversion of forest land for passing through reserved forest areas in Paonta Sahib and Renuka divisions. Page 2048 final report**

On the above, the joint committee noted in **Paragraph 3.2 at Pg 2048 (Final Report)** that MoRTH has provided information on the above and the data on the permission granted for forest land diversion, accessible on "Parivesh" portal reveals that forest clearance under Forest Conservation Act, 1980 was granted to HPPWD for Paonta forest division and Renuka ji forest division. The committee has attached the said permissions as Annexure-A2 and Annexure-A3 respectively to the final report.

Based on the above the committee concluded at **Pages 2048 in paragraph 3.2** that allegation made in the application that the permission for diversion of forest land for passing through the forest area in Paonta sahib and Renuka ji divisions does not seem to be correct.

18. That 3<sup>rd</sup> allegation that has been examined by the joint committee in paragraph 3.3 is as under:-

**3.3 Illegal felling of trees across the hill slopes.**

On the above allegation, the committee has mentioned details of violations reported by the forest department regarding illegal felling of trees and other issues in Table-6 in **Page 2049** and has referred to the damage report dated 27.03.2024 H.P. forest department.

19. That on the issue of illegal felling of trees across the hill slopes, Respondent no.10 submits that Tree cutting works were carried out under supervision of MoRTH by third party. Therefore, it is not tenable and correct to allege that the Respondent No.10 illegally fell trees across the hill slopes under package-2.As mentioned hereinafter that Respondent no.10 has already deposited/paid compensation as per the report of the forest department on account of dumping of muck, which in humble submission of the Respondent No.10 is attributable to adverse weather conditions including heavy rainfall, cloud burst and landslides etc.
20. That 4<sup>th</sup> allegation that has been examined by the joint committee in paragraph 3.4 is as under:-

3.4 Damage to natural resources of drinking water (rivulets) by filling with debris. (Page 2049 final Report)

As per the committee during spot inspection it observed that villagers had been using flexible pipes to transport water from nearby streams for irrigation and drinking. The committee has observed that these streams flow through culverts constructed or modified during highway development, and they connect to the river flowing in the area.

Based on spot inspection, the committee has observed at **Page 2049** that *it is true that many of these streams were found to be obstructed with debris and sediments, leading to damage to the flexible pipes and consequently disrupting water supply to the villages.*

The committee has further observed at **Page 2050** that there were conflicting views on the reason for obstruction as the applicant was attributing it to contractor's negligence and the Ministry and contractors were attributing it to natural landslides.

The committee observed at **Pg 2050 in paragraph 3.4** that *both the representatives of MoRTH and its contractors have expressed their willingness to address the issue of damage to the flexible water pipes and water source in the affected villages. Administration may issue necessary directions to the contractors through MoRTH in this regard.*

21. That the Respondent no.10 submits that it has not caused any deliberate or intentional damage to natural sources of drinking water by the filling with debris as alleged or at all. It is denied that Respondent no.10 has caused any damage to culverts or any other natural source of drinking water.

22. That Respondent no.10 while executing work under package-2 was required to replace the old and defective existing culverts with new and wide precast culverts. The respondent no.10 in order to keep the environment including natural water resources unharmed and protecting the same from pollution, has designated location to produce precast culverts so that no pollution is caused due to cement dust etc. Respondent no.10 would precast culverts at designated location and then bring precast culverts to the place where old culverts were to be replaced, and would replace old culverts with new culverts. This practice saved nearby water resources and environment from pollution which generally occasions due to general practice of construction on site construction. The photographs being placed herewith demonstrate that Respondent no.10 had exercised due diligence and care to save and protect water streams from any kind of pollution while replacing old culverts with precast new culverts. Copy of photographs are annexed hereto and marked as Annexure R-7
23. That it is further submitted that the package-2 of NH-707 rehabilitation and upgradation project experienced many

landslides due to unprecedented heavy rainfall in Himachal as a result whereof the state government vide Notification No.REV (DMC) (F) 2-5/2023 dated 18.08.2023 had declared the whole state of Himanchal Pradesh as natural calamity affected area. It is submitted that there was unprecedented rainfall/landslides and extremely adverse weather conditions which also caused damage to the project and muck disposal sites. Copy of Notification No.REV (DMC) (F) 2-5/2023 dated 18.08.2023 is annexed hereto and marked as **Annexure R-8**

24. That it is reiterated that Respondent No.10 has deep and strong sense of belonging and regard for natural resources and has not done anything that could lead to damage or pollution of natural water resources, however, the unprecedent rainfall, landslides and adverse weather conditions might have resulted in damage and pollution of natural water resources, which is beyond control of the Respondent No.10.
25. That 5<sup>th</sup> allegation that has been examined by the joint committee in paragraph 3.5 in the final report is as under:-

3.5 **Illegal use of Gelatin in explosives for road construction.**  
**(Page 2050 final report)**

The committee has concluded on the above issue that MoRTH's contractors had provided blasting schedules to the district administration. Permissions were issued by concerned SDM.

Thus, the committee has concluded in **paragraph 3.5 at Page 2050 of Final report** that *the explosive used for the controlled blasting with the permission of District Administration may not be termed as illegal, as alleged in the original application.*

26. That 6<sup>th</sup> allegation that has been examined by the joint committee in paragraph 3.6 in the final report is as under:-

**3.6 Muck dumping beyond the designated sites and the violation of Construction & Demolition Waste Management Rules, 2016. (Page 2050 final report)**

The committee observed at **Page 2050** that from the documents provided by MoRTH, it is noted that the contractors have selected total 41 Muck dumping sites in Sirmaur region with total capacity of 48,45,081 cum. and out of which 36 sites, 99,360 cum capacity has been utilized by dumping Muck.

In Table-7 at **Page 2051** it is mentioned that in Package-II 13 dumping sites were selected as per Annexure-15 to the report. The total dumping capacity of the said 13 sites is 10,59,379, out of which 8,77,040 cum has been utilized.

27. That on the above allegation of muck dumping beyond the designated sites, Respondent no.10 submits that for package-2

as noted by the committee that total 13 dumping sites were designated, and out of the said 13 dumping sites the under mentioned 6 dumping sites have been provided by the MoRTH duly demarcated by the State Revenue Authority. The details are tabulated below:-

3. The details of land acquired for dumping sites are as under:

Sr. no.	Name of village	Design chainage (m)		Area (in Ha.)
		From	To	
1	Barwas	25650	25700	0.0674
2	Barwas	27350	27550	0.4762
3	Kamrau	30100	30600	0.6448
4	Kamrau	32800	33050	0.3654
5	Chadeau	47800	48000	0.2576
6	Chadeau, Ashyari	48600	48800	0.6474
	<b>Total</b>			<b>2.4588</b>

Authorised signatory of M/s  
R.G. Buildwell Engineers  
Ltd.

Representative of Ministry of  
Road Transport & Highways  
परिवहन विभाग / Project Director  
सड़क परिवहन एवं राजमार्ग नगरपालिका  
Ministry of Road Transport & Highways  
भारत सरकार / Government of India  
प.क.इ. पाँवटा सहिब / P.I.U. Paonta Sahib

28. That besides the above 6 dumping sites, Respondent no.10 as per the contract conditions could arrange suitable area for muck disposal. Accordingly, Respondent no.10 arranged unused, worthless and suitable private lands for the muck disposal/dumping. Respondent no.10 has entered necessary arrangements/agreements with the said private landowners. It is pointed out herein that the said private landowners had requested ground improvement with hill cutting materials and in view of such requests work of ground improvement was done

by Respondent no.10. The Respondent no.10 had entered agreement for 7 private lands to be used as designated sites for package-2. Thus, in total 13 designated sites were arranged for package-2. Copy of documents executed by private landowners are annexed hereto and marked as Annexure R-9

29. That it is submitted that the Muck Management Plan (MMP) of package-2 was already conveyed and approved by the MoRTH. All the dumping zones, i.e. designated site under package-2 covered with approved MMP and the suitable protection work i.e Gabbion wall provided at each dumping zone. It is, therefore, wrong to allege that there was violation of construction and demolition waste management Rules, 2016 as alleged or at all in executing of the above NH project. Copy of MMP with photographs demonstrating provisions of Gabbion wall being put in place at all dumping/ designated sites are annexed hereto and marked as Annexure R-10

30. That as noted by the committee in the final report that total dumping capacity of the said 13 sites in package-2 is 10,59,379, out of which 8,77,040 cum has been utilized. Therefore, when designated dumping sites are lying unfilled, which can be

utilized by Respondent no.10 for muck dumping, allegation that Respondent no.10 has been dumping muck on non-designated sites turns out to be devoid of any merit and substance.

31. That it is submitted that H.P. state pollution control board has issued letter dated 13.02.2024 (**Pg 3154 Annexure-30 Colly final report**) wherein it was mentioned that during inspection of NH-707 from Hewna - Ashyari (Package-II) on 13.02.2024 and certain observations were made with regard to disposal of Muck at designated sites and non-designated sites and it was stated in the letter that Respondent no.10 should respond immediately and submit compliance in terms of the letter.
32. The letter was replied by R.G. Buildwell vide letter dated 08.03.2024 with clear and express contention that *dumping of Muck has not been done at any non-designated site* (**Pg 3157-3178 Annexure -30 Colly final report**) and has submitted compliance in terms of the letter dated 13.02.2024. However, the committee has not made any observation on the letter dated 08.03.2024 submitted by Respondent no.10 and the same has gone unnoticed.

33. That in paragraph 3.6.2 of the final report the committee has done the analysis of damage reports provided by various departments, due to landslides and unscientific Muck dumping.
34. That it is submitted that in paragraph 3.6.2 the committee has done analysis of damage report of District Disaster Management Authority (DDMA), and in the said report, the committee has concluded at Pg 2053 that no conclusion can be withdrawn from the reports/information provided by DDMA.
35. That the committee has done analysis Damage report of forest department (Annexure-26 to the final report) of division forest officer dated 08.07.2025 wherein amount of Rs.90,60,000/- has been assessed to repair the damage. Report does not name any contractor, and the committee has observed at **Page 2053** that examination of damage report of the forest department by the joint committee revealed that out of total loss 90,60,000/-, a loss of Rs.52,60,000/- is attributed to the Muck dumping in forest area due to heavy landslides and the opening of the road in emergency situations. The committee has further noted that the district administration has confirmed that verbal instructions were issued during heavy rains and landslides to open the roads and that the scientific disposal of Muck

was not feasible under these conditions. Respondent no.10 submits that the alleged damage reported by forest department, in so far as package-2 Km 25.000 to Km 50.000 is concerned, is entirely due to heavy landslides and rainfall and instructions issued by District Administration during heavy rain and landslides to open the roads. The forest department immediately verify the affected forest land & found that some forest land got damaged with sliding material accordingly forest department analyzed the damages of forest land & issue the damage report to us. accordingly, Respondent-10 paid the damages further Anx-as bellow as tabulated & no any damage reported after 18.04.2024.

36. That it shall be pertinent to point out that in the hilly area like Himanchal the incidents of landslides etc. occur frequently during every monsoon season, and this regard an incident of July 2021 may be noted when a major landslide occurred near village Badwas Km 27+200 due to heavy rainfall. Due to landslide and heavy rainfall around 200 mtr of existing road was completely washed away, however, this incident has gone unnoticed by the joint committee. The above incident was studied by the geological survey of India and photographs

annexed with the report demonstrate magnitude of destruction due to heavy rainfall similar is the report of geological survey of India of monsoon season of 2022. It shall be relevant to reiterate that in 2023 Himanchal Pradesh was declared as “Natural calamity affected area” by Government of Himanchal Pradesh. Therefore, it is humble submission of Respondent no.10 that adverse weather conditions including heavy rainfalls landslides, storm, cloud burst etc are solely responsible for flooding of area overflow of rivers and several other environmental disturbances. Copy of Report of Geological Survey of India along with photographs for the year 2021 and 2022 is annexed hereto and marked as **Annexure R-11 and R-12 respectively.**

37. That it is submitted that during adverse weather conditions the project faced several natural landslides and heavy incessant rainfall, which caused unimaginable obstacles in the execution of the work.
38. That the adverse weather conditions and heavy landslide resulted in blockage of the highway and vehicles and various persons, families getting stranded. In such adverse weather

conditions, there had been times when district administration had issued verbal instructions to the contractors including Respondent no.10 open the highway. As per instruction of district administration, the highway was opened in such urgent and emergency situations when scientific disposal of muck and the material carried by heavy landslides and rainfalls was not possible. The joint committee has mentioned in the final report that the district administration has confirmed to have issued verbal instructions as mentioned above. But without appreciating the demand of times when there were adverse weather conditions and further without appreciating instructions of district administrations to open the highway, and the said compensation has been paid by Respondent no.10 without prejudice. -

Sr. No.	DR.NO.	Date	Amount	Remarks
1	142/28	23.06.2022	52800	Damage amount paid to forest department Kaffota range
2	093/729	08.12.2023	7000	
3	142/43	15.01.2024	7000	
4	142/45	17.02.2024	7000	
5	142/47	18.03.2024	10500	
6	142/48	18.04.2024	3500	
			87,800	

39. That therefore, the Respondent no.10 has paid damages as imposed by the forest department, however, the same is without prejudice to rights of Respondent no.10.
40. That the committee has done an analysis of Damage Report of Jal Shakti Vibhag in **page 2055-2058** and has mentioned its conclusion in **page 2064**. The committee has mentioned that Jal Shakti Vibhag vide letter dated 14.06.2024 (**Annexure 27 to the final report**) has indicated damage to handpumps, water distribution lines and associated infrastructure at 58 different locations and the cost of repair of the same has been estimated as Rs.2,22,60,000/- as mentioned and discussed by the committee in table 9 at **page 2055-2058** of the final report. It is submitted that the report of Jal Shakti Vibhag, in so far as the package-2 is concerned, is not clear as to which location the alleged damage has taken place, the nature of damage and the cause of damage. Furthermore, the said report of Jal Shakti Vibhag was not provided to Respondent No.10 to enable Respondent No.10 to respond to the said report appropriately and establish before the Jal Shakti Vibhag that it has not caused any damage.

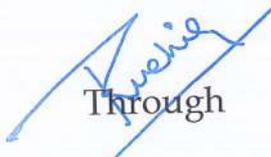
41. That it shall be relevant to mention herein that the work of shifting of utilities is already part of execution of work, which has been awarded to respondent no.10 vide work order/letter dated 25.03.2021 of MoRTH. It is further relevant to mention that quantum of work of shifting of utilities, handpumps etc has been decided by the Jal Shakti Vibhag and based on which the MoRTH has issued above mentioned work order to Respondent No.10, and Respondent no.10 is complying with the said work order. Therefore, even if there had been no damage, the work of shifting of utilities was to be carried out by the contractors as a part of execution of works in the respective packages awarded to them. Copy of work order dated 25.03.2021 issued by MoRTH to Respondent No.10 is annexed hereto and marked as **Annexure R-13**
42. The joint committee has not noted the above facts that Jal Shakti Vibhag in 2021 itself has decided and quantified the quantum of work to be carried out in parallel of execution of the above project and that MoRTH has issued the work orders to the contractors including work order dated 25.03.2021 to Respondent No.10. It is submitted that in terms of the work

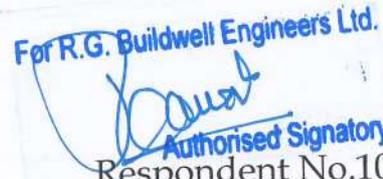
order issued to the Respondent No.10, it has to shift/relocate the utilities, however, the same time the old utilities are required to be kept functional so that there is no difficulty or problem of water supply etc to nearby villagers. The Respondent no.10 is faithfully discharging its obligation under the above work order dated 25.03.2021.

43. In respect of report of Jal Shakti Vibhag, it is submitted that no damage has been reported by Jal Shakti Vibhag on account of the work executed by Respondent no.10 under package-2, however, it is submitted that the damage if any will be repaired and remediated by Respondent no.10 in discharged of its duty and obligation towards the society comprising of nearby villagers.
44. The committee has done analysis damage report of local administration of Paonta Sahib, Kaffota and Shillai. The committee has mentioned in table 10 damage reported by the concerned SDMs and BDOs at 30 locations but the amount required to remedy or compensation or the loss has not been estimated **(Page 2059 final report)**. The committee has recommended that if approved by NGT, the report of the joint

committee be provided to the authority's engineer and he should be directed to issue the completion certificate to the MoRTH only after all observations of the committee, particularly those related to remediation, have been addressed (Page 2064 final report).

In view of the above, it is submitted that there is no merit in the allegations of the application alleging violations of environmental norms by Respondent no.10 while execution of work under package-2. With due respect it is submitted that Respondent no.10 has been exercising due diligence and care towards safety and preservation of natural resources and keep them unharmed all the times, however, due to unprecedented rainfall, landslides and adverse weather conditions has resulted obstructing the work, which the Respondent no.10 shall be carrying on as per the contract conditions and directions of this Hon'ble Court with utmost regard to the environmental concerns.

  
Through

  
For R.G. Buildwell Engineers Ltd.  
Authorised Signatory  
Respondent No.10

[Ruchir Mishra & Sanjiv Kumar Saxena]  
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Place: New Delhi  
Dated :21.03.2025

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Respondents

Affidavit

I, Bhupal Singh Rawat aged about 59 years, S/o Late Sh. Kamal Singh Rawat, Senior Manager Account and Taxation M/s R.G. Buildwell Eng. Ltd registered office B-4, Second Floor, Vivek Vihar, Phase-I, Delhi also at B-30, R.D.C. Raj Nagar, Ghaziabad 201002 presently at New Delhi, do hereby solemnly affirm and declare on behalf of Respondent No.10 herein, as under:

1. That I am authorized representative and Senior Manager Account and Taxation M/s R.G. Buildwell Eng. Ltd i.e. Respondent No.10 and as such am fully conversant with the facts and circumstances of the case on the basis of records maintained by the Respondent No.10 in the ordinary course of business and as such am competent to depose the present affidavit.
2. That I have read and understood the contents of the accompanying Reply and the same has been drafted on my instructions and statements made therein are true and correct to the best of my knowledge on record and belief.



*Kushie*

For R.G. Buildwell Engineers Ltd.  
*[Signature]*  
**Deponent**  
Authorised Signatory

Verification

Verified at \_\_\_\_\_ on this 21 day of 03 2025 that the contents of this affidavit are true and correct to the best of my knowledge derived from the records maintained in the ordinary course of business, and nothing material has been concealed therefrom.

S No. 02 Date 21.3.2025  
Identified that Shri. Bhupal Singh Rawat  
Identified by Shri. \_\_\_\_\_  
Presented This Affidavit before me  
The Contents of It were read over and  
Explained to the Applicant who allowed  
and declared it to be true.

Om Prakash Singh  
Notary Ghaziabad

For R.G. Buildwell Engineers Ltd.  
*[Signature]*  
**Deponent**  
Authorised Signatory

-1-

Handover Memorandum in accordance with Clause 8.2.1 of the EPC Contract Agreement signed on 16.02.2021 in respect of the work "Rehabilitation and Upgradation to 2-lane configuration of Hewna - Ashyari section (km 25.000 to km 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode" (RFB Reference no.: GNHCP\_HP\_NH-707\_14)

1. The chainage-wise status of land availability in respect of Hewna - Ashyari section (km 25.000 to km 50.000) of NH-707 is indicated below:

Sr. no.	Design Chainage (m)		Length (m)	Status of Land	Remarks/ Width available (m)	Whether construction Zone available
	From	To				
1	25000	25700	700	NH land	22	Yes
2	25700	25800	100	Acquired land	18	Yes
3	25800	27350	1550	NH land	22	Yes
4	27350	27450	100	Acquired land	18	Yes
5	27450	29500	2050	NH land	22	Yes
6	29500	29700	200	Acquired land	18	Yes
7	29700	30050	350	NH land	26	Yes
8	30050	30250	200	Acquired land	18	Yes
9	30250	30500	250	NH land	20	Yes
10	30500	30600	100	Acquired land	18	Yes
11	30600	32275	1675	NH land	22	Yes
12	32275	32945	670	NH land	Continuous encroachments on left- and right-hand side	No
13	32945	33280	335	NH land	20	Yes
14	33280	34430	1150	Acquired land	18	Yes
15	34430	35200	770	Acquired land	18	Yes
16	35200	35330	130	Acquired land	Land acquisition completed, Award of structures pending	No
17	35330	36340	1010	NH land	24	Yes
18	36340	36385	45	Acquired land	18	Yes
19	36385	39250	2865	NH land	24	Yes
20	39250	39550	300	Acquired land	Land acquisition completed, Award of structures pending	No
21	39550	40950	1400	NH land	23	Yes
22	40950	41500	550	Forest land	18 (Forest Land diversion obtained.)	Yes
23	41500	41605	105	NH land	23	Yes
24	41605	41650	45	Forest land	18 (Forest Land diversion obtained.)	Yes
25	41650	42500	850	NH land	23	Yes

Authorised signatory of M/s  
R.G. Buildwell Engineers  
Ltd.



15.03.2021  
Representative of Ministry of  
Road Transport & Highways

विवेक पाँटा / VIVEK PANTAL  
परियोजना निदेशक / Project Director  
सड़क परिवहन एवं राजमार्ग मंत्रालय  
Ministry of Road Transport & Highways  
भारत सरकार / Government of India  
प.का.इ. पाँटा सहिब / P.I.U. Paonta Sahib

Handover Memorandum in accordance with Clause 8.2.1 of the EPC Contract Agreement signed on 16.02.2021 in respect of the work "Rehabilitation and Upgradation to 2-lane configuration of Hewna - Ashyari section (km 25.000 to km 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode" (RFB Reference no.: GNHCP\_HP\_NH-707\_14)

Sr. no.	Design Chainage (m)		Length (m)	Status of Land	Remarks/ Width available (m)	Whether construction Zone available
	From	To				
26	42500	42540	40	Acquired land	18	Yes
27	42540	43580	1040	NH land	23	Yes
28	43580	44500	920	Forest land	18 (Forest Land diversion obtained.)	Yes
29	44500	45350	850	NH land	23	Yes
30	45350	46600	1250	Forest land	18 (Forest Land diversion obtained.)	Yes
31	46600	46800	200	NH land	22	Yes
32	46800	47000	200	NH land	Continuous encroachments on left hand side	No
33	47000	47300	300	Forest land	18 (Forest Land diversion obtained.)	Yes
34	47300	48000	700	NH land	22	Yes
35	48000	48050	50	Forest land	18 (Forest Land diversion obtained.)	Yes
36	48050	48400	350	NH land	Continuous encroachments on left hand side	No
37	48400	48650	250	NH land	22	Yes
38	48650	48700	50	Acquired land	18	Yes
39	48700	48820	120	Acquired land	18	Yes
40	48820	50000	1180	NH land	20	Yes
			25000		Total	

2. In view of above, the construction zone is available in 23,350 m (i.e., 23.35 km) which is about 93.40 % of total project length, 25 km. The details of hindrances in the construction zone are provided at "Appendix".

3. The details of land acquired for dumping sites are as under:

Sr. no.	Name of village	Design chainage (m)		Area (in Ha.)
		From	To	
1	Barwas	25650	25700	0.0674
2	Barwas	27350	27550	0.4762
3	Kamrau	30100	30600	0.6448
4	Kamrau	32800	33050	0.3654
5	Chadeau	47800	48000	0.2576
6	Chadeau, Ashyari	48600	48800	0.6474
	Total			2.4588

Authorised signatory of M/s  
R.G. Buildwell Engineers  
Ltd.



Representative of Ministry of  
Road Transport & Highways  
परियोजना निदेशक / Project Director  
सड़क परिवहन एवं राजमार्ग मंत्रालय  
Ministry of Road Transport & Highways  
भारत सरकार / Government of India  
प.का.इ. पॉन्टा साहिब / P.I.U. Paonta Sahib

15.03.2021

Handover Memorandum in accordance with Clause 8.2.1 of the EPC Contract Agreement signed on 16.02.2021 in respect of the work "Rehabilitation and Upgradation to 2-lane configuration of Hewna - Ashyari section (km 25.000 to km 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode" (RFB Reference no.: GNHCP\_HP\_NH-707\_14)

4. This Handover Memorandum is hereby signed in three counterparts (each of which shall constitute an original) on 15<sup>th</sup> Day of March, 2021.

Authorised signatory of M/s  
R.G. Buildwell Engineers  
Ltd.

*Rehman K.S. Dhan*  
15/03/2021



*15-03-2021*  
Representative of Ministry of  
Road Transport & Highways  
श्री. पी.यू. पाण्टा साहिब / P.I.U. PAONTA SAHIB  
परियोजना निदेशक / Project Director  
सड़क परिवहन एवं राजमार्ग मंत्रालय  
Ministry of Road Transport & Highways  
भारत सरकार / Government of India  
प.का.इ. पाँटा साहिब / P.I.U. Paonta Sahib

-4-

Handover Memorandum in accordance with Clause 8.2.1 of the EPC Contract Agreement signed on 16.02.2021 in respect of the work "Rehabilitation and Upgradation to 2-lane configuration of Hewna - Ashyari section (km 25.000 to km 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode" (RFB Reference no.: GNHCP\_HP\_NH-707\_14)

("Appendix" to the Handover Memorandum as per Clause 8.2.1 of EPC Contract Agreement signed on 16.02.2021.)

Sr. no.	Design Chainage (m)		Length (in m)	Status of Land	Width available (in m)	Whether construction Zone available	Remarks
	From	To					
1	32275	32945	670	NH land	7	No	Continuous encroachments on left- and right-hand side
2	35200	35330	130	Acquired land	7	No	Land acquisition completed, Award of structures pending
3	39250	39550	300	Acquired land	7	No	Land acquisition completed, Award of structures pending
4	46800	47000	200	NH land	7	No	Continuous encroachments on left hand side
5	48050	48400	350	NH land	7	No	Continuous encroachments on left hand side
			1650	Total			

Authorised signatory of M/s  
R.G. Buildwell Engineers  
Ltd.



Representative of Ministry of  
Road Transport & Highways  
परियोजना निदेशक / Project Director  
सड़क परिवहन एवं राजमार्ग मंत्रालय  
Ministry of Road Transport & Highways  
भारत सरकार / Government of India  
प.का.इ. पॉयंट सहिब / P.I.U. Paonta Sahib

15.03.2021

# 4650 ANNEXURE R-2 COLLY

30



## H.P.STATE POLLUTION CONTROL BOARD HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No :

Date: 06/07/2022

Industry Registration ID: HP10614641

Application No : 6488190

To,

M/s R.G. Buildwell Engineers Ltd  
Village Kaffota Distt Sirmaur

Sirmaur  
173029

Subject: Consent to Establish u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Establish' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to Establish an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1. Particulars of Consent to Establish under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTE/BOTH/NEW/RO/2022/6488190
Date of issue :	06/07/2022
Date of expiry :	05/07/2023
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

### 2. Particulars of the Industry

Name & Designation of the Applicant	Yogesh Baliyan, (Manager)
Address of Industrial premises	M/s R.G. Buildwell Engineers Ltd, Village Kaffota Distt Sirmaur, Sirmaur-173029
Capital Investment of the Industry	158.17 lakhs
Category of Industry	Orange
Type of Industry	2999-Miscellaneous (Orange)
Scale of the Industry	Small
Office District	Sirmaur
Capacity	"Wet Mix Macadam (WMM)- 7500 M.T./Month and Crushed Stone Material- 3600 M.T./Month". (Mobile Stone Crusher)

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Cement	37.50	M.T./Month
Aggregate	1500	M.T./Month
Sand	1200	M.T./Month
Admixture	240	Liter/Month
Diesel	60	K.L./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Wet Mix Macadam (WMM)	M.T./Month	7500	NA	Construction and Civil work
Crushed Stone Material	M.T./Month	3600	NA	Construction and Civil work

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
Septic Tank	20 KLD	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	2KLD	Soak Pit/Septic Tank	Other

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D GSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	365 KVA	Accoustically enclosed	Diesel	18 Liter/Hr
DG Sets	1	35 KVA	Accoustically enclosed	Diesel	8 Liter/Hr
DG Sets	1	7.5 KVA	Accoustically enclosed	Diesel	6 Liter/Hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Stack of height 7 meters attached to each DG Set	DG Sets	Sat Jan 29 00:06:00 IST 2022	80 %	NOx +HC $\leq 4.0$ (g/kW-hr), CO $\leq 3.5$ (g/kW-hr), PM $\leq 0.2$ (g/kW-hr)
Wind breaking wall and water sprinklers at dust arising section provided in mobile crusher	Others	Sun Jan 30 00:06:00 IST 2022	80 %	SPM < 600 mg/Nm <sup>3</sup>
Water sprinkling at dust arising section in Wet Mix Macadam (WMM) Plant	Others	Sun Jan 30 00:06:00 IST 2022	80 %	RSPM < 100 mg/Nm <sup>3</sup>

## Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO <sub>2</sub> , NOX, H <sub>2</sub> S, Cl, HCl etc. in mg/NM <sup>3</sup>	Height of Vent/outlet/stack from ground level in meters
DG Set	NOx +HC $\leq 4.0$ (g/kW-hr), CO $\leq 3.5$ (g/kW-hr), PM $\leq 0.2$ (g/kW-hr)	NOx +HC $\leq 4.0$ (g/kW-hr), CO $\leq 3.5$ (g/kW-hr), PM $\leq 0.2$ (g/kW-hr)	7 meters
Mobile Stone Crusher	SPM < 600 mg/Nm <sup>3</sup>	SPM < 600 mg/Nm <sup>3</sup>	SPM < 600 mg/Nm <sup>3</sup>

PAWAN  
SHARMADigitally signed by PAWAN  
SHARMA  
Date: 2022.07.06 18:17:47  
+05'30'

**Er. Pawan Sharma**  
Asth. Env. Engineer  
For & on behalf of  
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

The Member Secretary, HPSPCB Shimla for information please.



PAWAN  
SHARMA

Digitally signed by  
PAWAN SHARMA  
Date: 2022.07.06  
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**Er. Pawan Sharma**  
**Astt. Env. Engineer**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No :

Date: 29/07/2022

Industry Registration ID: HP10614641

Application No : 6701587

To,

M/s R.G. Buildwell Engineers Ltd  
Village Kaffota Distt Sirmaur

Sirmaur  
173029

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1. Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/NEW/RO/2022/6701587
Date of issue :	29/07/2022
Date of expiry :	31/03/2023
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

### 2. Particulars of the Industry

Name & Designation of the Applicant	Yogesh Baliyan, (Manager)
Address of Industrial premises	M/s R.G. Buildwell Engineers Ltd, Village Kaffota Distt Sirmaur, Sirmaur-173029
Capital Investment of the Industry	158.17 lakhs
Category of Industry	Orange
Type of Industry	2999-Miscellaneous (Orange)
Scale of the Industry	Small
Office District	Sirmaur
Capacity	Crushed Stone Material- 3600 M.T./Month and Wet Mix Macadam (WMM)- 7500 M.T./Month. (only Mobile stone crusher)

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Cement	37.50	M.T./Month
Aggregate	1500	M.T./Month
Sand	1200	M.T./Month
Admixture	240	Liter/Month
Diesel	60	K.L./Month

## Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Wet Mix Macadam (WMM)	M.T./Month	7500	NA	Construction and Civil work
Crushed Stone Material	M.T./Month	3600	NA	Construction and Civil work

## Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
Septic Tank	20 KLD	1

## Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	2 KLD	Soak Pit/Septic Tank	Other

## Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/Heater/Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/Heaters/Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3/hour
DG Sets	1	365 KVA	Acoustically enclosed	Diesel	18 Liter/Hr
DG Sets	1	35 KVA	Acoustically enclosed	Diesel	8 Liter/Hr
DG Sets	1	7.5 KVA	Acoustically enclosed	Diesel	6 Liter/Hr

## Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Stack of height 7 meters attached to each DG Set	DG Sets	Sat Jan 22 00:07:00 IST 2022	80 %	NO <sub>x</sub> +HC ≤4.0(g/kW-hr), CO≤3.5(g/kW-hr), PM≤0.2(g/kW-hr)
Wind breaking wall and water sprinklers at dust arising section provided in mobile crusher	Others	Sat Jan 22 00:07:00 IST 2022	80 %	SPM< 600 mg/Nm <sup>3</sup>
Water sprinkling at dust arising section in Wet Mix Macadam (WMM) Plant	Others	Sat Jan 22 00:07:00 IST 2022	80 %	SPM< 600 mg/Nm <sup>3</sup>

## Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO <sub>2</sub> , NO <sub>x</sub> , H <sub>2</sub> S, Cl, HCl etc. in mg/NM <sup>3</sup>	Height of Vent/outlet/stack from ground level in meters
DG Set	NO <sub>x</sub> +HC ≤4.0(g/kW-hr), CO≤3.5(g/kW-hr), PM≤0.2(g/kW-hr)	NO <sub>x</sub> +HC ≤4.0(g/kW-hr), CO≤3.5(g/kW-hr), PM≤0.2(g/kW-hr)	7 meters
Mobile Stone Crusher	SPM< 600 mg/Nm <sup>3</sup>	SPM< 600 mg/Nm <sup>3</sup>	NA



PAWAN SHARMA  
 Digitally signed by PAWAN SHARMA  
 Date: 2022.07.29 14:59:03 +05'30'  
 Er. Pawan Sharma  
 Astt. Env. Engineer  
 For & on behalf of  
 ( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

- 1) The Member Secretary, HPSPCB Shimla for information please.  
The District Mining Officer Sirmour at Nahan for information please.
- 3) The Concerned Executive Engineer/ Project Director, Ministry of road Transport & Highways, Project Implementation Unit, Paonta Sahib for implementation and compliance to the conditions being principal employer of the project.



PAWAN SHARMA

Digitally signed by  
PAWAN SHARMA  
Date: 2022.07.29  
14:59:11 +05'30'

**Er. Pawan Sharma**  
**Astt. Env. Engineer**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

FORM-R  
 [(see rule 69(1))]  
 "Permanent Registration"  
 Government of Himachal Pradesh  
 Office of State Geologist  
 Department of Industries  
 Shimla-1

Whereas, M/s R.G. Buildwell Engineers Ltd., B-30, RDC, Raj Nagar, Ghaziabad (U.P.) through its authorized signatory Sh. Yogesh Kumar has applied for the grant of Permanent Registration of Mobile Stone Crusher installed in Kh. 3238/545, measuring 5-00 Bighas falling in Mauza/Mohal Kamrau, Tehsil Kamrau, Distt. Sirmour, H.P. vide application Dated 14.03.2023.

The Renewal of Permanent Registration is hereby issued in favour of M/s R.G. Buildwell Engineers Ltd., B-30, RDC, Raj Nagar, Ghaziabad (U.P.) through its authorized signatory Sh. Yogesh Kumar subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of,
  - (i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
  - (ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder
  - (iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
  - (iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.
3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E(3)-17/2012 dated 29.06.2021 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E(3)-17/2012 dated 29.06.2021 or as amended from time to time.
5. The Geological Wing, Department of Industries may impose any such further conditions as it may deem fit in the interest of Environment & Ecology.
6. The stone crusher owner shall submit a return by 10<sup>th</sup> of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
7. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
8. The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
9. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.

10. The stone crusher owner shall indemnify the State Government against the claim of the third party.
11. The stone crusher owner shall ensure that aggregate is stacked in such a manner that it does not spill over to the Highway/roads which can be caused of road accident.
12. The Crusher Owner shall display the sign board at a prominent place outside the stone crushing unit indicating the name of the owner, capacity of the unit, date of registration of the unit and also its expiry, telephone number of the owner and the concerned officer to whom public can make a complaint, if any.
13. The crusher owner shall implant three rows of fast growing species of evergreen trees.
14. The crusher owner shall not operate the stone crusher unit without obtaining the Renewal 'Consent to Operate' from the H.P. State Pollution Control Board.
15. The crusher owner shall obtain all the required statutory clearance at his own level and shall operate the stone crusher accordingly, as per provisions of law.
16. The legal source of raw material is the Permission granted vide this office letter of even No. 7200 dated 11.10.2022 for utilization of road cutting muck generated to the tune of 7956.868 MT and further approx. 2 lac cum likely to be generated.
17. The Renewal of Permanent Registration is hereby granted for a period of one year from the date of issuance of this letter. The Permanent Registration is further subject to order dated 11.03.2020 passed in CMP No. 8459 of 2019 in CWP No. 2067 of 2019 as well as final outcome of CWP No. 2067 of 2019.

✓ M/s R.G. Buildwell Engineers Ltd.,  
 Through authorized signatory of  
 Sh. Yogesh Kumar,  
 B-30, RDC, Raj Nagar,,  
 Ghazalabad (U.P.) 12185  
 Endst.No. Udyog-Bhu(Khani-4)Laghu-51/2021  
 Copy forwarded to:-

1. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New-Shimla.
2. The Mining Officer, Nahan, directed to ensure that only the above material shall be used in the above said stone crusher and finished material i.e. crushed aggregate shall be used for the captive purpose of awarded words only.
3. Concerned Lease file.

*[Signature]*  
 Geologist (Zone-III)  
 Geological Wing  
 Deptt. of Industries, Shimla  
 Dt. 15/3/2023

*[Signature]*  
 Geologist (Zone-III)  
 Geological Wing  
 Deptt. of Industries, Shimla.



**H.P.STATE POLLUTION CONTROL BOARD**  
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No :

Date: 24/05/2023

Industry Registration ID: HP10614641

Application No : 9291801

To,

M/s R.G. Buildwell Engineers Ltd  
Village Kaffota Distt Sirmaur

Sirmaur  
173029

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2023/9291801
Consent valid from:	01/04/2023
Consent valid upto:	31/03/2024
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Yogesh Baliyan, (Manager)
Address of Industrial premises	M/s R.G. Buildwell Engineers Ltd, Village Kaffota Distt Sirmaur, ,Sirmaur-173029
Capital Investment of the Industry	158.17 lakhs
Category of Industry	Orange
Type of Industry	2064-Stone crushers
Scale of the Industry	Small
Office District	Sirmaur
Capacity	Crushed Stone Material- 3600 M.T./Month and Wet Mix Macadam (WMM)- 7500 M.T./Month.

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Cement	37.50	M.T./Month
Aggregate	1500	M.T./Month
Sand	1200	M.T./Month
Admixture	240	Liter/Month
Diesel	60	K.L./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Wet Mix Macadam (WMM)	M.T./Month	7500	NA	Road Construction
Crushed Stone Material	M.T./Month	3600	NA	Road Construction

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	20 KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	2	Soak Pit/Septic Tank	Other

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	365 KVA	Acoustically Enclosed	HSD	18 L/hr
DG Sets	1	35 KVA	Acoustically Enclosed	HSD	8 L/hr
DG Sets	1	7.5 KVA	Acoustically Enclosed	HSD	5 L/hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind breaking wall and water sprinklers at dust arising section provided in mobile crusher	Others	Mon Jan 24 00:08:00 IST 2022	80%	SPM<600 mg/Nm <sup>3</sup>
Acoustic Enclosure and stack	DG Sets	Mon Jan 24 00:08:00 IST 2022	80	NO <sub>x</sub> +HC <=4.0(g/kW-hr), CO<=3.5(g/kWh r), PM<=0.2(g/kWh r
Acoustic Enclosure and stack	DG Sets	Mon Jan 24 00:08:00 IST 2022	80	NO <sub>x</sub> +HC <=4.0(g/kW-hr), CO<=3.5(g/kWh r), PM<=0.2(g/kWh r
Acoustic Enclosure and stack	DG Sets	Mon Jan 24 00:08:00 IST 2022	80	NO <sub>x</sub> +HC <=4.0(g/kW-hr), CO<=3.5(g/kWh r), PM<=0.2(g/kWh r

## Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO <sub>2</sub> , NO <sub>x</sub> , H <sub>2</sub> S, Cl, HCl etc. in mg/NM <sup>3</sup>	Height of Vent/outlet/stack from ground level in meters
Mobile Crusher	0.2 kg/hr	SPM<600 mg/Nm <sup>3</sup>	NA



PAWAN SHARMA

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Approved By  
Astt. Env. Engineer  
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

The Member secretary, HPSPCB Shimla for information please.



PAWAN  
SHARMA

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Er. Pawan Sharma  
Asth. Env. Engineer  
For & on behalf of  
( H. P. State Pollution Control Board)

## TERMS AND CONDITIONS

## A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
- b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
- c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
- d) Unit shall ensure Stack height for diesel generating sets as per specification.
- e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS
1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1) Compliance of guidelines for stone crusher notified by Dept. of Science and Technology vide notification no. STE-E(5)-09/2018, dated 29.06.2021, orders passed in CWP No. 8459 of 2019 dated 11.03.2020 and CWP no. 2067 of 2019 regarding distance from perennial as well as non-perennial water bodies shall be ensured by the user agency i.e. concerned Executive Engineer/Project Director of National Highways Authority of India for which principal employer shall be held responsible.

2) Measures taken for Control of Air and Water Pollution by the stone crusher shall be ensured by the concerned Executive Engineer/Project Director of National Highways Authority of India till the completion of works for which principal employer shall be held responsible.



By Order

Astt. Env. Engineer  
( H. P. State Pollution Control Board)



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 2683-A

Date: 04/09/2024

Industry Registration ID: HP10844760

Application No : 13273110

To,

RG Bulldwell Engineers Ltd (Hot Mix Plant)  
Village Baas Chhunu, Kamrau, Sirmour HP  
Kamrau  
Sirmour  
173029

Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1. Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/NEW/RO/2024/13273110
Date of issue :	04/09/2024
Date of expiry :	31/03/2025
Certificate Type :	NEW
Previous CTE/CTO No. & Validity :	

### 2. Particulars of the Industry

Name & Designation of the Applicant	Rahul Dey, (Project Manager)
Address of Industrial premises	RG Bulldwell Engineers Ltd (Hot Mix Plant), Village Baas Chhunu, Kamrau, Sirmour HP, Kamrau, Sirmour-173029
Capital Investment of the Industry	75.65 lakhs
Category of Industry	Orange
Type of Industry	2037-Hot mix plants
Scale of the Industry	Small
Office District	Sirmour
Capacity	Bitumen Macadam in Captive & temporary (DBM/BC)- 3720 M.T./Month

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Agreagate	6000	M.T./Month
Stone Dust	240	M.T./Month
Lime	180	K.G./Month
Bitumen	500	M.T./Month

## Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Bitumen Macadam (DBM/BC)	M.T./Month	3720	NA	Road Construction

## Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	10 KL	1

## Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.5 KLD	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	2	Recycled	Recycle

## Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/Heater s/Evaporators /Incinerator/D GSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	365KVA	Acoustically Enclosed	HSD	30 LPH
Others	1 (Stack attached to Hot Mix Plant)	Drum Hot Mix Plant (30 TPH)	Drum Hot Mix	HSD	250L

## Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Dust Collector, Wet Scrubber	Others	2024-01-01	80%	PM<300mg/Nm <sup>3</sup>
Acoustic Enclosuer and Stack	DG Sets	2024-01-01	80%	NO <sub>x</sub> +HC<4.0 g/kw-hr, CO<3.5g/kw-hr, PM<0.2g/kw-hr

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg/hr	Concentration of pollution like SO 2 , NOX, H 2 S, Cl, HCl etc. in mg/NM 3	Height of Vent/outlet/stack from ground level in meters
Drum Hot Mix Plant	.2 Kg/Hr.	PM<300 mg/Ng3	40ft



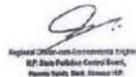
Approved By  
 Env. Engineer  
 ( H. P. State Pollution Control Board)

Endst. No.: [Barcode]



Copy To:-

- The Member Secretary, HP State Pollution Control Board, Him Parivesh, Phase-III, Below BCS, New Shimla, HP.
- Guard File



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 Env. Engineer  
 For & on behalf of  
 ( H. P. State Pollution Control Board)

## TERMS AND CONDITIONS

### A. SPECIFIC CONDITIONS

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**
- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.
- b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
- c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
- d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.
- e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
- f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- B. OTHER CONDITIONS**

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

**C. SPECIAL CONDITIONS**

1. The consent is subject to final revocation orders of the authority and final outcome of O.A. No. 127/2024 pending before Hon'ble NGT.
2. The unit shall be established & operated at the proposed location as submitted in the project report and the responsibility of establishing and operating the unit in the proposed location lies entirely with the project proponent.
3. The unit shall comply with Guidelines for Hot Mix Plants by CPCB and environmental standards as per Sr. No. 116 of Schedule-I of Environment (Protection) Rules, 1986.
4. Unit shall be operated only after the orders of closure / sealing are withdrawn by the Competent Authority.

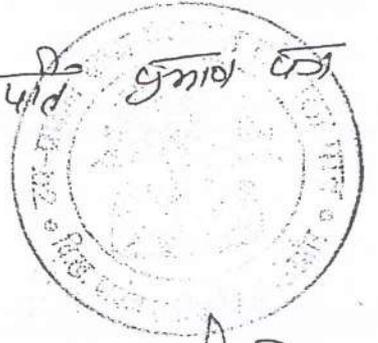
**By Order**  
**Env. Engineer**  
**( H. P. State Pollution Control Board)**

## ANNEXURE R-3

अन्नापति प्रमाण पत्र

प्रमाणित किया जाता है ग्राम पाक में  
 NH 707 के पास RGB Company के सोफीय के  
 लिए श्री एकम सिंह S/o श्री जगत मिवाही ग्राम  
 पाव नैग लिख पर जमीन दी है। इस जमीन  
 पर ग्राम पंचायत वाकाला पाक का कार्य  
 Objection नहीं है  
 अतः यह अन्नापति प्रमाण पत्र

सेवा में फेर



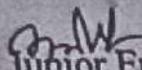
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 दिनांक

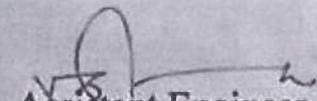
*[Signature]*

TO WHOM IT MAY CONCERN

TO WHOM IT MAY CONCERN

It is certificate that this Vibhag has no objection if RGBL Company will carry the water to be used in the construction of the road NH 707 by mechanical transportation from the natural sources exist near the said Road such as Khajiyar Khalla and Borrar Khala and due to carry the said water the nearby existing water supply schemes namely LWSS to LOH CV Barwas, LWSS to LOH CV Kanti Mashwa ,GWSS Parcha Basog etc will not be effected.

  
Junior Engineer,

  
Assistant Engineer,  
Jal Shakti Sub Division,  
Kaffota



हिमाचल प्रदेश HIMACHAL PRADESH **AFFIDAVIT**

20AA 432889  
 [Signature]

I Suresh Kumar S/o Sh. Dhayan Singh age about 35 years R/o VPO & Tehsil Kamrau Distt. Sirmaur HP, Do hereby solemnly affirm and declare as under:-

1. That the deponent of owner in possession of the land near Khjjiyar on NH 707 VPO & Tehsil Kamrau Distt. Sirmaur HP which is rich in natural water source.
2. That I have allowed and permitted M/s R.G. Buildwell Engineers Ltd . Vill Kaffota Tehsil Kamrau Distt. Sirmaur HP, to use and utilizes the natural water source on this land, out of my freewill.
3. That as the compassion for this obligation, I have been provided employment temporarily by the M/s R.G. Buildwell Engineers Ltd . Vill Kaffota Tehsil Kamrau Distt. Sirmaur HP. till the complication of the concerned work of NH 707 Road.
4. That in the future time to come, I shall not claim any damages, rent or compassion what so ever, neither before nor after the completion and winding of NH 707 Road, as I have been compensated in the form of the employment by M/s R.G. Buildwell Engineers Ltd . Vill Kaffota Tehsil Kamrau Distt. Sirmaur HP

[Signature]  
 Deponent.

Verification: - I, the above named deponent do hereby verify that the contents of this affidavit are true and best of my knowledge and belief, nothing has been concealed therein. Verified at Paonta Sahib on 24/02/2023.

The affidavit has been presented before me for attestation by the deponent personally today on 24/2/2023. The contents of the same have been explained to me and I have explained to be correct. The deponent has been identified. Sh. [Signature]

[Signature]  
 Deponent  
 [Signature]  
 AGDISH NEG  
 ATTORNEY & NOTARY PUBLIC  
 Paonta Sahib, India

No. Ind-II (F)6-8/2022  
Government of Himachal Pradesh  
Department of Industries

From The Principal Secretary (Industries) to the,  
Government of Himachal Pradesh

To The Director of Industries,  
Himachal Pradesh, Shimla-9

Dated: Shimla-2 the 27<sup>th</sup> September, 2022

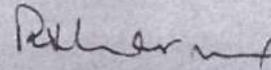
Subject: Rehabilitation and Upgradation to 2-lane configuration of Hewna-Ashyari Section (km 25.000 to Km 50.000) of NH-707 in the State of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with the loan assistance of world Bank on EPC Mode permission to use minor mineral.

Sir,

P/102  
I am directed to refer to your letter No. Udyog Bhu (Khani-4) Laghu-51/2021-2428, dated 04.06.2022 on the subject cited above and to convey the approval of the Government for lifting/transportation of minor mineral/road cutting material/muck generated to the tune of 7956.868 MT (usable/serviceable) and further approx. 2 lac cum is likely to be generated due to the road cutting and widening work of NH-707 for their captive use in the proposed stone crusher unit for making grit for construction of Hewna-Ashyari Section (Km 25.000 to Km 50.000) of NH-707 in favour of M/s R.G Buildwell Engineers Ltd, B-30, R.D.C Raj Nagar, Ghaziabad (U.P) under Rule 33 of Himachal Pradesh Minor Minerals (Concession)O and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.

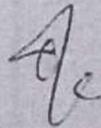
You are, therefore, requested to take further necessary action in the matter as per rules accordingly under intimation to this department.

Yours faithfully,



(Ravi Pal Sharma)

Under Secretary (Industries) to the  
Government of Himachal Pradesh  
(Ph. No. 0177-2628490)



Registered

No. Udyog-(Bhu)SMR-R.G.B/- 1363-1365  
O/O the District Mining Officer,  
Sirmour, District Sirmour, H.P.

Dated 21-10-2022 Sirmour,

To

Sh. Yogesh Kumar Authorized Signatory of  
M/s R.G. Buildwell Engineer Ltd. B-30,  
R.D.C. Raj Nagar Ghaziabad (UP)

Subject

**Regarding permission to lift the stock generated during the rehabilitation and up gradation to 2-lane road project of Hewna Ashyri Section of NH707.**

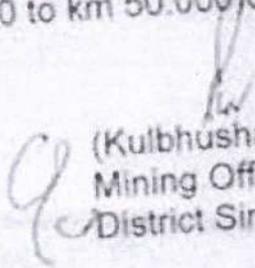
Sir,

Please refer to Geologist, Zone-III order no. 7200 dated 11.10.2022 on the subject cited above.

In this connection, in pursuance to permission accorded by Geologist Zone-III vide aforementioned letter, further Permission to lift /transport of minor mineral/road cutting material /muck generated to the tune of 7956.868 MT ( useable/Serviceable) and Further 2.00 lakh cum which is likely to be generated during the rehabilitation and up gradation to 2-lane road project of Hewna Ashyri Section (Km. 25.000 to 50.000 ) of NH 707 under Green National Highway Corridor Project is hereby accorded to crush above material to meet out the demand of raw material for period of one year or till the mineral is exhausted, whichever is earlier in the interest of mineral conservation and revenue to the State exchequer subject to the following conditions:-

1. That the royalty and other charges shall be deposited in advance.
2. An affidavit/undertaking would be submitted that you will not indulge in any illegal mining activities, if your indulgence found in mining activities permission would be immediately withdrawn.
3. That any vehicle found carrying raw material during illegally, in case the vehicle belong to the permission holder, such permission shall be cancelled.
4. That transportation of raw material is prohibited between 8.00 P.M. to 6.00 A.M.
5. The owner shall not operate the stone crusher without PMT & COP from H.P. State Pollution Control board.

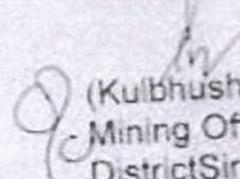
6. That at any stage if the permission so granted is misused, then same shall be withdrawn immediately/ under intimation to the department.
7. That you shall use the minor mineral only for captive use of 2-laneing work of Hewna-Ashyari section (Km 25 000 to km 50.000) of NH 707.

  
(Kulbhushan Sharma)  
Mining Officer, Simour,  
District Simour (H.P.)

Dated

Endst. No. As above  
Copy forwarded to:-

1. The Geologist Zone-III, Himachal Pradesh, Shimla-171001, for information please.
2. Assitant Mining Inspector, Mining Check Post, Rajban with the direction to keep strict vigil over the mining activities as well as stone crusher unit in the area. He will also further ensure that no illegal mining activities be carried out in the area. Compliance report in this regard should be submitted time to time to this office. If any illegal mining activity/ unauthorized operation of stone crusher is detected, action shall be taken as per law against the defaulter under intimation to this office.

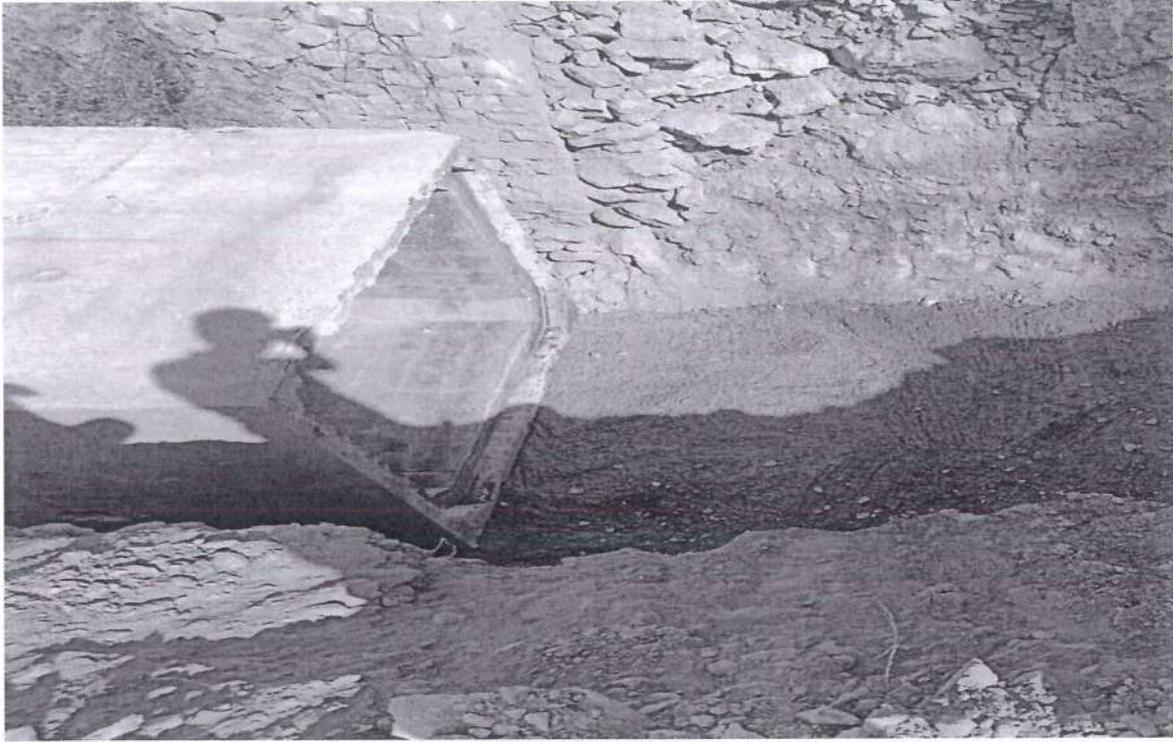
  
(Kulbhushan Sharma)  
Mining Officer, Simour,  
District Simour, (H.P.)

Home pipe culvert

Old existing home pipe culvert



New Precast segment culvert



Government of Himachal Pradesh  
Department of Revenue  
(Disaster Management)

No. REV (DMC) (F) 2-5/2023

Dated: the Shimla, 18<sup>th</sup> August 2023

NOTIFICATION

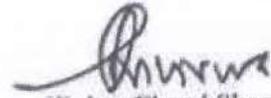
Whereas, the State of Himachal Pradesh has witnessed unprecedented loss of human lives and huge destruction, damage and loss to public and private property during the ongoing monsoon season. The entire State has been badly ravaged by incessant rains leading to floods, cloudbursts, landslides, and slope failure taking heavy toll of lives and property. Thousands of dwelling units have been damaged or destroyed. There has been unprecedented loss of crops and agricultural land. Thousands of tourists and local people who were stranded had to be evacuated with the help of Indian Air Force, Army, NDRF, SDRF, Police, Home Guards, Fire Services and local volunteers. The national highways, state, district and local road network has been severely damaged and destroyed. Dozens of bridges have been washed away or damaged severely hampering connectivity and rescue efforts. The unprecedented excessive precipitation has led to a series of challenges that impacted the daily life in the State;

And Whereas, the District Administration supported by the Govt. has been carrying out relief and rescue activities, ever since the onset of Monsoon, working day and night to save lives, provide relief to the affected persons, and restore essential services to minimize the impact the disaster;

And Whereas, the Government of Himachal Pradesh has been providing all the necessary assistance for relief, rescue and rehabilitation works throughout the State and to bring life of the people back to normalcy and mitigate the sufferings of the affected people;

Now Therefore, keeping in view the unprecedented grave situation leading loss of human life and damage, destruction and loss to public infrastructure and private property, the State Government has decided to declares the whole State of Himachal Pradesh as "Natural Calamity Affected Area". After the weather become normal and the accessibility is improved, complete assessments damage and loss

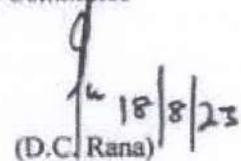
assessment of property, livestock, infrastructure and crops shall be carried out by the respective Districts and Departments which shall be submitted to the Government for recovery and reconstruction efforts.



(Onkar Chand Sharma)  
Principal Secretary (Revenue) to the  
Government of Himachal Pradesh

Endst No. As above Dated Shimla <sup>18<sup>th</sup></sup> August, 2023  
Copy forwarded to:

1. The Joint Secretary (DM-I), Govt. of India, Ministry of Home Affairs, (DM Division), "C" Wing, 3<sup>rd</sup> Floor, NDCC-II, Jai Singh Road, New Delhi-110001.
2. All Administrative Secretaries to the Government of Himachal Pradesh.
3. The Principal Secretary to Chief Minister Himachal Pradesh
4. The Secretary to Governor, Himachal Pradesh
5. The Joint Secretary (GAD) to the Government of Himachal Pradesh in compliance to CMM by circulation dated 18-8-2023
6. All HODs to the Government of Himachal Pradesh.
7. All DCs cum Chairman DDMA of Himachal Pradesh.
8. Pr.PS-cum-Spl. Secretary to Pr. PS to CM OSD to Hon'ble Chief Minister.
9. Senior Private Secretary to Revenue Minister Shimla-171002
10. Sr. Private Secretary to all the Ministers Himachal Pradesh
11. Senior PS to the Chief Secretary cum Chairman, State Executive Committee (SEC), HP Secretariat, Shimla-171002.
12. Guard File



18/8/23

(D.C. Rana)  
Director-cum- Ex Officio Spl. Secy. (Rev.-DM) to the  
Government of Himachal Pradesh.



हिमाचल प्रदेश HIMACHAL PRADESH

ईकरारनामा / ब्यानहल्फी



यह ईकरारनामा / ब्यानहल्फी आज दिनांक 24.05.2023 को निम्न पक्षों के बीच परामर्श के तहत तैयार हुआ है।

में सीता राम पुत्र श्री जालम सिंह, शान्ति प्रसाद पुत्र श्री तेलू राम, गुमान सिंह पुत्र श्री जालम सिंह, निवासी ग्राम - काण्डो दुगाना तहसील-कमरऊ जिला सिरमौर हि० प्र० -173029

सीता राम सिंह

..... प्रथम पक्ष

मैसर्स आर० जी० बिल्डवैल इंजीनियर्स लि० प्रोजेक्ट ऑफिस - कफोटा, जिला सिरमौर हि० प्र० -173029

गुमान सिंह

..... द्वितीय पक्ष

यह कि प्रथम पक्ष भूमि खाता खतौनी न० 231/232, खसरा न० 3712/3562 तदादी 7-7 जो मोहाल काण्डो दुगाना तहसील कमरऊ जिला सिरमौर हि० प्र० में हिस्सेदार मालिक व काबिज है तथा प्रथम पक्ष को उक्त भूमि का सम्पूर्ण मालिकाना अधिकार प्राप्त है।

यह की प्रथम पक्ष की जमीन काफी नीचे होने के वजह से प्रथम पक्ष द्वितीय पक्ष आर० जी० बिल्डवैल इंजीनियर्स लि० कम्पनी जो कि NH 707 पैकेज 2 के सड़क निर्माण का कार्य कर रही है से अपने जमीन पर मिटटी डालने का अनुरोध करती है जिससे जमीन समतल व उपयोगी हो जाये जो द्वितीय पक्ष उपरोक्त खाता खतौनी न० न० 231/232, खसरा न० 3712/3562 तदादी 7-7 बीघा जो मोहाल शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० में से 7-7 बीघा भूमि प्रथम पक्ष से मु० 82,000/- रु० प्रति बीघा किराये ले रहे है।

ATTESTED

Jagdish Negi  
Advocate & Notary Public  
Paonta Sahib, Himachal Pradesh  
20/05/2023





हिमाचल प्रदेश HIMACHAL PRADESH

15AA 106792

में सीता राम पुत्र जालम सिंह, शान्ति प्रसाद पुत्र तेलु राम, गुमान सिंह पुत्र जालम सिंह, ग्राम - दुगाना तहसील- कमरउ जिला- सिरमोर हि० प्र० का स्थयी निवासी हू व बहल्फ ब्यान करता हू की:-

- 1 यह कि हल्फी खाता खतोनी नम्बर 231/232 कुल तादादी बीघा मे 7-7 बीघा भूमि का मालिक व काबिज है जो मोहाल काण्डो दुगाना तहसील- कमरउ जिला- सिरमोर हि० प्र० मे स्थित है।
- 2 यह कि हल्फी अपनी भुमी मे से 7-7 बीघा जो खसरा न० 3712/3562 (3562/137/3) मे स्थित है उसका मालिक व काबिज हु जिसपर अन्य किसी हिस्से दार का कोई कब्जा व मालिकाना हक नही हे।
- 3 यह कि इस भुमि को किरये पर या अन्य किसी कार्य के लिये किसी भी ब्यक्ति से किसी भी कार्य के लिये इकरारनामा कर सकता हू यह की उपरोक्त भूमि पर मुझे कानुनी अधिकार प्राप्त होता हे जिसके तहत इस भूमि का इकरारनामा करने का अधिकार रखता हु।

यह कि उपरोक्त भूमि मे अगर कोई भी अन्य हिस्सेदार एतराज जाहिर करता हे तो उसके लिये मे स्वयं जिम्मेवार हूंगा।  
 यह कि उक्त भूमि मे किसी भी तरह की कानूनी कार्यवाही मेरे अधिकार मे होगी अर्थात किसी भी प्रकार के कानूनी कार्यवाही के लिये उक्त ऊपर बताये गये मालिक ही जिम्मेवार होंगे इसमे किसी कम्पनी या कम्पनी के कर्मचारी की कोई जिम्मेवारी नही होगी।

सत्यापन

मे हल्फी ब्यान व तसदीक करता हू कि उपरोक्त ब्यानहल्फी मेरे इल्म व यकीन से सब सही व दुरुस्त हे तथा कोई भी तथ्य छुपाया न गया ओर न ही झूठ है।

शान्ति प्रसाद आधार न०- 659377340193  
 सीता राम आधार न०- 970274302484  
 गुमान सिंह आधार न०- 990175710492

हल्फी

Sita Ram

शान्ति प्रसाद

गुमान सिंह

ations

	dep = Deposit	Pr = Principal
	Dft = Draft	proc= Processing Charge
	dish/dsh.= Dishonour	rd=Recurring Deposit
	DR = Debit	ret/rtn = Return
ance	DOB = Date of Birth	Rnd = Round of
Capitalization	eft = Electronic Fund Transfer	sb = Savings Bank
ch = Charge	Inop = Inoperative	SC= Short Credit
g = Cheque	ins = Insurance	SI/So/SORD = Standing Instruction
Clos = Closure	int/in = Interest	S/D/W/H/o = Son/Daughter/Wife/Husband of
coll = Collection	lon/ln = Loan	tr/trf/xfer = Transfer
comm = Commission	min = Minimum	TT = Telegraphic Transfer
COR/CORR = Correction	os = Outstanding	txn= Transaction
CR = Credit	P&T = Postage & Telegram	Wdl = Withdrawal
csh = Cash	Pos = Point of Sale	+MOD bal = total balance (SB+linked MOD a/c)

Savings Bank Account

CIF No

भारतीय

Cust

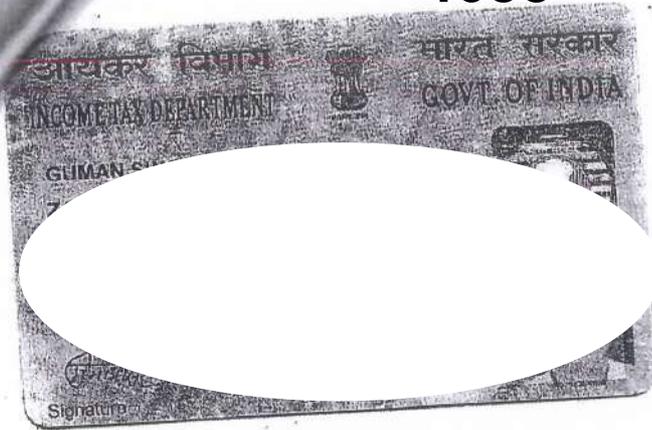
ASOTA

Bank of India



D.  
MOP...  
Nom. Reg.

शाखा प्रबंधक  
Branch Manager





भारत सरकार

भारत INDIA



आधार - आम आदमी का अधिकार



भारतीय विशिष्ट पहचान प्राधिकरण  
UNION OF INDIA



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1800 190 1947



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www.uidai.gov.in

PO Box No. 194  
Bengaluru-560 001

आयकर विभाग  
INCOME TAX DEPARTMENT

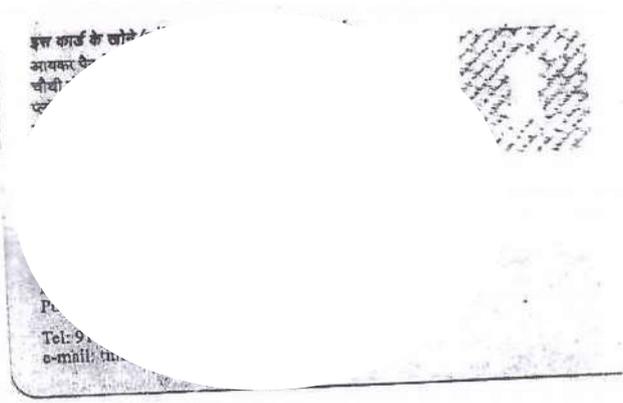


भारत सरकार  
GOVT. OF INDIA

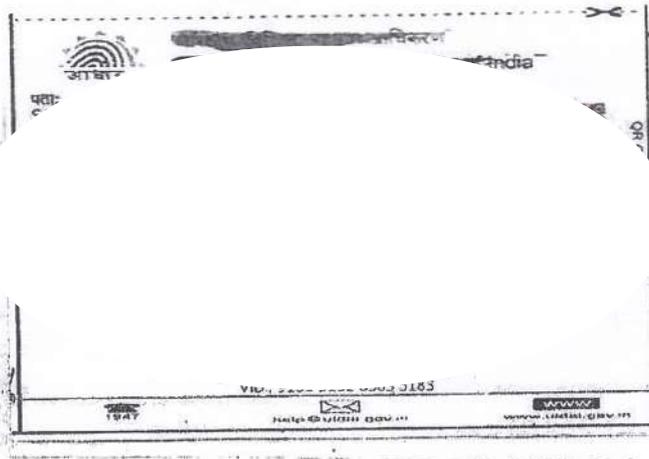
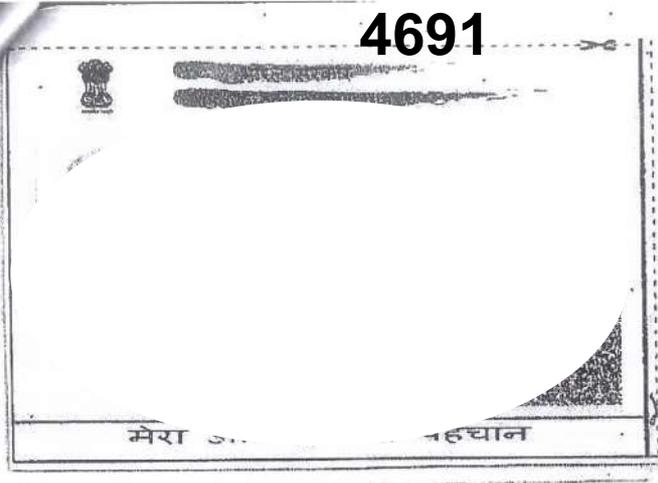


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इस कार्ड के खोलने पर  
आयकर विभाग की  
चीकी



Tel: 9  
e-mail: tm

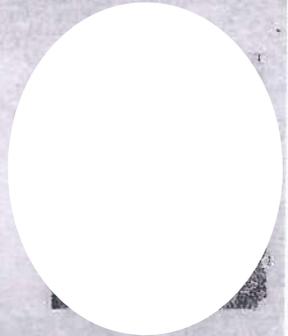
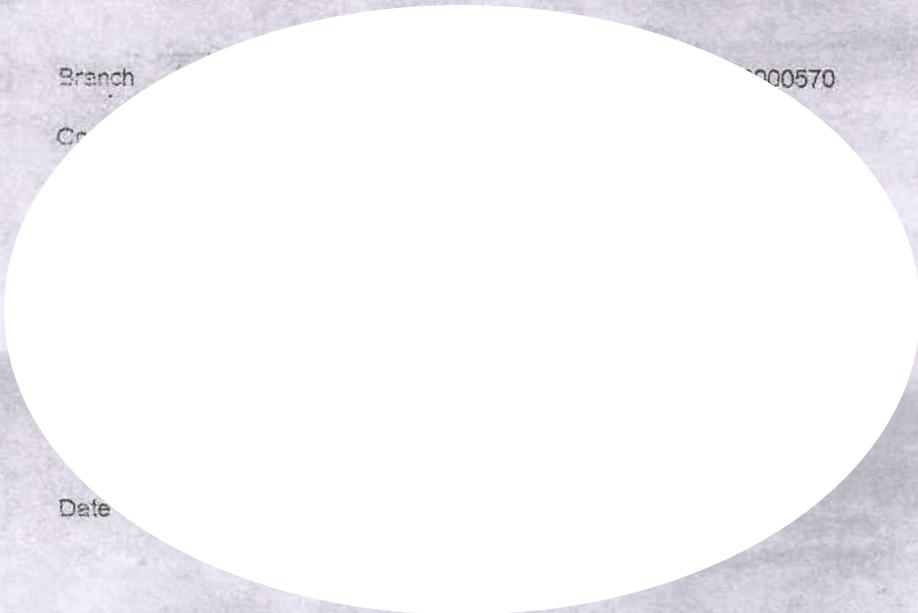


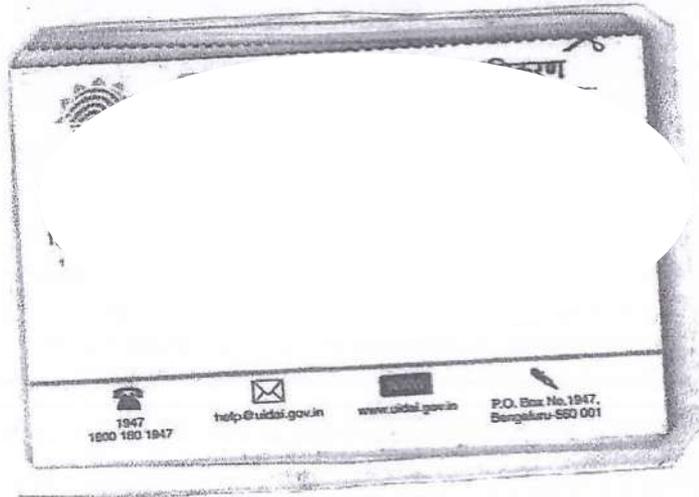
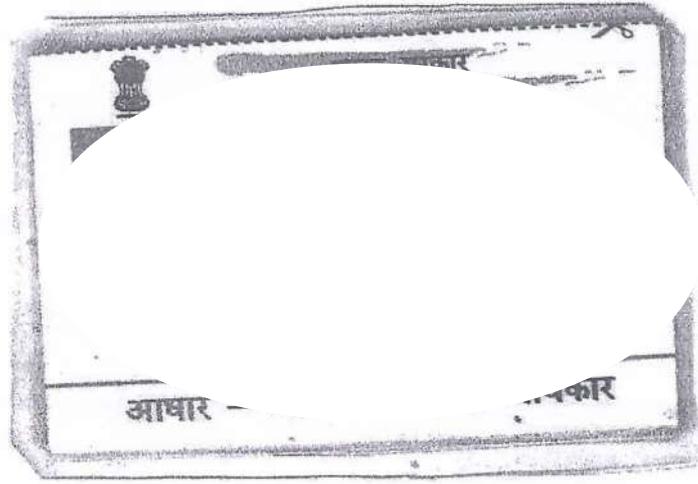
Branch

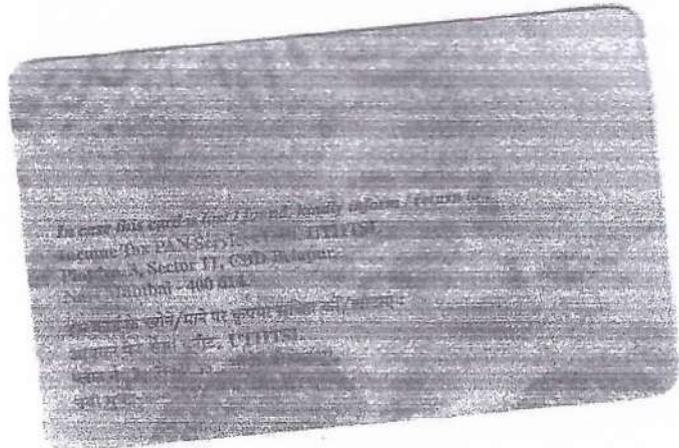
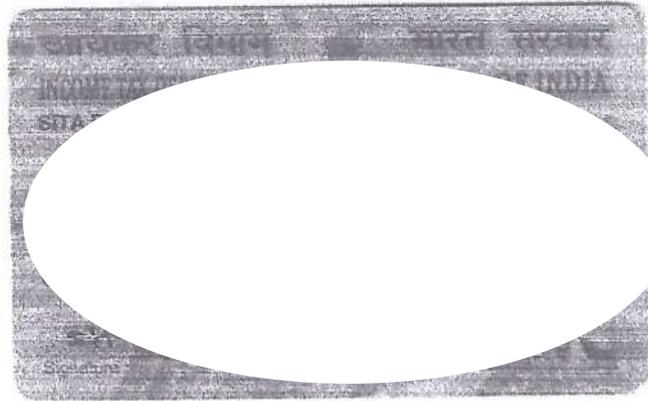
000570

Cr

Date

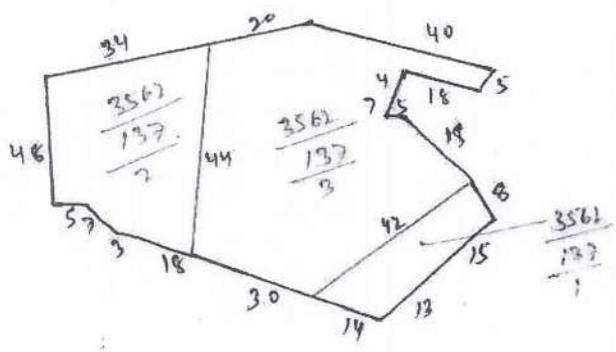






अकस राजा किरादार बीजा कारी १ गज लक्ष्मी समर ३०  
जिला सिरमौर हि.प्र.

चौमा ५० करम / ई.प्र.



श्रीमान जी,  
अकस मुताबिक कागजात माल के  
बखी है जो हलब सेवा समल हैमा  
करके कुलत बखी ६५ रु बखल  
पाई

*[Signature]*  
2-8/5/23  
Muzaffar Ali  
P/C. Dugana  
Teh. Kauras (H.P.)

4696

76

## राजस्व विभाग, हिमाचल प्रदेश - नव. जमाबंदी

एस.सी.ए रसीद संख्या 13116/1422628961

नाम : .

नकल शुल्क

पिता/पति : ..

सेवा शुल्क

कुल शुल्क :

ग्रोहाल : काण्डो दगाना

साल : 2015-2016

रकबा ईकाई: बीघा-बि.-बि.

सालीनी नं.	नाम मालिक व एहवाल	नाम कर्ताकार व एहवाल	नाम बाह व दीगर वसायल आबपाशौ	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी	हिस्सा या पैमाना हकीयत व तरीका बाछ	कैफियत
2	3	4	5	6	7	8	9
231 मिन	कुल भाग (1714680) धर्मसिंह	काश्त व कब्जा स्वयं व स्वास्थय विभाग		3712/3562	07-07-00	कब्जा व पञ्जा यशरह	न.ई. कि.ई.
232	(333625) भाग पुत्र व श्रीमति अतरो देवी पुत्री व श्रीमति बारो देवी भाग बराबर (190520) भाग विधवा सोहर सिंह पुत्र लेख धनवीर सिंह. रमेश चन्द्र भाग बराबर (190520) भाग पुत्र व श्रीमति जगो देवी (68860) भाग विधवा बुधसिंह पुत्र लेख सुन्दराम, (256740) भाग पुत्र व रामसिंह (239580) भाग पुत्र व शान्ती प्रसाद (239580) भाग पुत्र पुत्र पुत्र सुन्दर सिंह पुत्र वन्धु सिंह पुत्र मानसिंह (2598) भाग श्रीमति सोरतो देवी पुत्री नैनसिंह पुत्र जदिय (1980) भाग खजान सिंह पुत्र सिंघा पुत्र सीससाम (6600) भाग सुन्दर सिंह पुत्र नन्तराम पुत्र कालू (6537) भाग सरकार हिमाचल प्रदेश (146520) भाग स्वास्थय विभाग (2640) भाग उच्च शिक्षा विभाग (143880) भाग	स्वास्थय केन्द्र दुगाना			नाकाबिल चरान्द	खेवट न.(1)	2819 2820 2830 2833 2840 2841 2842 2853 2856
							नोट :- बरुवे आदेश नं. 121 नायब. तहसीलदार कमराऊ व Declaration form SBI Kaffota के अनुसार ख.न. 143,134,286, 3876,4203/889, 4205,814,2552, 2598,3980 कित्ता 14 तदादी 23-05 विघा रकबा श्री गुमान सिंह पुत्र गोबू बदले मु. 70,000/-रुपये मे SBI Kaffota के पास तदा आदायगी कर्ता जाह रकब रकबा

VLE : RAGHUBIR SHARMA  
 Lok Neta Kaffota : Kaffota  
 LMK ID : 80100-K0104272  
 Tehsil Kaffota, Dist. SML, HP  
 Date .....

11/05/2023

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नोट :-  
 धनवीर सिंह,  
 बुध सिंह आइ रहन  
 नोट- बरखे रपट नं. 64  
 मिति 14-07-2008 के  
 मुताबिक खाता हजा से सालम  
 हिस्सा बदले मु. 50,000/-  
 (पाचस हजार रुपये) में भिन  
 जानिक धनवीर सिंह, रमेश कुमार  
 पुत्र बुधसिंह मालिक बहक SBI  
 शाखा कफेटा के पास ता अदायगी  
 कर्जा आइ रहन रहेगा  
 2871 \_\_\_\_\_ वै  
 2872 \_\_\_\_\_ वै  
 2876 \_\_\_\_\_ वै  
 2885 \_\_\_\_\_ वै  
 2921 \_\_\_\_\_ वै  
 2987 \_\_\_\_\_ वै  
 नोट ब.ई.न. 2871 वै से श्रीमति  
 जगो विधवा बुध सिंह का हिस्सा  
 3/2598 तादादी 00-03 बिस्वा बहर  
 भूमिल पुत्र खेवदा राम को मिति  
 07-09-2016 को स्वीकार है।  
 नोट ब.ई.न. 2872 वै से श्रीमति  
 जगो विधवा बुध सिंह का हिस्सा  
 3/2598 ता 0-3 बिस्वा बहक सुमेर  
 चन्द पुत्र नैन सिंह को मिति  
 29-12-16 को स्वीकार है  
 नोट ब.ई.न.02876 वै द्वारा  
 श्रीमति जगो विधवा बुध सिंह  
 बहक सुन्दर सिंह पुत्र जोगी  
 राम मिति 07-09-2016 को स्वीकार  
 है।  
 नोट ब.ई. न. 2885 वै से श्री

2	3	4	5	6	7	8
						<p>3/ 25</p> <p>रपुवोर सिर</p> <p>मिति 29-12-16</p> <p>(Jaggo Devi विधवा)</p> <p>singh पुत्र sh Telu, Dharam</p> <p>Singh पुत्र sh Mohar Singh</p> <p>पुत्र Sh Telu, Sita Ram</p> <p>पुत्र Sh Telu पुत्र Sh Nupa</p> <p>Shanti Prasad पुत्र Sh Telu</p> <p>पुत्र Sh Nupa, Guman Singh</p> <p>पुत्र Sh Telu पुत्र Sh Nupa</p> <p>Has Executed sale/ conveyance</p> <p>Deed. Vide Reg.No. 92/2019</p> <p>Dated: 01/05/2019 In Favour</p> <p>Of HPSEBL Division Paonta</p> <p>Sahib पुत्र - पुत्र --).</p>

Certified that this copy has been generated from the database of Revenue Department at Central Server- HP as accessed by the Lok Mitra Kendra LMK BOKALPAV on 11-May-2023

शिमला विभाग प्रवेश - शिमला

दिनांक 11 May 2023

To Verify, enter the Copy No above Bar Code at <https://himbhoomilmk.nic.in>  
For Validity Refer : Notific. No:Rev-C(F)/10-1/2009 Dated 14-Feb-2011

Jam1107231004





हिमाचल प्रदेश HIMACHAL PRADESH



इकरारनामा

यह इकरारनामा आज दिनांक 30/09/2023 को निम्न पक्षों के बीच पोंटा साहिब में निम्न शर्तों पर तहरीर किया गया :-

हम दलीप सिंह पुत्र श्री राम लाल व महेन्दर सिंह पुत्र श्री प्रीतम सिंह निवासी ग्राम चौकी तहसील कमरऊ जिला सिरमौर हि प्र.

व

Pratham Paks (प्रथम पक्ष)

Dalip Singh

मैसर्स आर.जी. बिल्डर्स इंजीनियरिंग लि. through its authorized signatory श्री राहुल कुमार प्रोजेक्ट ऑफिस कफोता जिला सिरमौर हि प्र आधार न. \_\_\_\_\_

..... दीउत्य पक्ष

यह कि प्रथम पक्ष भूमि खाता खतौनी न.566 मिन /1403 मिन खसरा न. 2174 तादादी 5-19 बीघा जो मोहाल कमरऊ तहसील कमरऊ जिला सिरमौर हि प्र में हिसेदार मालिक व काबिज हे तथा प्रथम पक्ष को उक्त भूमि का सम्पूर्ण मालिकाना अधिकार प्राप्त हे /

यह कि प्रथम पक्ष की जमीन काफी निचे होने की बजह से प्रथम पक्ष, दीउत्य पक्ष मैसर्स आर.जी. बिल्डर्स इंजीनियरिंग लि. कम्पनी जो कि NH 707 पैकेज 2 के सड़क निर्माण का कार्य कर रही हे से अपनी जमीन पर मिटटी डालने का अनुरोध करती हे जिससे जमीन समतल व उपयोगी हो जाए जो दीउत्य पक्ष उपरोक्त खाता खतौनी न. 566 मिन /1403 मिन खसरा न. 2174 तादादी 5-19 बीघा जो मोहाल कमरऊ तहसील कमरऊ जिला सिरमौर हि प्र में से 5-19 बीघा भूमि प्रथम पक्ष से मु. 1,25,000/- रु प्रति बीघा किराये पर ले रहे हे /

यह कि मिटटी भरान के दोरान किसी बिबाद के होने पर प्रथम पक्ष की पूर्ण जिमेदारी होगी बिबाद की सिथति में दीउत्य पक्ष की कोई भूमिका नही होगी / जो भूमि हम कम्पनी को दे रहे हे उस पर बाद में कम्पनी या किसी ओर एजेन्सी को कोई अधिकार नही रहेगा /

ATTESTED  
Jagdish Singh  
Advocate & Notary Public  
H.P. India

भारतीय गैर न्यायिक

पचास  
रुपये  
रु. 50



FIFTY  
RUPEES  
Rs. 50

INDIA NON JUDICIAL

हिमाचल प्रदेश HIMACHAL PRADESH

-2-

यह कि दीउत्य पक्ष भूमि की सुरक्षा के लिए उचित प्रबन्ध करेगा तथा भूमि की सुरक्षा की पूरी जमेबारी दीउत्य पक्ष को होगी / उक्त जमीन के आस पास के मालिक अगर कोई बिबाद करते हे तो प्रथम पक्ष उनके साथ खुद बिबाद समाप्त करेगा दीउत्य पक्ष की कोई जमेबारी न आज न कल होगी /

यह कि उपयोग में लाई गयी जमीन का भुगतान पाँच किस्तों में प्रथम पक्ष को किया जायगा जो प्रथम पक्ष के बचत खाता न. 39642161765 SBI कफोटा व खाता न. 5701013229 State Co. Bank कमरऊ में जमा किया जायगा / दोनों पक्षों के जायज बारसान इकरारनामा की शर्तों से पाबन्द रहेगे /

यह चन्द अल्फाज लिख दिए हैं ताकि बक्त पर काम आवे / दोनों पक्षों को पढकर सुनाया वा समझाया गया जिसे सही मानकर दोनों पक्षों ने अपने-अपने हस्ताक्षर किये /

गवाहन

- कँवर ठाकुर पुत्र श्री चतर सिंह  
निवासी ग्राम चोकी कमरऊ तहसील कमरऊ  
जिला सिरमौर हि प्र.

- विक्रम सिंह पुत्र श्री रामलाल  
निवासी ग्राम चोकी कमरऊ  
तहसील कमरऊ जिला सिरमौर हि प्र.

71016348  
5370

ATTESTED  
30/9/2023  
Jagdish Negi  
Advocate & Notary Public  
Paonta Sahib (H.P.) India

प्रथम पक्ष

Mahandya  
Dahi Singh

दीउत्य पक्ष

[Signature]

This.....  
been presented before me for attestation  
by the Executants on this day  
The contents of the document have been  
over and the Executants have been  
have been read and understood  
The executants have been attested  
Sh. Vikram Singh  
who is personally known to me  
attested



हिमाचल प्रदेश HIMACHAL PRADESH

मैं कि दलीप सिंह पुत्र श्री राम लाल उम्र करीब 34 वर्ष निवासी लोक 254306

तहसील कमरु, जिला सिरमौर हि0 प्र0 बहल्फन ब्यान करता हूँ।

ब्यान किया है कि मैं उपरोक्त पते की स्थाई निवासी हूँ।

2. ब्यान किया है कि मैं भूमि खा0 ख0 न0 566 मिन/1403 मिन ख0न0 2174 मौजा कमरु तहसील कमरु, जिला सिरमौर हि0 प्र0 मे हिस्सेदार मालिक व काबिज हूँ तथा उक्त भूमि शमलात देह हस्ब रसद है तथा उक्त भूमि मेरे कब्जे मे है। तथा एन0एच0 707 के साथ लगती है।

ब्यान किया है कि आजकल एन0एच0 707 का कंटीग व रोड बनाने का काम मेसर्स आर0जी0बिल्ड बैल कम्पनी द्वारा किया जा रहा है जिन्हे मेरी उपरोक्त भूमि डम्पिंग यार्ड के लिए जरूरत है। मैं उक्त भूमि डम्पिंग यार्ड के लिए देना चाहता हू जो भी लेन देन कंपनी द्वारा इसके ऐवज मे किया जाएगा व मेरे बचत खाता न0 39642161765 भारतीय स्टेट बैंक कफोटा जिसका आई0 एफ0 सी कोड एस0 वी0 आई0 एन0 0007459 व महेन्द्र सिंह पुत्र प्रीतम सिंह बचत खा0न0 57010103229 कॉपरेटिव बैंक कमरु जिसका आई0 एफ0 सी कोड एच0पी0एस0सी0बी0 0000570 है कम्पनी द्वारा जो भी पैसा डाला जाए वह दोनो के खाते मे बराबर डाला जाए।

4. ब्यान किया है कि यदि कोई हिस्सेदार इस बारे कोई एतराज करे तो उसकी जिम्मेवारी मेरी खुद की होगी।

हल्की

This affidavit is presented before me for attestation.

the deponent personally today on...

to be...

The deponent has been identified by...

who is personally...

मैं हल्की उपरोक्त ब्यानहल्की को तस्दीक करता हूँ कि ब्यानहल्की के पैरा 1 से 4

मेरी निजी जानकारी व विश्वास में सही एवं सत्य है किसी भी तथ्य को छिपाया नही

गया है और न ही झूठ है। सत्यापित मुकाम पाविल साहिब दिनांक 19.12.2022.

JAGDISH NEGI

हल्की

ADVOCATE & NOTARY PUBLIC

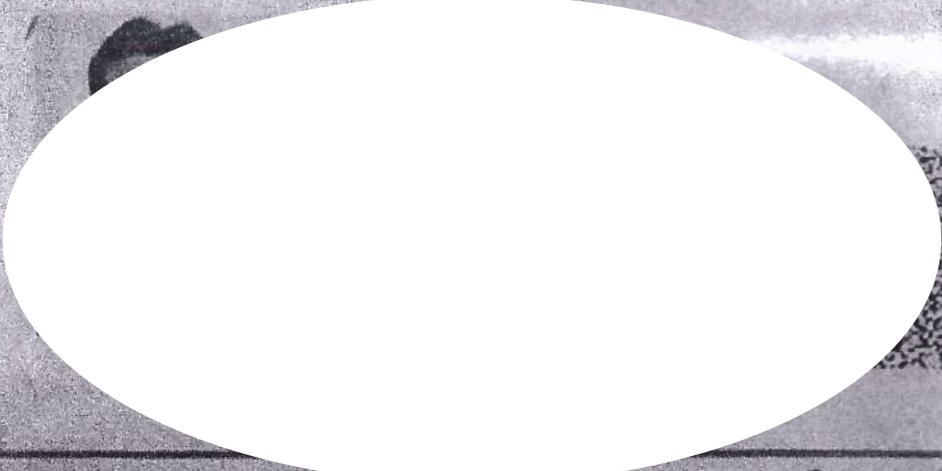
Patna 800 001 India

महेश्वर सिंह  
श्री राम सिंह  
VPO Kamrou  
Sirmour HP  
35 79 69 26 31923.

Mahender

Dalip Singh

भारत सरकार  
GOVERNMENT OF INDIA



आधार – आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण  
UNIQUE IDENTIFICATION AUTHORITY OF INDIA



1947  
1800 180 1947

help@uidai.gov.in

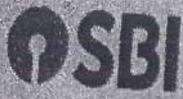
www.uidai.gov.in

P.O. Box No. 1947  
Bengaluru-560 001



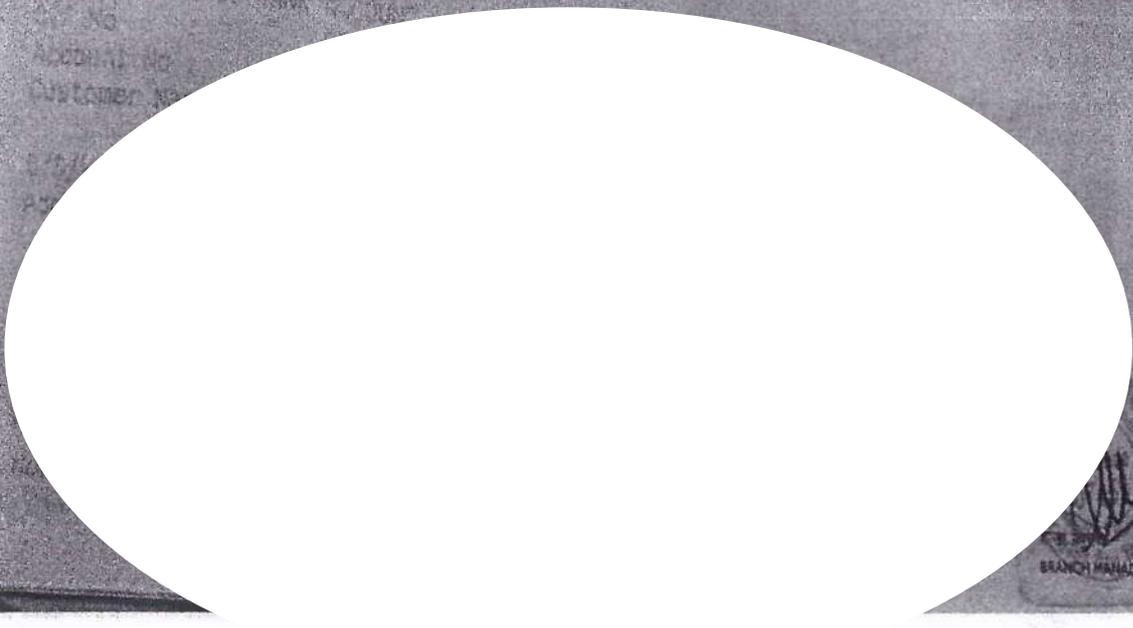
*In case this card is lost / found, kindly inform / return to :*  
Income Tax PAN Services Unit, UTIITSL  
Plot No. 3, Sector 11, CBD Belapur,  
Navi Mumbai - 400 614.

इस कार्ड के खोने/पाने पर कृपया सूचित करें/लौटाएं :  
आयकर पैन सेवा यूनिट, UTIITSL  
प्लॉट नं. 3, सेक्टर 11, सीडीबी बेलपुर,  
नवी मुंबई - 400 614.

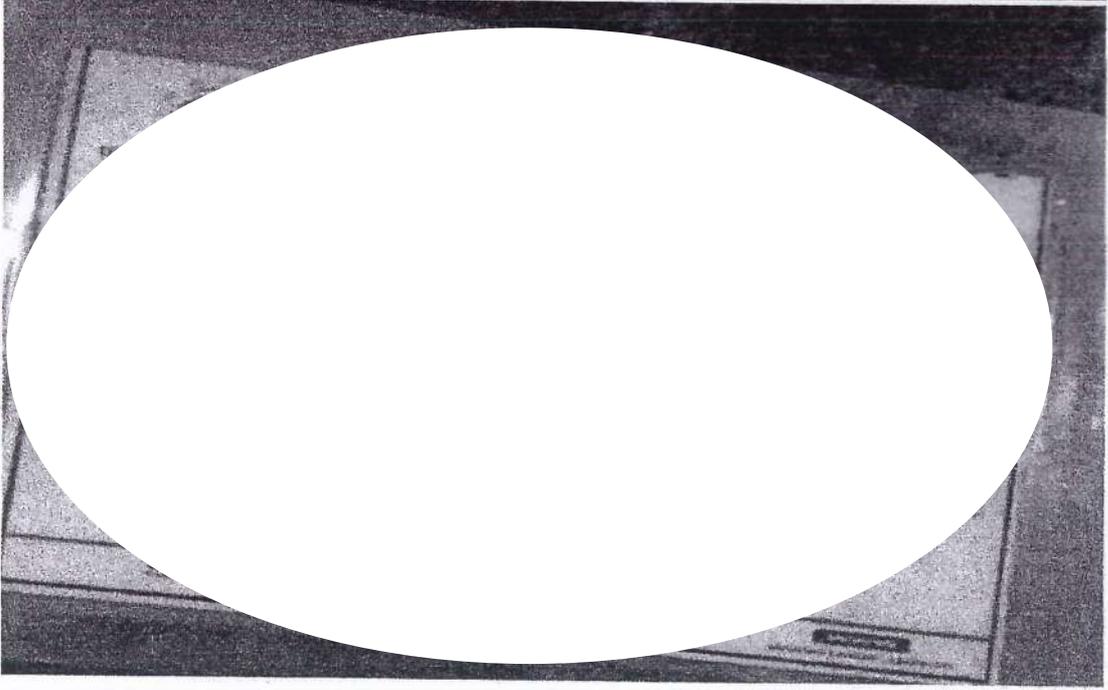
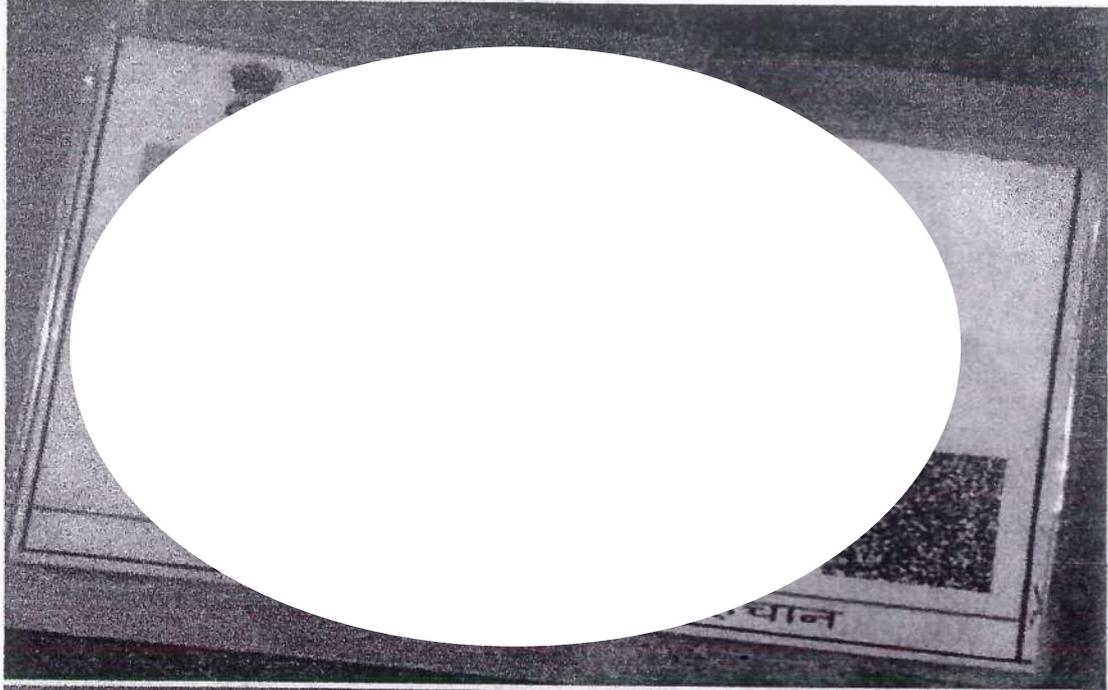


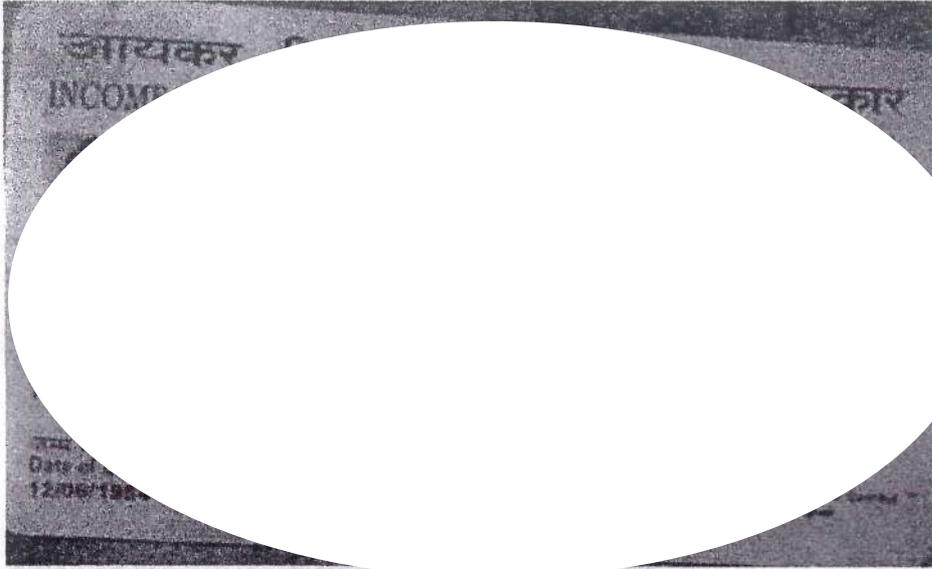
भारतीय स्टेट बैंक  
STATE BANK OF INDIA

SAVINGS BANK NO. 1147  
ACCOUNT NO.  
CUSTOMER NO.



*[Handwritten Signature]*  
BRANCH MANAGER





आयकर  
 INCOME  
 कर

Date of  
 12/06/1988

Income Tax PAN Services Unit, NSDL,  
 Plot No. 44, Survey No. 917A,  
 Model Colony, Near Deep Bunglow Chowk,  
 Delhi - 110010

Income Tax PAN Services Unit, NSDL,  
 Plot No. 44, Survey No. 917A,  
 Model Colony, Near Deep Bunglow Chowk,  
 Delhi - 110010

Printed

**IMPORTANT**

The Himachal Pradesh State Co-operative Bank Ltd.

Branch:

Name:  
Depo

1. Deposit the Pass-Book at frequent intervals for updating.
2. Withdrawal slips must be accompanied with the Pass-Book while withdrawing money.
3. Please see inside back cover for meaning of abbreviations.
4. Nomination facilities are available for all Deposit Accounts and Safe Custody Lockers. Please avail of these facilities. For detail please enquire at our branch.
5. Affording immediate credit for outstation cheques upto Rs. 5000/-.
6. "Deposit of Customer is insured with DICGC. Also, joint Accounts in the name of A & B will be treated in a different capacity and right as compared to a deposit held in the joint name of B & A."

Pin

Phone

Date

Manager

4708

88

नकल शुल्क : 1  
 सेवा शुल्क : 20  
 कुल शुल्क : 21

पिता/पति :-

समूह नं. : 24  
 मोहाल : कमरऊ

साल : 2017-2018

रकबा ईकाई: बीघा-बि.-बि.

खत नं.	खतौनी नं.	नाम मालिक व पदवाला	नाम काश्तकार व रहवाला	नाम चाह व दीगर व सायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीट्रीक ईकाइयों में	हिरसा या पैमाना हकीयत व तरीका बाछ	कैफियत
1	2	3	4	5	6	7	8	9
566 मिन	1403 मिन	शामलाल देह हस्व रसद खेपट	काश्त व कब्जा स्वयं मुन्टराम पुत्र ध्यान सिंह हिस्सेदार		2174	05-19-00 05-15-00 ओबड दोयन 00-04-00 मै.नु.आबादी	गन्ना व पकता बरह खेत न.(1)	नोट : बरवे ई.न. 3508 लीज खता हजा से न. खतरा 788/1 ता 38-5 बिघा दिनांक 7-8-92 से 7-8-12 तक चुही रान पुत्र जोगी राम के पास खान चुना पत्थर निकालने के लिये लीज पर है नोट : बरह न. 3753 लीज खेत बरह खाता न. 555 बदस्तुर है नोट-जजरिये ई.न.3931 लीज खेत देवारा खाता न.555 से आराजी नम्बर खसरा 82 तादादी रकबा 9-5 बीघा मिन जमिन पतरसिंह,श्रीमति चान्दनो, विशना,सोभा हिस्सेदारान व खाता न. 559 मिन से आराजी नम्बर खसरा 528/1 तादादी रकबा 56-19बीघा मिन जमिन समस्त मालकान वहाक श्रीमति जमकी देवी श्री मुन्दन सिंह के पास मिति- 11-09-2002 से लेकर 10-09-2022 तक चुना पत्थर व

नोट :- वरन्डे ई.न. 4415  
 वरान्त रामलाल खेत वरन्डे  
 निम्नलिखित, दलप, सिंह पुत्र  
 व श्रीमती सिद्धू देवी, अलीपुरी  
 पुत्री व श्रीमती सुभा देवी  
 पति रामलाल इन मरिया समझा  
 रजिस्ट्रार सि 3-7-2022

नोट :- वरन्डे ई.न. 4415  
 4339 मिमामिन  
 कुशीराम इन ध्यान सिंह  
 खेत 2 भाग  
 वरन्डे रामलाल पुत्र श्रीमती (1)  
 नाम व मरिया सिंह इन  
 जमिन सिंह इन ध्यान सिंह (1)  
 भाग रजिस्ट्रार सि 22-7-20

LMKICSC Centre Kamrau  
 Teh Kamrau, Distt. Sirmour (H.P.)  
 Mob. : 9882067503

Village Revenue Officer  
 Tehsil  
 07-9-22

2	3	4	5	6	7	8	9
							मईम स्टोन निकालने हेतु बीज मर है। ईन्तकाल मिति-15- 06-2004 को स्वीकार है। तैद- बजरिया रपट रोजनामधा न. 284 दिनांक 12-04- 2007 के अनुसार मिति 31- 05-2002 से अगामी 25 वर्षों तक खता हुआ हर प्रकार की निम्नलिखित से पाबन्द रहेगी

Dist LMKICSC Centre Kamrau  
 Teh Kamrau, Distt. Girmour (H.P.)  
 MoL : 9882867503

Certified that this copy has been generated from the database of Revenue Department at  
 Central Server- HP as accessed by the Lok Mitra Kendra LMK KAMRAU on  
 05 September-2022

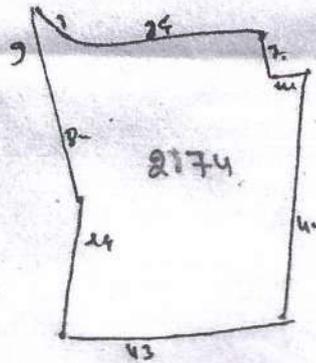
To Verify; enter the Copy No above Bar Code at  
<https://himbhoomilmk.nic.in>  
 For Validity Refer : Notific. No:Rev-C(F)/10-1/2009 Dated 14-Feb-2011

Jam1107224323



सुप्रीम नहीमा बापका सोमनाथ तालुका काठमाडौं जिल्ला सिन्धुली ५४८

पैसा ५० मात्र चिँ बस

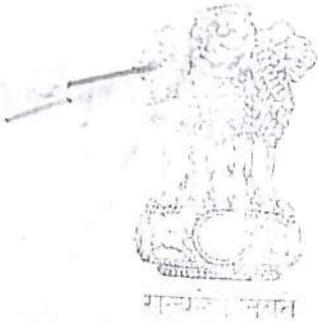


सोमनाथ जी,  
 सोमनाथ बापका त  
 सोमनाथ बापका त  
 सोमनाथ बापका त  
 (D)

  
 Village Revenue Officer  
 Circle Kamrao  
 Tehsil Kamrao (I.P.)

8708895211 VIKRAM Singh.

३



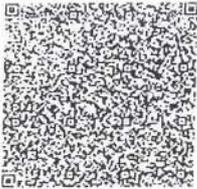
INDIA NON JUDICIAL

गणराज्य भारत के न्यायिक निकायों के अधीन  
 Government of Himachal Pradesh (H.P.) (Non-Judicial)

e-Stamp



Certificate No.	: IN-HP08436293347371V
Certificate Issued Date	: 27-Oct-2023 11:21 AM
Account Reference	: NONACC (BK)/ hpcanbk02/ PAUNTA-SAHIB/ H.P. SR
Unique Doc. Reference	: SUBIN-HPHPCANBK0214110260989517V
Purchased by	: GUMAN SINGH SO LATE SOBHA RAM
Description of Document	: Article 5 Agreement or Memorandum of an Agreement
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: GUMAN SINGH SO LATE SOBHA RAM
Second Party	: RG BUILDWELL ENGINEERS LTD DELHI
Stamp Duty Paid By	: GUMAN SINGH SO LATE SOBHA RAM
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



ATTESTED

*Jagdish Negi*  
 Advocate & Notary Public  
 Paonta Sahib (H.P.) India

इकरारनामा

स्टाम्प मालयति 100 रूपए  
किते 1



यह इकरारनामा आज दिनांक 27/10/2023 को मुकाम पांवटा साहिव मे निम्न पक्षों के बीच बना 8

- 1 गुमान सिंह पुत्र स्व0 श्री सोभा राम
- 2 जय सिंह पुत्र स्व0 श्री नैन सिंह
- 3 पूर्ण सिंह पुत्र स्व0 श्री मोहर सिंह

निवासीगण गांव बडवास तहसील कमरऊ जिला सिरमौर हि0 प्र0।

..... प्रथम पक्षगण

एवम

मै0 RG Buildwell Engineers Ltd. दिल्ली शाखा कार्यालय कफौटा तहसील कमरऊ जिला सिरमौर हि0 प्र0।

..... द्वितीय पक्ष

उपरोक्त इकरारनामा की शर्तें निम्न प्रकार से है 8

- 1 यह कि प्रथम पक्षगण भूमि खाता खतौनी नं0 68/162 खसरा नं0 1819/1483 तादादी 36 वीघा 04 विश्वा भूमि मे हिस्सेदार मालिक व काबिज है जो मोहाल बडवास तहसील कमरऊ जिला सिरमौर हि0 प्र0 मे स्थित है।
- 2 यह कि प्रथम पक्षगण ने अपने हिस्से मे से 28 वीघा भूमि द्वितीय पक्ष को डम्पिंग करने के लिए दी है।
- 3 यह कि द्वितीयपक्ष को पास एन0 एच0 707 का कार्य है प्रथम पक्ष की जमीन सडक के साथ लगती है एवम प्रथम पक्ष अपनी यह जमीन द्वितीय पक्ष को मु0 9,00,000/ रूपए मे डम्पिंग वास्ते दे रहा है।
- 4 यह कि प्रथम किश्त मोके पर कार्य शुरू होने पर द्वितीय पक्ष मु0 3,00,000/ रूपए प्रथम पक्षगण को देगा एवम द्वितीय किश्त मु0 3,00,000/ रूपए आधा कार्य पूर्ण होने पर द्वितीय पक्ष प्रथमपक्षगण को देगा एवम अन्तिम किश्त मु0 3,00,000/ रूपए 25 प्रतिशत कार्य वकाया रहने पर द्वितीय पक्ष प्रथम पक्षगण को अदा करेगा।
- 5 यह कि यदि द्वितीय पक्ष अन्तिम किश्त 25 प्रतिशत कार्य वकाया रहने पर प्रथम पक्षगण को नही देता है तो प्रथमपक्षगण को पूर्ण अधिकार होगा कि वह द्वितीय पक्ष का काम रोक दें जिस वारे द्वितीय पक्ष को कोई एतराज नही होगा।

शेष पेज 2 पर

ATTESTED  
27/10/2023  
Jagdish Negi  
Notary Public





हिमाचल प्रदेश HIMACHAL PRADESH

C 970287

ईकरारनामा / ब्यानहल्फी

यह ईकरारनामा / ब्यानहल्फी आज दिनांक 25.11.2021 को निम्न पक्षों के बीच पौटा साहिब में तहरीर हुआ है।

संजय कुमार पुत्र दलीप सिंह ग्राम - बलदवा बोहल कमरऊ तहसील - कमरऊ जिला - सिरमौर हि० प्र० - 173029

 प्रथम पक्ष

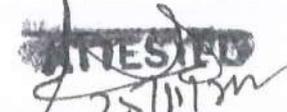
मैसर्स आर० जी० बिल्डवैल इंजीनियर्स लि० प्रोजेक्ट ऑफिस - कफोटा, जिला सिरमौर हि० प्र०-173029

 द्वितीय पक्ष

यह कि प्रथम पक्ष भूमि खाता खतौनी न० 38/73, खसरा न० 508/227 तदादी 08-00 बीघा जो ग्राम - बलदवा बोहल कमरऊ तहसील - कमरऊ जिला - सिरमौर हि० प्र० में हिस्सेदार मालिक व काबिज है तथा प्रथम पक्ष को उक्त भूमि का सम्पूर्ण मालिकाना अधिकार प्राप्त है।

यह की प्रथम पक्ष की जमीन काफी नीचे होने के वजह से प्रथम पक्ष द्वितीय पक्ष आर० जी० बिल्डवैल इंजीनियर्स लि० कम्पनी जो कि NH 707 पैकेज 2 के सड़क निर्माण का कार्य कर रही है से अपने जमीन पर मिटटी डालने का अनुरोध करती है जिससे जमीन समतल व उपयोगी हो जाये जो द्वितीय पक्ष उपरोक्त खाता खतौनी न० 38/73, खसरा न० न० 508/227 तदादी 08-00 बीघा जो ग्राम - बलदवा बोहल कमरऊ

  
Arjun K. Dey

  
Jagdish Negi  
Advocate & Notary Public  
Panipat Sahar

  
Sanjay Kumar  
S/o Sh. Dalip Singh

जिला सिरमौर हि० प्र० में से 08-00 बीघा भूमि प्रथम पक्ष से मु० 1,25,000/- रु० प्रति बीघा किराये ले रहे है।

यह कि मिटटी भरण के दौरान किसी विवाद के होने पर प्रथम पक्ष की पूर्ण जिम्मेदारी होगी विवाद की स्थिति में द्वितीय पक्ष की कोई भूमिका नहीं होगी।

जो भूमि में डंपिंग साइट के लिए दे रहा है उस पर बाद में द्वितीय पक्ष या किसी और पक्ष का कोई अधिकार नहीं रहेगा।

डंपिंग करने के दौरान उचित Protection Work किया जायेगा।

उपयोग में लाई गयी जमीन का भुगतान 4 किस्तों में द्वितीय पक्ष द्वारा देय किया जायेगा।

सत्यापन,

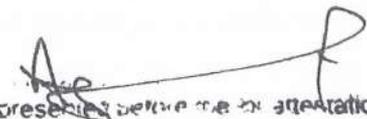
मैं संजय कुमार पुत्र दलीप सिंह यह ईकरारनामा / ब्यानहल्फी तसदीक करता हूँ कि उपरोक्त ईकरारनामा / ब्यानहल्फी हमारे इल्म व यकीन से सब सही व दुरुस्त है। मैंने उपरोक्त ईकरारनामा / ब्यानहल्फी सुनकर व समझकर इस पर हस्ताक्षर किये है।

  
प्रथम पक्ष

Sanjay Kumar  
S/o Sh. Dalip Singh  
V.P.O. & Teh- Kamrau

  
द्वितीय पक्ष  
Jagdish K. Negi

**ATTESTED**  
25/11/20  
Jagdish Kumar Negi  
Advocate & Notary Public  
Banta Sahar

This   
has been presented before me for attestation by  
the Executive Person(s) as on 25/11/20  
The contents of the document have been read over  
and explained to the person(s) who have  
been appointed as witnesses.  
The attestation is witnessed by  
Sr. Jagdish Kumar Negi  
Notary Public



हिमाचल प्रदेश HIMACHAL PRADESH



### ईकरारनामा / ब्यानहल्फी

Km-47

यह ईकरारनामा / ब्यानहल्फी आज दिनांक 26.01.2022 को निम्न पक्षों के बीच पौटा साहिब में तहरीर हुआ है।  
में काकू राम, सूरत राम, कृपा राम, माया राम, कैलाश चंद पुत्र श्री दासु राम और तुलसा देवी पत्नी श्री दासु राम  
निवासी ग्राम - टेटीयाना तहसील- कमरऊ जिला - सिरमौर हि० प्र०-173029

..... प्रथम पक्ष

मैसर्स आर० जी० बिल्डवैल इंजीनियर्स लि० प्रोजेक्ट ऑफिस - कफोटों, जिला सिरमौर हि० प्र०-173029

..... द्वितीय पक्ष

यह कि प्रथम पक्ष भूमि खाता खतौनी न० 166/2, खसरा न० 375/317/255/2 तदादी 9-0 बीघा मौजा वास  
मैलान पटवार खाना - शिला तहसील - कमरऊ जिला - सिरमौर हि० प्र० में हिस्सेदार मालिक व काबिज है तथा  
प्रथम पक्ष को उक्त भूमि का सम्पूर्ण मालिकाना अधिकार प्राप्त है।

यह की प्रथम पक्ष की जमीन काफी नीचे होने के वजह से प्रथम पक्ष, द्वितीय पक्ष (R G Buildwell Engineers  
Ltd.) कम्पनी जो कि NH-707 पैकेज - 2 के सड़क निर्माण का कार्य कर रही है से अपने जमीन पर मिट्टी डालने  
का अनुरोध करती है जिससे की जमीन समतल व उपयोगी हो जाये।

किरपाय

सुरतसिद्ध

Kaka Rama

Mam Kailash

.....

.....

यह कि मिट्टी भरण के दौरान किसी विवाद के होने पर प्रथम पक्ष की पूर्ण जिम्मेदारी होगी। विवाद की स्थिति में द्वितीय पक्ष की कोई भूमिका नहीं होगी।

यह कि प्रथम पक्ष व द्वितीय पक्ष के बीच सहमति अनुसार द्वितीय पक्ष को रुपये एक लाख दस हजार (Inr. 110000/-) प्रति बीघा के हिसाब से किस्तों में देय होगा।

जो भूमि में डंपिंग साइट के लिए दे रहा है उस पर बाद में द्वितीय पक्ष या किसी और एजेंसी का कोई अधिकार नहीं रहेगा।

डंपिंग करने के दौरान उचित प्रोटेक्शन कार्य किया जायेगा।

उपयोग में लाई गयी जमीन का भुगतान 5 किस्तों में द्वितीय पक्ष द्वारा देय किया जायेगा।

सत्यापन,

मैं काकू राम, सूरत राम, कृपा राम, माया राम, कैलाश चंद पुत्र श्री दासु राम और तुलसा देवी पत्नी श्री दासु राम (प्रथम पक्ष) यह हल्फ ब्यान व तसदीक करता हूँ कि उपरोक्त ब्यानहल्फी हमारे इल्म व यकीन से सब सही व दुरुस्त है। मैंने उपरोक्त ब्यानहल्फी सुनकर व समझकर इस पर हस्ताक्षर किये है।

किरपारम  
सूरतसिंह  
Kalka Ram  
Mam  
Kailash



Thumb  
of  
3/11/2022

*[Handwritten signature]*

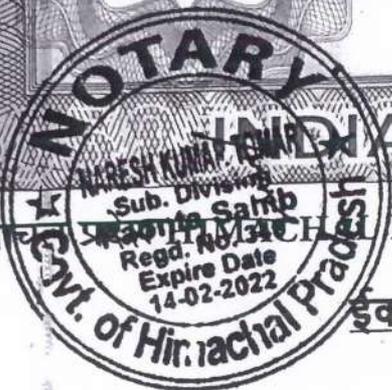
This document has been presented before me for attestation by the Executants before me on 27/11/2022. The contents of the same has been read over and explained to the parties and have been admitted to be correct. The Executants have acknowledged to me. Sr - *[Signature]*

ATTESTED

27/11/2022  
*[Signature]*  
Advocate & Notary Public  
Banta Sahib



हिमाचल प्रदेश PRADESH



**ईकरारनामा / ब्यानहल्फी**

Payment Done

यह ईकरारनामा / ब्यानहल्फी आज दिनांक 16.11.2021 को निम्न पक्षों के बीच पौटा साहिब में तहरीर हुआ है।

में सुरेश कुमार पुत्र श्री बलदेव सिंह निवासी ग्राम शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० -173029

*S. Kumar*  
..... प्रथम पक्ष

मैसर्स आर० जी० बिल्डवैल इंजीनियर्स लि० प्रोजेक्ट ऑफिस - कफोटा, जिला सिरमौर हि० प्र०-173029

*Arjun*  
.....द्वितीय पक्ष

यह कि प्रथम पक्ष भूमि खाता खतौनी न० 87/137, खसरा न० 817 तदादी 09/00 जो मोहाल शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० में हिस्सेदार मालिक व काबिज है तथा प्रथम पक्ष को उक्त भूमि का सम्पूर्ण मालिकाना अधिकार प्राप्त है।

यह की प्रथम पक्ष की जमीन काफी नीचे होने के वजह से प्रथम पक्ष द्वितीय पक्ष आर० जी० बिल्डवैल इंजीनियर्स लि० कम्पनी जो कि NH 707 पैकेज 2 के सड़क निर्माण का कार्य कर रही है से अपने जमीन पर मिट्टी डालने का अनुरोध करती है जिससे जमीन समतल व उपयोगी हो जाये जो द्वितीय पक्ष उपरोक्त खाता खतौनी न० 87/137, खसरा न० 817 तदादी 09/00 बीघा जो मोहाल शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० में से 9-00 बीघा भूमि प्रथम पक्ष से मु० 1,50,000/- रु० प्रति बीघा किराये ले रहे है।

Identify by me.

Anil K. Thakur

*Arjun*  
Rohit K. D. 04

*S. Kumar*

TESTED  
31/11/2021  
Anil K. Thakur  
ADVOCATE & NOTARY PUBLIC  
Pragathi Sahib (H.P) India

भारतीय गैर न्यायिक

दस  
रुपये

₹.10

भारत

TEN  
RUPEES

Rs.10

INDIA NON JUDICIAL



हिमाचल प्रदेश HIMACHAL PRADESH

15AA 225833

यह कि मिटटी भरण के दौरान किसी विवाद के होने पर प्रथम पक्ष की पूर्ण जिम्मेदारी होगी विवाद की स्थिति में द्वितीय पक्ष की कोई भूमिका नहीं होगी ।

जो भूमि में डंपिंग साइट के लिए दे रहा है उस पर बाद में कम्पनी या किसी और एजेंसी का कोई अधिकार नहीं रहेगा ।

बरसाती सड़क के पानी की निकासी का प्रबन्धन द्वितीय पक्ष करेगी।

डंपिंग करने के दौरान उचित Protuction Work किया जायेगा ।

उपयोग में लाई गयी जमीन का भुगतान किस्तों में किया जायेगा।

सत्यापन,

मैं सुरेश कुमार पुत्र श्री बलदेव सिंह यह ईकरारनामा / ब्यानहल्फी तसदीक करता हूँ कि उपरोक्त ईकरारनामा / ब्यानहल्फी हमारे इल्म व यकीन से सब सही व दुरुस्त है। मैंने उपरोक्त ईकरारनामा / ब्यानहल्फी सुनकर व समझकर इस पर हस्ताक्षर किये है।

~~This Agreement~~

been presented before me for attestation  
by the Executant personally today on...  
The contents of the same has been read  
over and explained to te executant, which  
have been admitted to be correct  
The excutant has been identified by  
Sh.....  
who is personally known to me. Has  
attested

TESTED

19/11/2021  
Suresh Kumar Tomar  
& NOTARY PUB. I  
Paonta Sahib (H.P) India



हिमाचल प्रदेश HIMACHAL PRADESH



15AA 225836

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*Sumit*

*[Signature]*

TESTED  
 19/11/2021  
*Arash Kumar Tomar*  
 ADVOCATE & NOTARY PUB. &  
 Paonta Sahib (H.P) India



हिमाचल प्रदेश HIMACHAL PRADESH



225835

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*Sumez*

*[Signature]*

TESTED  
 19/11/2021  
 Arash Kumar Tomar  
 ADVOCATE & NOTARY PUB. i.  
 Paonta Sahib (H.P) India



हिमाचल प्रदेश HIMACHAL PRADESH



5AA 225834

1  
BLACK

*Sumos*

*[Signature]*

TESTED  
 19/11/2021  
 Arash Kumar Tomar  
 AD VOCATE & NOTARY PUB. &  
 Paonta Sahib (H.P) India



हिमाचल प्रदेश HIMACHAL PRADESH



5AA 225832

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*[Handwritten signature]*

*[Handwritten signature]*

TESTED  
 19/11/2021  
 Arish Kumar Jomari  
 ADVOCATE & NOTARY PUB. &  
 Panta Sahib (HLP India)



Self attested

*[Signature]*



*Self Attested*

*Sumit*



हिमाचल प्रदेश HIMACHAL PRADESH

ब्यानहल्फी

मैं कि सुरेश कुमार पुत्र श्री बलदेव सिंह निवासी ग्राम शिल्ला तहसील कमरउ जिला सिरमौर हि0प्र0 का स्थायी निवासी हूँ व बहल्फ ब्यान करता हूँ कि:-

- 1 यह कि हल्फी खाता खतौनी नम्बर 87/137 कुल किते 45 कुल तादादी 189-03 बीघा मे 15-15 बीघा भूमि का मालिक व काबिज है जो मोहाल शिल्ला, तहसील कमरउ जिला सिरमौर हि0प्र0 में स्थित है।
- 2 यह कि हल्फी अपनी भूमि में से 09-15 बीघा जो खसरा नम्बर 817 में स्थित है उसका मालिक व काबिज हूँ जिस पर अन्य किसी हिस्सेदार का कोई कब्जा व हस्ताक्षेप न है।
- 3 यह कि इस भूमि को किराये पर या अन्य किसी अन्य कार्य के लिये किसी भी व्यक्ति को स्थानांतरित कर सकता हूँ या किसी भी कार्य के लिये इकरारनामा कर सकता हूँ।
- 4 यह कि उपरोक्त भूमि पर मुझे पूरा कानूनी अधिकार प्राप्त होता है जिसके तहत इस भूमि का इकरारनामा व हस्तांतरण करने का अधिकार रखता हूँ।
- 5 यह कि उपरोक्त भूमि में अगर कोई भी अन्य हिस्सेदार एतराज जाहिर करता है तो उसके लिये मैं स्वयं जिम्मेवार हूंगा।

*S. Sharma*  
हल्फी

सत्यापित

मैं हल्फ ब्यान व तसदीक करता हूँ कि उपरोक्त ब्यानहल्फी मेरे इल्म व यकीन से सब

सही व ठीक-ठोस है तथा कोई भी तथ्य छुपाया न गया और न ही झूठ है। मैंने उपरोक्त ब्यानहल्फी सुनकर व समझकर इस पर हस्ताक्षर किये हैं।

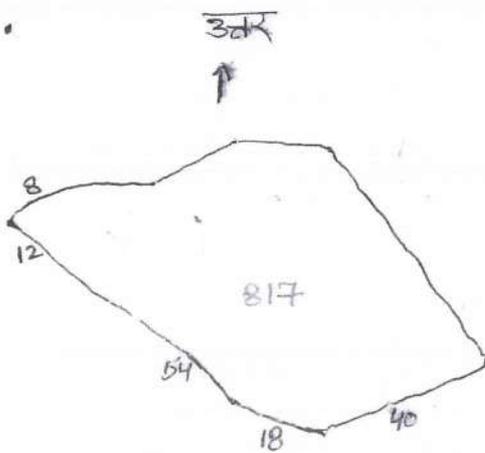
सत्यापित बमुकाम पंजाब साहिब दिनांक 25/10/20

*Naresh*  
Naresh K. Chauhan  
ADVOCATE & NOTARY PUBLIC  
(Govt. of India)

*S. Sharma*  
हल्फी

who is personally known to me and is attested

अक्स ततीमा शजरा गौजा शिल्ला ह. नं. 217 तहसील काभरऊ  
जिला सिरमौर हि. प्र.



पैमाना वहिसख  
40 कस = प्रति ईंच  
नोट - शजरा में करवान  
मादूम है।

श्रीमान जी,

अक्स ततीमा शजरा बुताविक शजरा  
के सही व वुस्त हैं जो हस्वमन्शा सायल  
बेचार करके अजरत रसीद न. न. पर  
वसूल की गई।

*Vijay Kumar*  
VRO

Village Revenue Officer  
Patwar Circle Shilla  
Teh. Kamrau, Sirmour (H.P.)

13/10/2021

राजस्व विभाग, हिमाचल प्रदेश नकल जमाबंदी

एस.सी.ए रसीद : 1260135126749583

नाम : \*\*

पिता/पति : \*\*\*\*

नकल शुल्क : 1.00

सेवा शुल्क : 20

कुल शुल्क : 21

: सिरमौर

: कमराऊ

: दुगाना

पटवार वृत्त : शिल्ला

हदबस्त न. : 217

गोहाल : शिल्ला

साल : 2019-2020

रकबा ईकाई: बीघा-बि.-बि.

खेवट नं.	खतीनी नं.	नाम मालिक व एहवाल	नाम काश्तकार व एहवाल	नाम चाह व दीगर वसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीट्रीक ईकाइयों में	हिस्सा या पैमाना हकीयत व तरीका बाछ	कैफियत
1	2	3	4	5	6	7	8	9
87 मिन	140 मिन	कुल भाग (15132) हाकम सिंह पुत्र खजान सिंह पुत्र चन्दन सिंह (216) भाग बिला राहिन सुमेर चन्द (1261) भाग बिला राहिन (1177) भाग राहिन (84) भाग पुत्र व सुरेश कुमार, विनोद कुमार भाग बराबर (2522) भाग बिला राहिन पुत्र बलदेव सिंह पुत्र मदन सिंह पंकज चोशान पुत्र कुलदीप सिंह पुत्र बलदेव सिंह (1261) भाग बिला राहिन जागर सिंह पुत्र मदन सिंह पुत्र देवीराम (2266) भाग बिला राहिन श्रीमति बिला पुत्री देवीराम पुत्र भलखू (7566) भाग बिला राहिन सरकार हिमाचल प्रदेश (40) भाग बिला राहिन कुन्दन सिंह पुत्र बीजाराम पुत्र केसरु स्थानिय वासी मुर्तहिन	श्रीमति बिला हिस्सादारा काश्त व कब्जा कुल भाग (2) सुमेर चन्द, सुरेश कुमार, कुलदीप सिंह, विनोद कुमार, पुत्र बलदेव सिंह पुत्र मदन सिंह भाग बराबर (1) भाग आत्माराम पुत्र मदन सिंह पुत्र देवीराम (1) भाग स्थानिय वासी गैर-मौरूसीयान		816	05-03-00 02-00-00 बंजर कदीम 03-03-00 नाकाबिल तोड़ा	कब्जा व पड़ता बशरह खेवट न.(1)	न.ई. कि.ई. 2341 हिब्बा नोट:- बरुये रपट न. 208 मिति 16-02-2012 के मुताबिक खाता हजा से सालम हिस्सा बदले मु. 1.05, 000/- (एक लाख पांचहजार रुपये) में मिन जानिब हाकम सिंह पुत्र खजान सिंह मालिक बहक S.B.I. कफोटा के पास ता अदायगी कर्जा आइ रहनपरहेगा । नोट:- बरुये रपट न. 163 मिति 01-12-2010 के मुताबिक खाता हजा से 282/3783 भाग रकबा तादादी 14-2 बिघा बदले मु.02,75, 000/- (दो लाख पचहत्तर हजार रुपये) में मिन जानिब सुरेश कुमार पुत्र बलदेव सिंह मालिक बहक S.B.I. कफोटा के पास ता अदायगी कर्जा आइ रहन रहेगा ।
76	136	बराहरे मालकान बिला मालकान 39.07 माल 23.68 स्वार्ह 15.32						
बराहरे खेवट न. (1)								
83.93 नाल								
45.37 स्वाई								
38.56								

निकनेट : हिमाचल प्रदेश - शिमला

दिनांक: 17-Sep-2021

SUDESH KUMAR  
LMK Shilla, Block Paonta Sahib.  
Distt. Simla H.P. Mob: 9805399234  
Date: / /

संख्या: 1

2	3	4	5	7	8	9
	जांड भू-सम्पत्ति					<p>नोट:- बरूवे रपट न. 53 मिति 14-10-2011 के मुताबिक खाता हजा से 282/3783 भाग रकमा तादादी 14-2 बिघा बदले मु.02,25,000/- (दो लाख पच्चीस हजार रुपये) में मिन जानिब विनोद कुमार पुत्र बलदेव सिंह मालिक बहक S.B. I. कफोटा केपपास ता अदायगी कर्जा आड रहन रहेगा ।</p> <p>नोट : बरूवे रपट न. 203 मिति 12-02-2016के अनुसार खाता हजा से सुमेरचन्द पुत्र बलदेव सिंह व श्रीमति बिल्सा पुत्र देवीराम का सालम हिस्सा बदले मु 200000 रु में HP state coop. bank शाखा कमरउ के पास आड रहन रहेगा।</p>

**SUDESH KUMAR**  
 LMK Shilla, Block Paonta Sahib,  
 Distt. Simaur H.P. Mob: 9805399234  
 Dated: / /

Certified that this copy has been generated from the database of Revenue Department at Tehsil KAMRAU as accessed by the Lok Mitra Kendra LMK SHILLA on 17-September-2021

To Verify; enter the Copy No above Bar Code at <https://himbhoomilmk.nic.in>

For Validity Refer : Notific. No:Rev-C(F)/10-1/2009 Dated 14-Feb-2011

Jam1107213945



## राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 1293172128151231

सिरमौर  
कमराऊ  
कानूनगोवृत : दुगाना  
पटवार वृत : शिल्ला  
हदबस्त न. : 217

मोहाल : शिल्ला

नाम : \*\*  
पिता/पति : \*\*\*

नकल शुल्क : 6.00  
सेवा शुल्क : 80  
कुल शुल्क : 86

साल : 2019-2020

रकबा ईकाई: बीघा-बिस्वा-बि

खेवट नं. नाम पत्नी या तरफ मय नाम नम्बरदार मुताबला व शहर मुआमला व हबूब	खतीनी नं. लगान जो मुजारा अदा करता है व तफसील शहर व तदाद	नाम मालिक व एहवाल	नाम काश्तकार व एहवाल	नाम चाह व दीगर वसायल आबपाशी	नम्बर खसरा हाल	रकबा हर खेत व मिजान खाता मय किस्म अराजी मीट्रीक ईकाइयाँ में	हिस्सा या पैमाना हकीयत व तरीका बाछ	कैफियत
1	2	3	4	5	6	7	8	9
87	137	कुल भाग (15132) हाकम सिंह पुत्र खजान सिंह पुत्र चन्दन सिंह (216) भाग बिला राहिन सुमेर चन्द (1261) भाग बिला राहिन (1177) भाग राहिन (84) भाग पुत्र व सुरेश कुमार, विनोद कुमार भाग बराबर (2522) भाग बिला राहिन पुत्र बलदेव सिंह पुत्र मदन सिंह, पंकज चौहान पुत्र कुलदीप सिंह पुत्र बलदेव सिंह (1261) भाग बिला राहिन जागर सिंह पुत्र मदन सिंह पुत्र देवीराम (2266) भाग बिला राहिन श्रीमति बिला पुत्री देवीराम पुत्र भलखू (7566) भाग बिला राहिन सरकार हिमाचल प्रदेश (40) भाग बिला राहिन कुन्दन सिंह पुत्र बीजाराम पुत्र केसरु स्थानिय वासी मुर्तहिन	काश्त व कब्जा स्वयं सुमेर चन्द, सुरेश कुमार, विनोद कुमार, पंकज चौहान, जागर सिंह हिस्सादारान	बोराइ की कुहल	45 म	01-01-00 00-15-00 कूहल अखल 00-06-00 गै.मु.बुर्द 05-17-00 05-11-00 कूहल अखल 00-03-00 नाकबिल तोडा 00-03-00 गै.मु.आबादी 00-04-00 गै.मु.दंग 12-07-00 12-01-00 बंजर कदीम 00-06-00 गै.मु.आबादी 00-03-00 कूहल अखल 00-13-00	कब्जा व पड़ता बघरह खेवट न.(1) न.ई. कि.ई. 2341 हिब्बा नोट:- बरूवे रपट न. 208 मिति 16-02-2012 के मुताबिक खाता हजा से सालम हिस्सा बदले नु. 1,05, 000/-(एक लाख पांचहजार रुपये) में मिन जानिब हाकम सिंह पुत्र खजान सिंह मालिक बहक S.B.I. कफोटा के पास ता अदायगी कर्जा आइ रहनपरहेगा । नोट:- बरूवे रपट न. 163 मिति 01-12-2010 के मुताबिक खाता हजा से 282/ 3783 भाग रकबा तादादी 14-2 बिघा बदले मु.02,75, 000/-(दो लाख पचहतर हजार रुपये) में मिन जानिब सुरेश कुमार पुत्र बलदेव सिंह मालिक बहक S.B.I. कफोटा के पास ता अदायगी कर्जा आइ रहन रहेगा	न.ई. कि.ई. 2341 हिब्बा नोट:- बरूवे रपट न. 208 मिति 16-02-2012 के मुताबिक खाता हजा से सालम हिस्सा बदले नु. 1,05, 000/-(एक लाख पांचहजार रुपये) में मिन जानिब हाकम सिंह पुत्र खजान सिंह मालिक बहक S.B.I. कफोटा के पास ता अदायगी कर्जा आइ रहनपरहेगा । नोट:- बरूवे रपट न. 163 मिति 01-12-2010 के मुताबिक खाता हजा से 282/ 3783 भाग रकबा तादादी 14-2 बिघा बदले मु.02,75, 000/-(दो लाख पचहतर हजार रुपये) में मिन जानिब सुरेश कुमार पुत्र बलदेव सिंह मालिक बहक S.B.I. कफोटा के पास ता अदायगी कर्जा आइ रहन रहेगा
76	133			बोराइ की कुहल	111			
वधरहा खेवट न. (1)				बोराइ की कुहल	113			
83.93 माल				छोईयो की कुहल	157			
45.37 स्वाई				छोईयो की कुहल	160			
38.56								

*Jamal*  
VRO  
Village Revenue Officer  
Patwar Circle Shilla  
Teh. Kamrau, Sirmour

22/10/2021

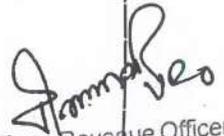
निकनेट : हिमाचल प्रदेश - शिमला

दिनांक: 20-Oct-2021

SUDESH KUMAR  
L.M.K Shilla, Block Patwar Sahib,  
Distt. Sirmour H.P. Mob: 9805399234  
Dated 20-10-2021

2	3	4	5	6	7	8	9
			छोईयो की कुहल	177	कूहल अक्वल 00-02-00		नोट:- बरुवे रपट न. 53 मिति 14-10-2011 के मुताबिक
			छोईयो की कुहल	217	कूहल अक्वल 00-14-00		खाता हजा से 282/3783 भाग
				219	कूहल अक्वल 00-19-00		रकबा तादादी 14-2 बिघा बदले
					00-18-00		मु.02,25,000/- (दो)
					ओबड़ अक्वल 00-01-00		लाख पच्चीस हजार रुपये) में
					नाकाबिल तोड़ा 00-05-00		मिन जानिब विनोद कुमार पुत्र
				329	00-05-00		बलदेव सिंह मालिक बहक S.B.
					गै.मु.खाला 12-06-00		I. कफोटा केपपास ता अदायगी
				2299/411	नाकाबिल चरान्द 06-02-00		कर्जा आइ रहन रहेगा ।
				2307/418	नाकाबिल चरान्द 09-00-00		नोट : बरुये रपट न. 203
				2342/487	नाकाबिल चरान्द 18-13-00		मिति 12-02-2016के
				640	घासनी 00-19-00		अनुसार खाला हजा से सुमेरचन्द
				833	बंजर कदीम 08-16-00		पुत्र बलदेव सिंह व श्रीमति
				895	ओबड़ दायम 08-00-00		बिन्ला पुत्री देवीराम का सालम
					नाकाबिल तोड़ा 00-04-00		हिस्सा बदले मु 200000 रु
					गै.मु.आबादी 08-02-00		मे HP state coop.
				896	नाकाबिल तोड़ा 00-01-00		bank शाखा कमरउ के पास आइ
				1041	गै.मु.आबादी 02-15-00		रहन रहेगा
				2397/1076			

नोट: बरुये रपट न. 2427 आइरहन से खाला  
हजा से आगर सिंह पुत्र मदन सिंह को  
लाख हिस्सा बदले मु 15,00,000/- पच्चे  
लाख रुपये में बहक HPSC शाखा  
कमरउ के पास ताअपगी कर्जा आइरह  
रहेगा। मिति 28-12-2020 को स्वीकार  
है।

  
Village Revenue Officer  
Patwar Circle Shilla  
Tel. 0197-245555, Shimour (H.P.)

22/10/2021

2	3	4	5	6	7	8	9
					नाकाबिल चरान्द		
				2437/1107	10-03-00		
					नाकाबिल चरान्द		
				1237	03-18-00		
					01-18-00		
					ओबड़ अचल		
					02-00-00		
					नाकाबिल तोड़ा		
				1274	01-16-00		
					01-12-00		
					ओबड़ अचल		
					00-04-00		
					नाकाबिल तोड़ा		
				1355	01-05-00		
					ओबड़ अचल		
				2567/1380	03-10-00		
					02-17-00		
					ओबड़ अचल		
					00-13-00		
					नाकाबिल तोड़ा		
				1439	01-01-00		
					ओबड़ अचल		
				2655/1697	11-17-00		
					घासनी		
					कित्त	122-09-00	
				26			
				सालम			
				25			
				मिन	1		
				बटा	7		
				कृष्ट		अकृष्ट	
				25-09-00		97-00-00	
				कूहल अचल		बंजर कदीम	
				07-18-00		13-00-00	

2	3	4	5	6	7	8	9
138				ओबड अखल 09-11-00 ओबड दायम 08-00-00	घासनी 30-10-00 नाकाबिल 52-01-00 गैर मुमकिन। 01-09-00		
134		तेसुराम पुत्र भूपिया पुत्र घन्ना स्थानिय वासी दावेदार मुर्तिहन		817	09-15-00 08-15-00 बंजर कदीम 01-00-00 नाकाबिल तोडा		
बतस्वर रत्न							
139		सुमेर चन्द, सुरेश कुमार, विनोद कुमार, पंकज चौहान, जागर सिंह हिस्सादारान बायान कल भाग (28)कर्म सिंह, कुलदीप सिंह, गुरुदेव, सोहन सिंह, सुरजीत सिंह, नारायण सिंह, प्रताप सिंह, लाल सिंह पुत्र व श्रीमति चमेली देवी विधवा व श्रीमति सुमित्रा देवी, श्रीमति बबीता देवी पुत्रियां व श्रीमति पुन्नी देवी विधवा जालमसिंह पुत्र भूपिया भाग बराबर (14) भाग सुरेन्द्र सिंह, विरेन्द्र सिंह भाग बराबर (13) भाग पुत्र व श्रीमति सजनो (1) भाग विधवा अमर सिंह पुत्र भूपिया स्थानिय वासी मुश्नीयान कब्जा मुश्नीयान		1167	00-03-00 गै.मु.आबादी	न.ई. 2283 मलकियत	कि.ई. तर्क हकुक
0.15 माल							
0.08							
स्वाई							
0.07							
		जोड़ सुमेर चन्द आदि हिस्सादारान		28 सातम 27	किसा 132-07-00		

2	3	4	5	6	7	8	9	
140				मिन बटा 7 कृष्ट 25-09-00 कूहल अक्वल 07-18-00 ओबड़ अक्वल 09-11-00 ओबड़ दायम 08-00-00	1	अकृष्ट 106-18-00 घासनी 30-10-00 बंजर कदीम 21-15-00 गैर मुमकिन। 01-12-00		
136		श्रीमति बिला हिस्सादारा काशत व कब्जा कुल भाग (2)सुमेर चन्द, सुरेश कुमार, कुलदीप सिंह, विनोद कुमार पुत्र बलदेव सिंह पुत्र मदन सिंह भाग बराबर (1) भाग आत्माराम पुत्र मदन सिंह पुत्र देवीराम (1) भाग स्थानिय वासी गैर-मौरूसीयान	बोराड़ की कुहल	102 103 105 816 829 900		01-03-00 गै.मु.खाला 04-11-00 00-09-00 कूहल अक्वल 04-02-00 गै.मु.खाला 01-00-00 00-07-00 कूहल अक्वल 00-13-00 गै.मु.खाला 05-03-00 02-00-00 बंजर कदीम 03-03-00 नाकाबिल तोड़ा 02-15-00 बंजर कदीम 09-11-00 04-00-00 ओबड़ दायम		
बराहरे मालकान वि मालकान 39.07 माल 23.68 स्वाई 15.39			बोराड़ की कुहल					

2	3	4	5	6	7	8	9
					05-00-00 बंजर कदीम		
					00-11-00 नाकाबिल तोड़ा		
				2470/1143	04-01-00 घासनी		
				1173	02-02-00 घासनी		
				1283	05-15-00 03-15-00 बंजर कदीम		
					02-00-00 नाकाबिल तोड़ा		
				1310	01-05-00 ओबड़ अटवल		
				1460	03-08-00 बंजर कदीम		
				1461	00-07-00 बंजर कदीम		
				2654/1697	01-10-00 घासनी		
				2657/1697	04-07-00 घासनी		
					किता 46-18-00		
				14 बटा 3	अकृष्ट		
				कृष्ट	अकृष्ट		
				06-01-00	40-17-00		
				कूहल अटवल	बंजर कदीम		
				00-16-00	17-05-00		
				ओबड़ अटवल	घासनी		
				01-05-00	12-00-00		
				ओबड़ दोयम	नाकाबिल		

  
 Village Revenue Officer  
 Patwar Circle Chilla  
 Teh. Kamrau, Sirmour (H.P.)  
 21/10/2021

2	3	4	5	6	7	8	9	
141					04-00-00	05-14-00 गैर मुमकिन। 05-18-00		
137		कुल भाग (4)खेऊ, झेमिया पुत्र व श्रीमति नुपी पुत्री रीठा पुत्र धेवडू भाग बराबर (3) भाग साधू, अनिल पुत्र व श्रीमति झामो विधवा सामिया पुत्र रीठा भाग बराबर (1) भाग स्थानिय वासी काबिजान		527	05-16-00 05-00-00 ओबड़ दायम 00-16-00 नाकाबिल तोड़ा 00-02-00 ओबड़ दायम			
कार जरायत				562	किता 2 कृष्ट ओबड़ दायम 05-02-00	05-18-00 अकृष्ट नाकाबिल 00-16-00		
142		कुल भाग (6)खतरी पुत्र हरिराम पुत्र चुंचु (2) भाग धर्म सिंह पुत्र कांशीराम पुत्र हरीसिंह (2) भाग रणजोत सिंह, देवेन्द्र सिंह पुत्र व श्रीमति रक्षा, श्रीमति ईन्द्रा, श्रीमति लीला, श्रीमति श्यामा, श्रीमति कौशलया पुत्रियां व श्रीमति गुरदेई विधवा सिंघा राम पुत्र मोहत्तू भाग बराबर (1) भाग मदन सिंह पुत्र मोहत्तू पुत्र हरिराम (1) भाग स्थानिय वासी काबिजान	बोराड़ की कुहल	45 म	04-00-00 03-15-00 कुहल अखल 00-05-00 गै.मु.खाला			
138		जोड़ काबिजान			किता 3 सालम मित	09-18-00 2 1		

2	3	4	5	6	7	8	9
	जोड़ भू-सम्पत्ति			कृष्ट 08-17-00 कृहल अटवल 03-15-00 ओबड़ दोयम 05-02-00 किता 45 सातम 43 मिल बटा कृष्ट 40-07-00 कृहल अटवल 12-09-00 ओबड़ अटवल 10-16-00 ओबड़ दोयम 17-02-00	अकृष्ट गैर मुमकिन। 00-05-00   189-03-00   अकृष्ट 148-16-00 बंजर कदीम 39-00-00 घासनी 42-10-00 नाकविल 59-11-00 गैर मुमकिन। 07-15-00		

हिस्सा मुन्तकिला सुरेश कुमार पुत्र  
बलदेव सिंह हिस्सेदार वि.वि.

हिस्सा खाता  
1261 15-15  
15132

Village Revenue Officer  
Patwar Circle Shilla  
Teh. Kamrau, Sirmour (H.P.)

22/10/2021

काबिल मुन्तकिलानके अन्तर्गत खाता  
08-16 दिवस  
शेष खाता = 14-19 दिवस

SUDESH KUMAR  
LMK Shilla, Block Paonta Sahib,  
Distt. Sirmour H.P. Mob: 9805399234  
Dated 20-10-2021

Certified that this copy has been generated from the database of Revenue Department at State Data Centre [Last Updated: Oct 19 2021 2:46PM] as accessed by the Lok Mitra Kendra LMK SHILLA on 20-October-2021

निकनेट : हिमाचल प्रदेश - शिमला

दिनांक: 20-Oct-2021

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पृष्ठ संख्या: 8



हिमाचल प्रदेश HIMACHAL PRADESH

ईकरारनामा / ब्यानहल्फी

यह ईकरारनामा / ब्यानहल्फी आज दिनांक 13.01.2023 को निम्न पक्षों के बीच पौटा साहिब में तहरीर हुआ है।

में सुरेश कुमार पुत्र श्री बलदेव सिंह, निवासी ग्राम शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० -173029

*S. Kumar* प्रथम पक्ष

मैसर्स आर० जी० बिल्डवैल इंजीनियर्स लि० प्रोजेक्ट ऑफिस - कफोटा, जिला सिरमौर हि० प्र०-173029

*Om* द्वितीय पक्ष

यह कि प्रथम पक्ष भूमि खाता खतौनी न० 137/133, खसरा न० 895, 896 तदादी 16-18 जो मोहाल शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० में हिस्सेदार मालिक व काबिज है तथा प्रथम पक्ष को उक्त भूमि का सम्पूर्ण मालिकाना अधिकार प्राप्त है।

यह की प्रथम पक्ष की जमीन काफी नीचे होने के वजह से प्रथम पक्ष द्वितीय पक्ष आर० जी० बिल्डवैल इंजीनियर्स लि० कम्पनी जो कि NH 707 पैकेज 2 के सड़क निर्माण का कार्य कर रही है से अपने जमीन पर मिटटी डालने का अनुरोध करती है जिससे जमीन समतल व उपयोगी हो जाये जो द्वितीय पक्ष उपरोक्त खाता खतौनी न० 137/133, खसरा न० 895 & 896 तदादी 16-18 बीघा जो मोहाल शिल्ला तहसील कमरऊ जिला सिरमौर हि० प्र० में से 16-18 बीघा भूमि प्रथम पक्ष से मु० 1,15,000/- रु० प्रति बीघा किराये ले रहे है।

ATTESTED

*S. Kumar* 13/1/23

Narain Kumar Chaudhary  
ADVOCATE & NOTARY PUBLIC  
India  
Punjab (H.P.)

*S. Kumar*

*Om*

बिन - 29.400

भारत सरकार के अधीन

INDIA NON JUDICIAL

भारत सरकार के अधीन

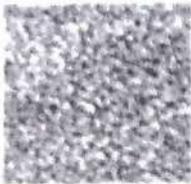
Government of Himachal Pradesh

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e-Stamp



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 (Zero)  
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 Second Party : RG BUILDWELL ENGINEERS LTD DELHI  
 Stamp Duty Paid By : GUMAN SINGH SO LATE SOBHA RAM  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)



ATTESTED  
27/10/2023

Muck Management Plan  
Package-2



**PROJECT:** - Rehabilitation and up-gradation to 2-lane/2-lane with paved shoulder/4-lane configuration of Hewna-Ashyari Section (km. 25.000 to km. 50.000) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor Project (GNHCP) with loan assistance of World Bank on EPC Mode -

**INTRODUCTION: -**

Horizontal and vertical profile of the existing road is deficient in many aspects at numerous places. Horizontal curves and gradient needs to be improved. Deficiency in other geometric features such as cross slope, super elevation etc. has to be taken care of while designing or widening of existing road. In hills, availability of space is a big constraint. The existing road is single lane, therefore hill cutting and construction of retaining wall is to be done in such a way that the 3.5 m width of road is always available for the movement of traffic. Some of the existing deficient curves cannot be improved to 30 m radius due to compelling site constraints. At these locations height of hill cutting is enormous which restrain improvement of curves to 30 m radius. These curves shall be improved for maximum possible radius. For construction of different components of the project, hill excavation is involved. The excavation shall result in generation of muck which have to be disposed of to such designated areas where the muck does not substantially interfere with either environment / ecology or the river flow regime and do not cause turbidity impairing the quality of water. The disposal of muck has to be scientifically planned keeping in view the economic aspects necessitating nearness to the muck generating component of work, which understandably reduce the travel time of dumpers.

In the project, the total estimated bulk quantity of the muck generated will be 10 lakhs cum (including over break and swell factor) out of which tentatively 3.5 lakhs cum quantity will be used in various components of project work and the remaining bulk quantity of muck will be properly stacked. The toes of the disposal location will be retained and protected by providing suitably designed gabion walls.

Based on the excavation quantities, a muck management plan has been formulated to manage the disposal of muck and restore such areas from further degradation of the environment.

**Geology**

Geologically, the rock formations occupying the districts range in age from the Pre-Cambrian to the Quaternary period. The generalized geological succession in the district is given in table 1.

**Table 1 Generalized geological succession of Sirmaur and Shimla districts of Himachal Pradesh**

Era	Period	Formation	Lithology
Quaternary	Recent to Pleistocene	Alluvium /valley fills/ Older alluvium	Sand with pebbles and clay & multiple cyclic sequences of medium to coarse-grained sand with pebbles of sandstone and lenses of clay
Tertiary	Pliocene – M-Miocene	Siwalik Group	Sandstone, shale, conglomerate, mudstone, clay, gravel & boulder beds
Pre-Tertiary Group	L-Miocene – Oligo-Eocen	Kasauli/Dags hai/ Subathu	Grey, purple sandstone, Shale, nodular clay, Shale, Limestone, etc.
	Pre Carboniferous	Karol/ InfraKarol, Blainis boulder beds	Limestone, shale, red shale Carbonaceous shale, slate, greywacke, dolomitic limestone.



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	Devonian	Jaunsar series	Slates schist phyllite
	Pre-Cambrian	Chail series	Slates called Shimla slates
	Achaean	Jutogh series	Quartzites, schist and limestone

Package 2 of the NH 707 of about 25 km consists of lower Himalaya formations. These formations contain Shale group of formations. The lithological sequence of the area is given in Table 2. Tiuni formations consist of massive quartzite, shale, slate and basic intrusives. Deoban formations occur as younger formations in this area consisting of stromatolitic limestone, shale, massive dolomite shale and limestone. Deoban formations occur as younger formations in this area consisting of stromatolitic limestone, shale, massive dolomite shale and limestone.

**Table 1: Lithology of package 2 of NH 707**

Group	Formation	Lithology
Shali group	Deoban formation	Massive dolomite shale and limestone
		Stromatolitic limestone and shale
	Tiuni formation (Atul Quartzite)	Massive quartzite shale, slate, and Basic Intrusives

#### Action plan and roles/ responsibilities:

Further, as per provisions of the signed EPC Contract Agreement some disposal sites have been acquired and handed over by the Authority. Tentative capacity of these dumping sites is 4 lakhs cum and for remaining quantity muck disposal sites shall be identified/ arranged by the Contractor after obtaining permission from concerned land owner (s) for disposal of hill cut materials on private land in accordance with signed EPC Contract Agreement.

#### Stabilisation measures

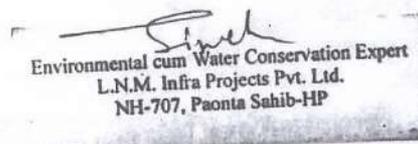
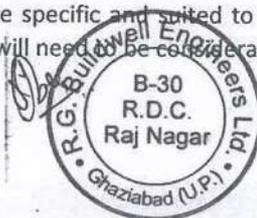
##### Engineering measures

After excavation, disposal of muck creates problem as it is susceptible to scattering unless muck disposal sites are supported with suitable retaining structures like gabion wall. In the project, half the section lies in plain terrain and Contractor may start the work in plain section till identification of dumping sites which are required to be obtained by the Contractor as per signed EPC Contract Agreement. Accordingly, contractor shall identify locations for dumping the excess muck generated during construction.

##### Slope protection measures

Slope protection measures require special efforts as the muck disposed in disposal sites will in general be devoid of nutrients and soil contents to support vegetation. The vegetation will be generated through hydroseeding, bamboo plantation, grass striping etc. To control the erosion of the muck geocell and jute/coir mat will be used in the dumping sites.

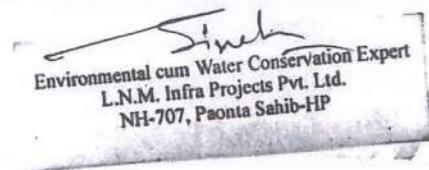
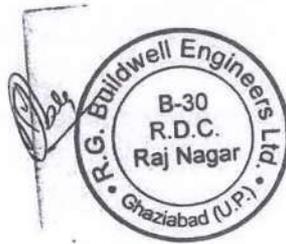
In view of the peculiar site conditions, particularly soil conditions, the planting technique for all categories of plants has to be very site specific and suited to stress conditions as anticipated and discussed above. The plantation areas will need to be considerably improved to support the plants in



their initial stages of establishment. Moisture retention capability, availability of nutrients and soil aeration, permeability and porosity will require intervention and assistance.

The slope protection works measures shall be taken up towards the end of construction after completion of the desired capacity of the dumping site. The plantations will be maintained for a period of 5 years by irrigating the plantation during dry seasons.

Although the sites will be either levelled or finished in a grade. However, due to rains and sliding etc, it tends to develop rills and gulley causing acceleration in the rate of erosion. Therefore, while carrying out plantation suitable soil conservation measures like draping jute/coir mat, geocell and benching will also be taken.



## Finalized muck disposal/ utilization report:

### SELECTION OF MUCK DISPOSAL SITE:

The selection of muck disposal sites was carried out considering the quantity of the muck, landscape, cost effectiveness, nearness to source of generation, absence of ground and surface water, relief and scope for afforestation works. All the dumping locations are well supported at base and at higher elevation by suitable retaining structures. Subsequently all the muck disposal sites will be developed by taking up plantation through slope protection methods.

### QUANTITY GENERATION:

As per estimate 10 lakh cum of muck was supposed to be generated. However, owing to fragile geology the actual quantity of material generated during hill cutting till 22.03.2024 is 10.3 lakh cum progress and due to extreme adverse weather condition and cloud burst event 1.5 lakh cum of extra quantity of muck was generated which was disposed off at muck disposal sites.

Out of 11.8 lakh cum of material excavated/ generated, 3 lakh cum quantity of material was utilized in various project components like subgrade preparation, construction of shoulders, CTSB, WMM, DBM, BC, Gabion wall, toe wall, breast wall, parapet wall, drain, cable box, culverts, retaining walls, filter media, bridge, way side amenity etc., development of junctions, bus bay and other project components.

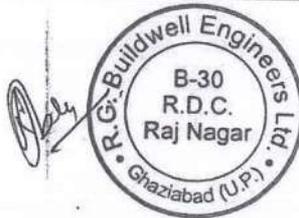
Accordingly, following Thirteen (13) muck dumping sites have been identified matching the criteria. The details of dumping sites along with their total capacity and amount of muck disposed are enumerated in the below table.

Sr. No.	Dumping Zones (Chainage)	Dumping Capacity QTY cum	Total Dumped Muck QTY in cum
1.	Dumping Zone 01 (Km 25+450)	88000	11000
2.	Dumping Zone 02 (Km 25+690)	25000	25000
3.	Dumping Zone 03 (Km 27+390)	80000	50000
4.	Dumping Zone 04 (Km 29+400)	44000	32000
5.	Dumping Zone 05 (Km 30+180)	120000	120000
6.	Dumping Zone 06 (Km 32+930)	50000	50000
7.	Dumping Zone 07 (Km 33+950)	130339	110000
8.	Dumping Zone 08 (Km 36+900)	22000	16000
9.	Dumping Zone 09 (Km 43+230)	100000	190000

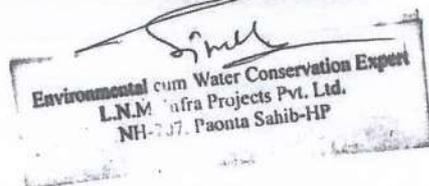
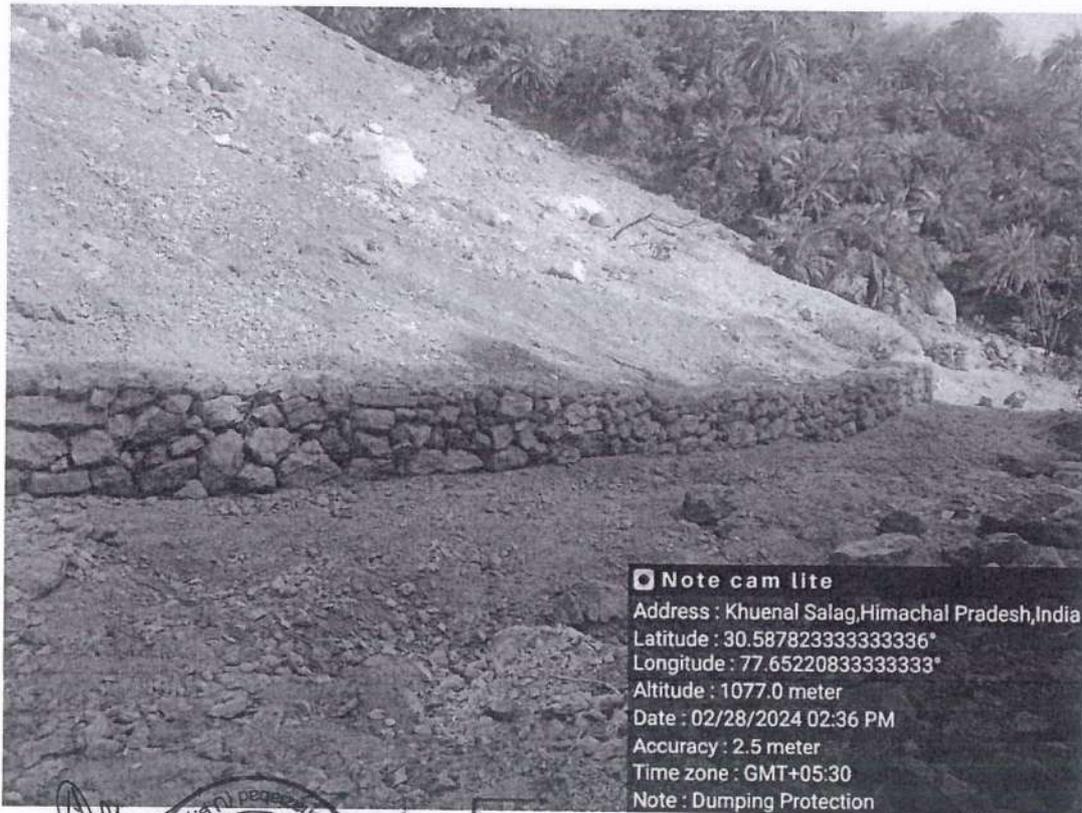
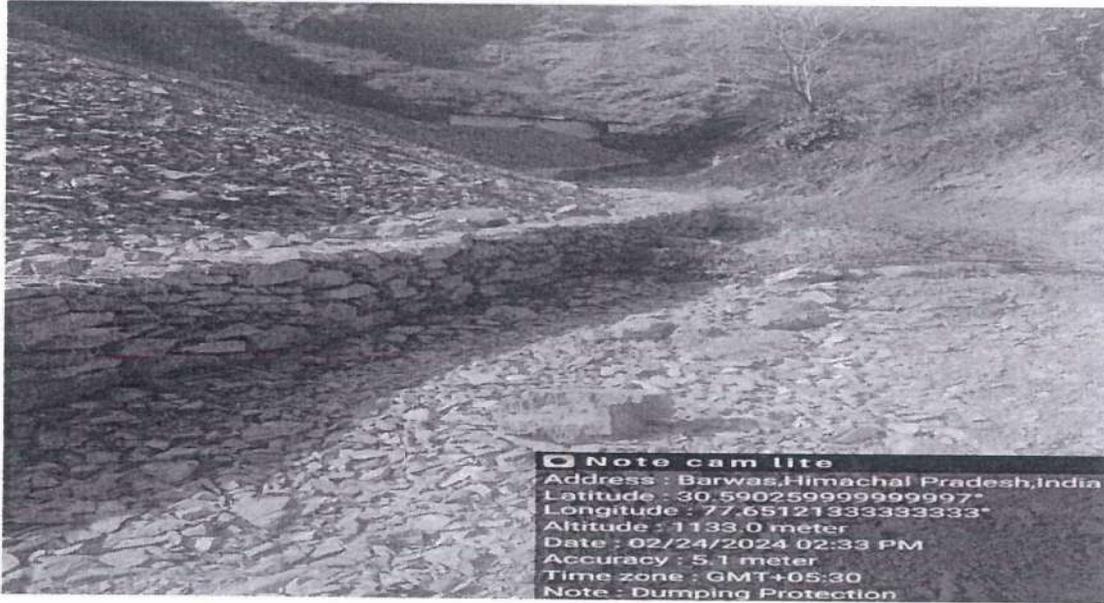


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Sr. No.	Dumping Zones (Chainage)	Dumping Capacity QTY cum	Total Dumped Muck QTY in cum
10.	Dumping Zone 10 (Km 43+230)	180000	130000
11.	Dumping Zone 11 (Km 47+030)	18000	15000
12.	Dumping Zone 12 (Km 48+010)	36210	36210
13.	Dumping Zone 13 (Km 48+800)	91830	91830
<b>Total</b>		<b>1095379</b>	<b>877040</b>



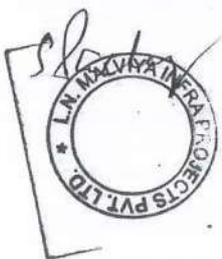
*Singh*  
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Longitude: 77.661914  
Altitude: 1188.57±11 m  
Accuracy: 5.6 m  
Time: 21-02-2024 08:55  
Note: 29+400km

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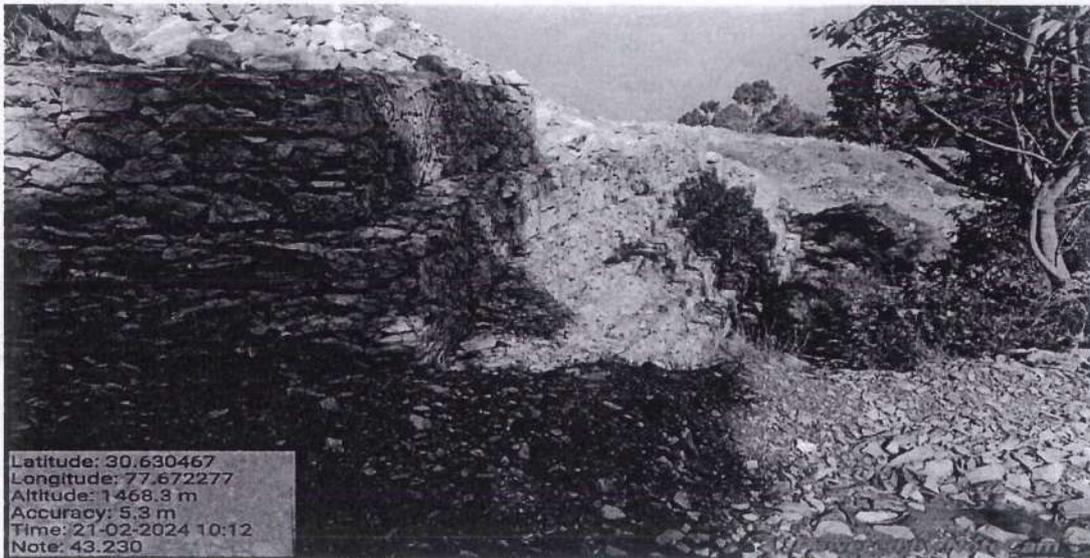
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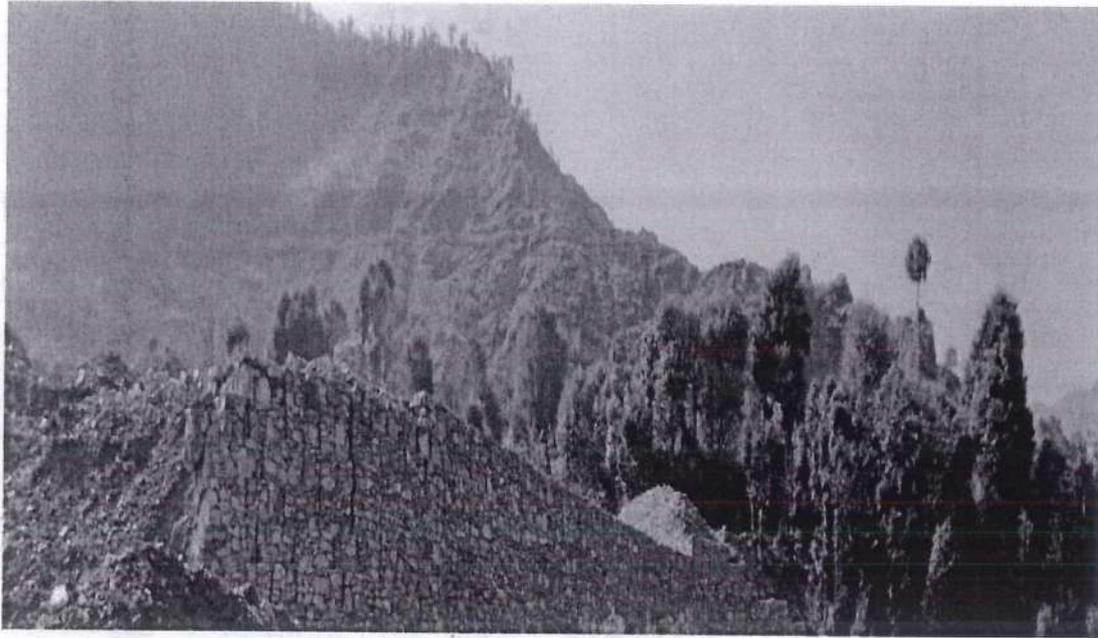




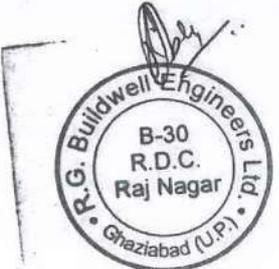
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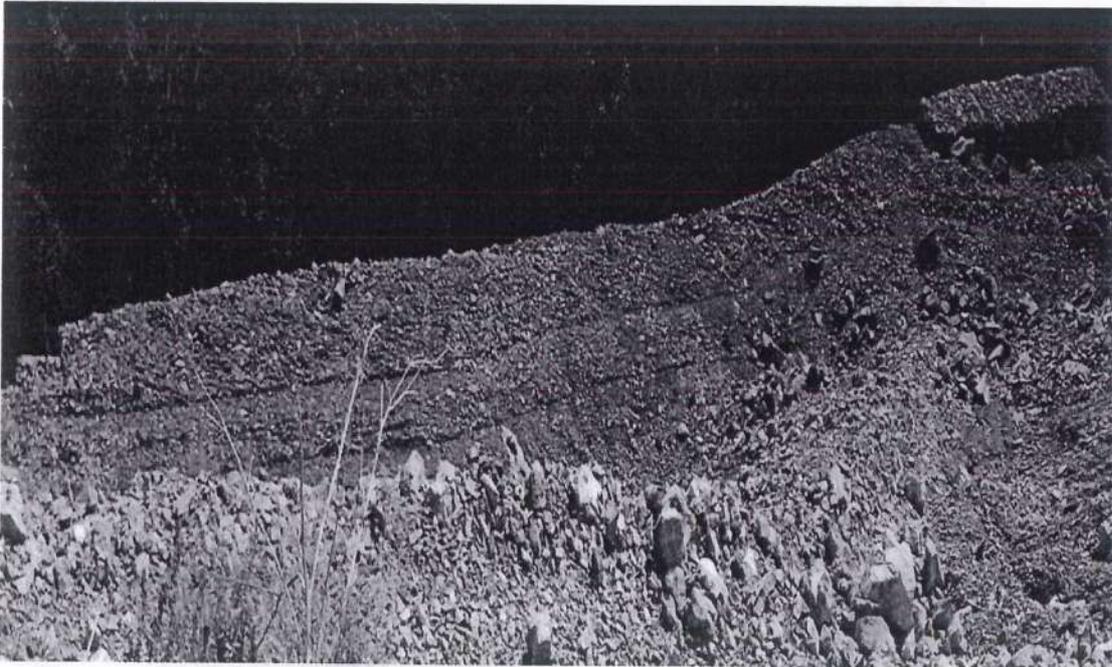
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Environmental cum Water Conservation EXPERT  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Poonta Sahib-HP



Latitude: 30.631319  
Longitude: 77.671859  
Elevation: 1493.24±8 m  
Accuracy: 6.9 m  
Time: 21-02-2024 10:16  
Note: 43+230km tityana road



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Environmental cum Water Conservation Expert  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib-HP



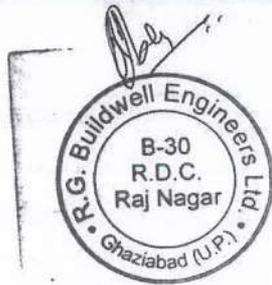
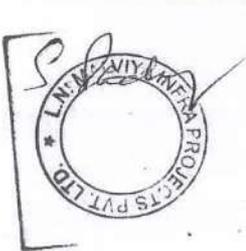
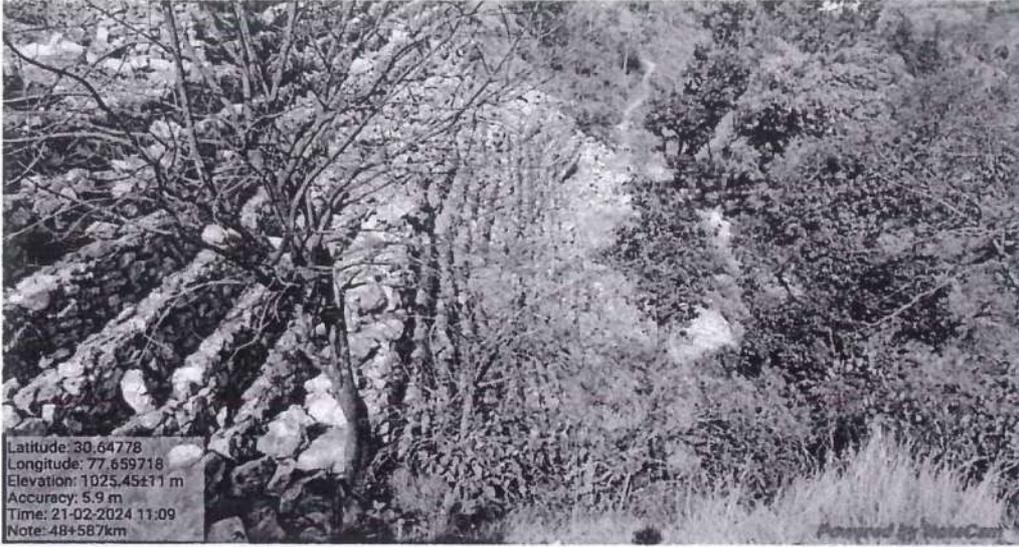
*Shubh*  
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L.N.M. Infra Projects Pvt. Ltd.  
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**NOTE ON PRELIMINARY GEOLOGICAL STUDIES OF KALI DHANK  
LANDSLIDE NEAR BARWAS VILLAGE ON NH-707 (PAONTA SAHIB-  
HATKOTI ROAD) SUB DIVISION SHILLAI, DISTRICT SIRMAUR,  
HIMACHAL PRADESH**

By

Manoj Kumar, Director, Pradap Jagan R, Geologist and  
Abhinav Poonia, Asst. Geologist,  
Geological Survey of India,  
State Unit: Punjab, Haryana & Himachal Pradesh,  
Chandigarh

**1. Introduction:**

A massive debris slide occurred at Kali Dhank near Barwas village on NH-707 (Paonta Sahib-Hatkoti road), Sub Division Shillai, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh, in morning hours of 30.07.2021. The slide zone is located at a distance of about 29km from Paonta Sahib via Sataun. Heavy rainfall was reported in the affected area on previous two days. The landslide took away a major portion of hill mass resulting in complete washout of 150m road stretch of NH 707 without any casualty or any other property damage. On the request of the District Commissioner, district Sirmaur, Himachal Pradesh, Dr G. S. Tiwari, Dy Director General, State Unit Punjab, Haryana and Chandigarh sent a team of three geoscientist lead by Manoj Kumar, Director, Engineering Geology Division, Geological Survey of India, Chandigarh along with Pradap Jagan R, Geologist and Abhinav Poonia, Asst. Geologist. The field visit was undertaken on 03.08.2021 and 04.08.2021.

The observations revealed the landslide to be a debris slide presently triggered due to slope saturation but also appeared anthropogenic in view of presence of abandon quarry activities in its toe part. Further 250m below up to nala course from the toe, the hill slope is rocky. As reported by the locals, the quarry was active till 2019.

**2. Location and Accessibility:**

The Kali Dhank Landslide (Geographical coordinates: Latitude: N31°27'13.00" and E77°39'28.00") occurred near village Barwasa on Nh-707, is located in Paonta Sahib Tehsil of Sirmaur District of Himachal Pradesh (Fig 1 & 2). The affected area is located at a distance of about 29 km from Paonta Sahib and 70km from the district headquarter Nahan. The area can be accessed by Chandigarh –Paonta Sahib by National Highway – 07 and Paonta Sahib to Sataun towards Kafota via NH-707. The area falls in Survey of India (Sol) Toposheet No. 53F/10 and is nestled in the hilly terrain of Lesser Himalayas.

### 3. Climate and Rainfall:

The southern part of Himachal witnesses a sub – tropical interspersed between cold weather, hot weather and southwest monsoon. The cold weather commences in November and continues till the end of February, which is characterized by cloudless days and very cold nights with much fog and dew. May and June are usually the hottest months.

The rainfall in Himachal is highly variable due to wide latitudinal and altitudinal variations of orographic ranges. The main season of rainfall is monsoon where rainfall is generally high in foothill region and decreases beyond the highest range over the northern part of the region. After April, the rainfall gradually increases till June and thereafter sharply during July and August. The average annual rainfall in the district is 1688.7 mm. The southwest monsoon season is the chief rainy season and rainfall during the southwest monsoon season constitutes to about 71% of the annual rainfall normal. July is the rainiest month (Fig.-3 & 4).

### 4. Geomorphology and Geology of the area :

The area forms a part of Lesser Himalaya characterized by rugged and mountainous topography that in turn is controlled by the lithology and structure where the region with limestone & dolomite exhibits steep slopes and escarpments whereas shale and phyllite form lower relief.

The landslide affected area is occupied by the rocks belonging to Krol Group represented by argillaceous and carbonate sequence overlying the Infra Krol Formation of Baliana Group comprising carbonaceous shale and quartz arenite sequence..

The Krol Group is divisible into Chambaghat Sandstone, Krol A, Krol B and Krol C formations. The Krol A (Mahi Fm) comprises flaggy lutitic limestone with shale partings. The Krol B (Mahi Fm) comprises red shale with interbands of limestone and is gradationally overlain by massive dolomite of Krol C (Jarashi Fm).

The landslide area owing to located in proximity (approx 3.5 km) of major tectonic planes like Main Boundary Thrust and Main Boundary Fault located approx 3.5 km south, exhibits fold, fault and highly jointed nature of bedrock. The area constitutes eastern part of the Nigalidhar Syncline.

### 5. The landslide incidence:

The Kali Dhank landslide basically deep circular failure of slope debris, is located nearly 7km from Sataun and nearly 30km from Paonta Sahib in Lesser Himalayan terrain of Sirmaur Himalayas . Area exhibits generally steep to very steep slopes characteristic to that of a limestone terrain. The debris slide is located in a slope depression of a major spur and appears to have occurred due to weakened slope debris in due course of limestone quarry activities, now abandon, near its toe and subsequent slope saturation by heavy rain. The landslide occurred in the morning hours of 30<sup>th</sup> July, 2021 resulting in washout of 150m stretch of NH-707. The slide area exposed limestone and shale of Krol A and Krol B respectively of Krol Group. The bed rock mostly comprising rocks of Krol A, are folded, faulted and highly fractured with 30-40 hill-ward (northerly) dips.

The landslide 200m in length, 200 in width and nearly 100m in height is now exposed with steep slope with frequent exposure of bedrock. The landslide was multiple and retrogressive in nature with its toe terminating in mid hill part from where the nala course is further 250m below (Fig.-5).

The landslide has resulted in complete washout of nearly 150 stretch of NH-707 causing disruption of communication of hilly terrain with foothill areas and thus severely affected the socio-economic activities in the area.

### 6. The present and future menace:

The limestone terrain generally exhibits steep valley slopes and likewise the Kali Dhank area. In view of presence of frequent exposure of bed rocks baring the axial depression, as well as in uphill area, the landslide expected to remain stable if uphill masses are dealt carefully and scientifically. Also, prima facie, the Barwas village establishment in further uphill area, appears to be on stable ground/ slope, however, the uphill mass including the village establishments must to put to frequent observations for any ground signatures of slope instability such as development of tension cracks, land sinking, tilting of tree, sudden appearance or disappearance of any nala etc.

The downstream shoulder of landslide near road level appears a slumped mass and has also recorded a minor slope failure with its toe at road level. The new road alignment must avoid this distress rock mass stretch (Fig.-6). Near toe there existed some cavernous feature along the contact zone flaggy limestone and underlying dark limestone causing the damage of rock line during debris slide (Fig.-7)..

## 7. Conclusion:

1. The Kali Dhank debris slide in eastern part of Nigalidhar Syncline of Sirmaur Lesser Himalaya lies in proximity of major thrusts like MBF & MBT (Giri Thrust) located approx. 3.5km south.
2. The slide area exposed folded, faulted/sheared bed rock comprising highly fractured flaggy limestone-shale and dark limestone of Krol A overlain by red shale (Krol B).
3. The debris slide is located in a slope depression and drained by seasonal nala.
4. The landslide is natural as well as geogenic in nature, in view of presence of fractured bed rock, incohesive slope debris resting over the steep slope that may have weakened in due course of quarry activities near its toe, now abandoned, and finally failed up on slope saturation by heavy rainfall.

## 8. Recommendation:

1. The 150m stretch of NH-707 constructed over debris material washed away. The restoration of the same has been suggested by realigning the NH-707, partly by hill mass cutting and partly by filling in order to restore emergency services and socioeconomic activities in the area. The road alignment may be achieved in the competent rock strata in order to avoid the slope instability.
2. In view of frequent exposure of bedrock in the slide zone, further widening of the road may be exercised by way of muck/ debris filling using bedrock as hold fast and with adequate toe support..
3. The benching in uphill debris mass as well as in rock mass, may be carried out very carefully, scientifically along with their simultaneous effective stabilization.
4. The up-slope hill mass and village establishments must be put to frequent observations with regards to any ground signature of instability such as developments of tension crack, joint openings/ widening, land sinking, development of crack in building, collapse of soil along slope or nala, tilting of trees, sudden appearance or disappearance of surface stream or reduction in water volume etc.
5. Altering the geometry of the steep slope by flattening and benching along with draining out any ingressing nala or rain water.
6. Use of soil nailing, grouting, wire mesh draping, biotechnical slope stabilization measures (plantation of suitable trees with deep rooted species, application of geo-jute/ geo-mats etc) in the slope debris mass of the uphill and downhill (road/ dump filling).

7. Provision of check dams along runoff path.
8. The breast and retaining structures along the road must be provided with adequate filter and drainage, in particular, when constructed in debris filled mass.
9. Installation of sign boards/ banners at appropriately identified vulnerable locations for cautioning to the commuters.
10. Widespread advance communication/warning to the dwellers/visitors regarding heavy rainfall etc.
11. Widespread Landslide Awareness Program in landslide vulnerable areas.
12. The Lesser Himalayan terrain in Sirmour exhibits a fragile geoenvironmental conditions with regards to the slope stability. These areas have already been demarcated as "High" Landslide Susceptibility Zones by GSI (Fig.-8). In view of continued road widening along NH-707 located all through on steep slope or for development of any other infrastructure or quarry involving slope modification, dumping site selection etc, must take in to consideration the geoscientific evaluation of inherent risk & hazards specific to that locality/ spot. Therefore, such road corridors are also recommended for Meso-scale (1:10,000 scale) landslide susceptibility mapping.

#### REFERENCES:

- Indian Meteorological Department, MoES (2010): Climate of Himachal Pradesh.
- Indian Meteorological Department, MoES, Met Monograph No.: ESSO/IMD/HS/Rainfall Variability/10(2020)/34
- Rahul V, and Biswal, Manisha, (2017-18): Macro scale (1:50,000) Landslide Susceptibility Mapping in parts of toposheet nos. 53F/6, 7, 10, 11 &14, Parts of Sirmur district, Himachal Pradesh.
- Srikantia S. V. & Bhargava, O.N., (1998): Geology of Himachal Pradesh.
- hpsdma.nic.in, Youtube Channels

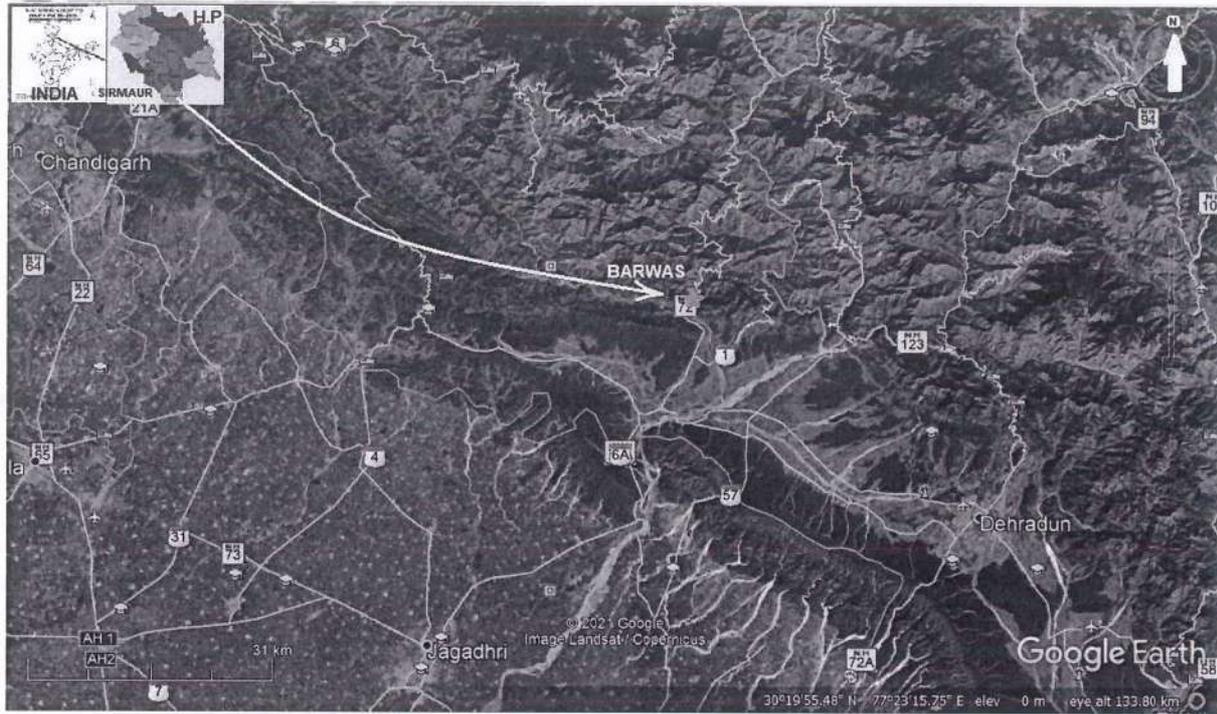


Fig.-1: Location map showing location of Barwas Landslide on NH-707

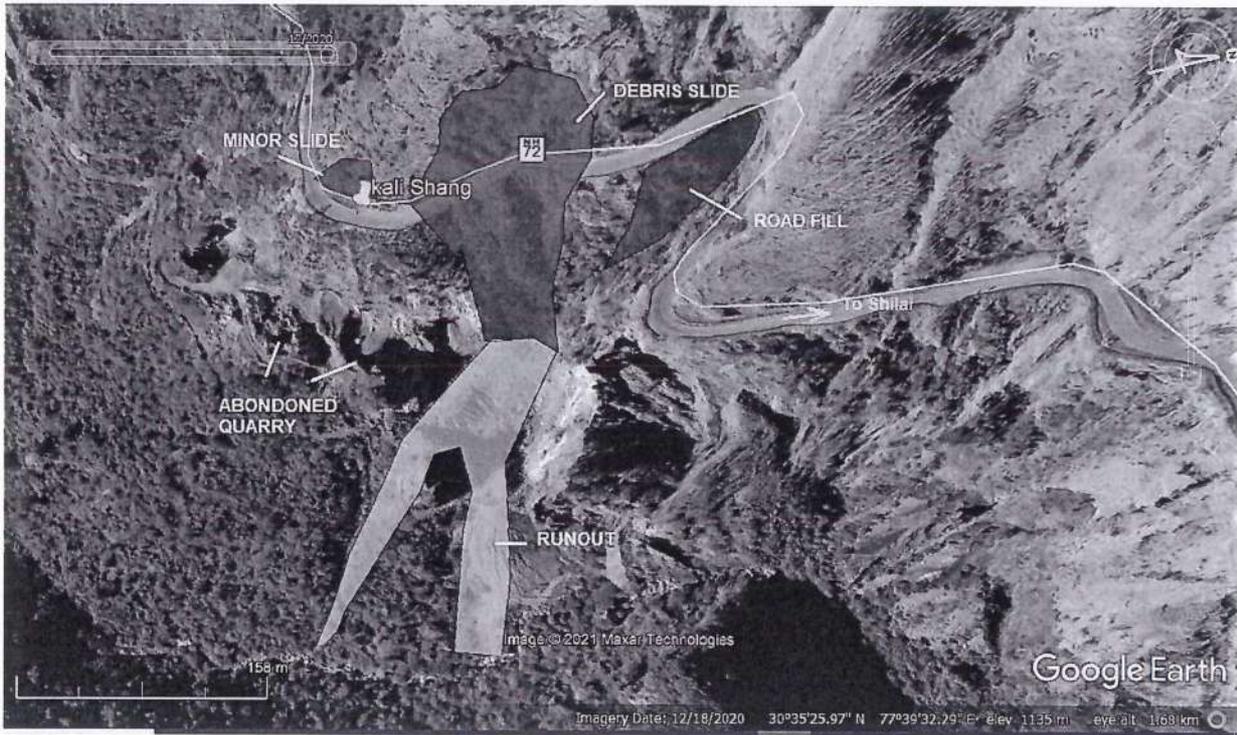
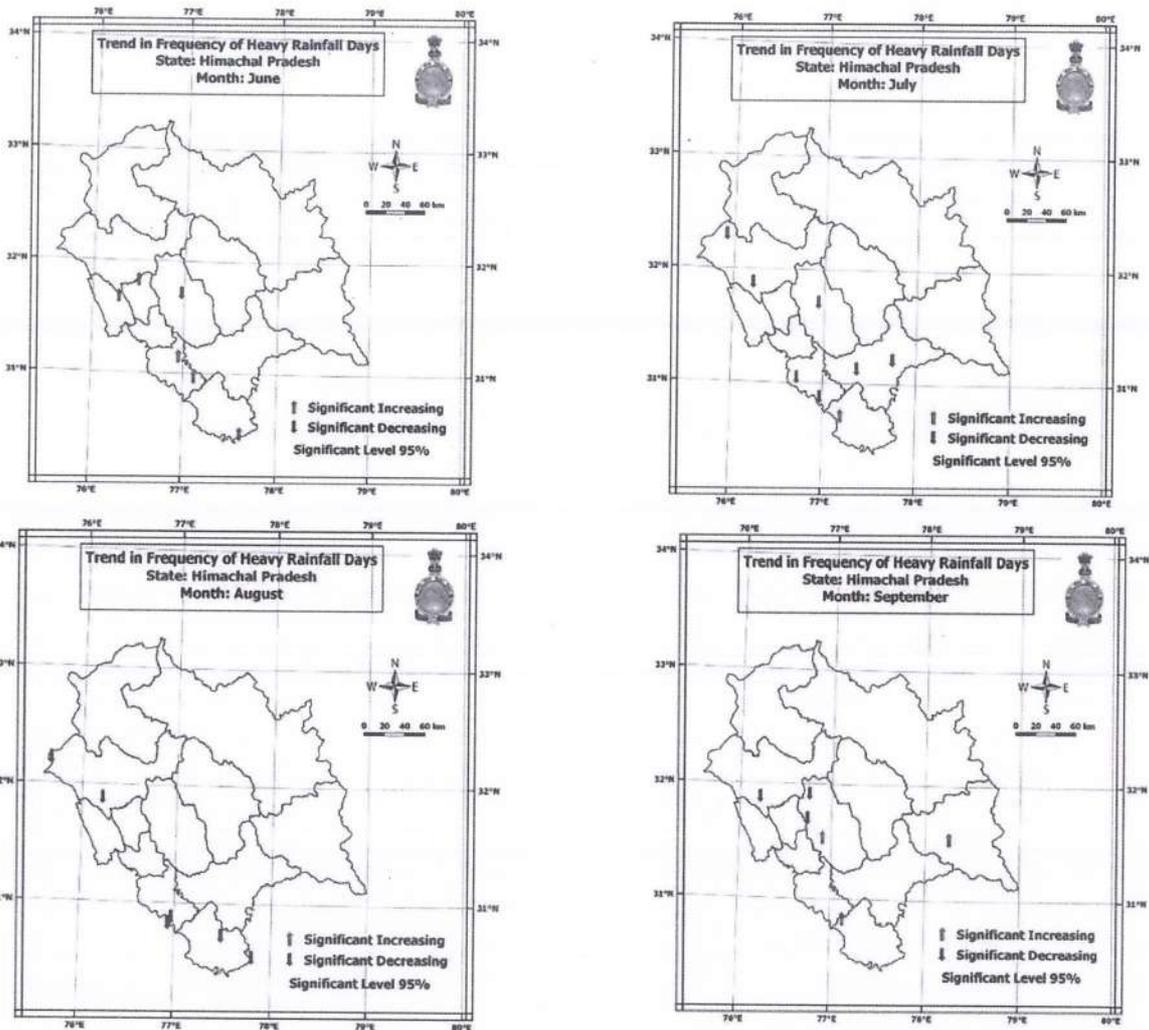


Fig.-2: Schematic diagram of Kali Dhank Landslide on Google Image



**Fig.-3:** During the period June to September there is a significantly increasing trend in heavy rainfall days in Sirmaur district. (Source: Met Monograph No.: ESSO/IMD/HS/Rainfall Variability/10(2020)/34 of IMD)

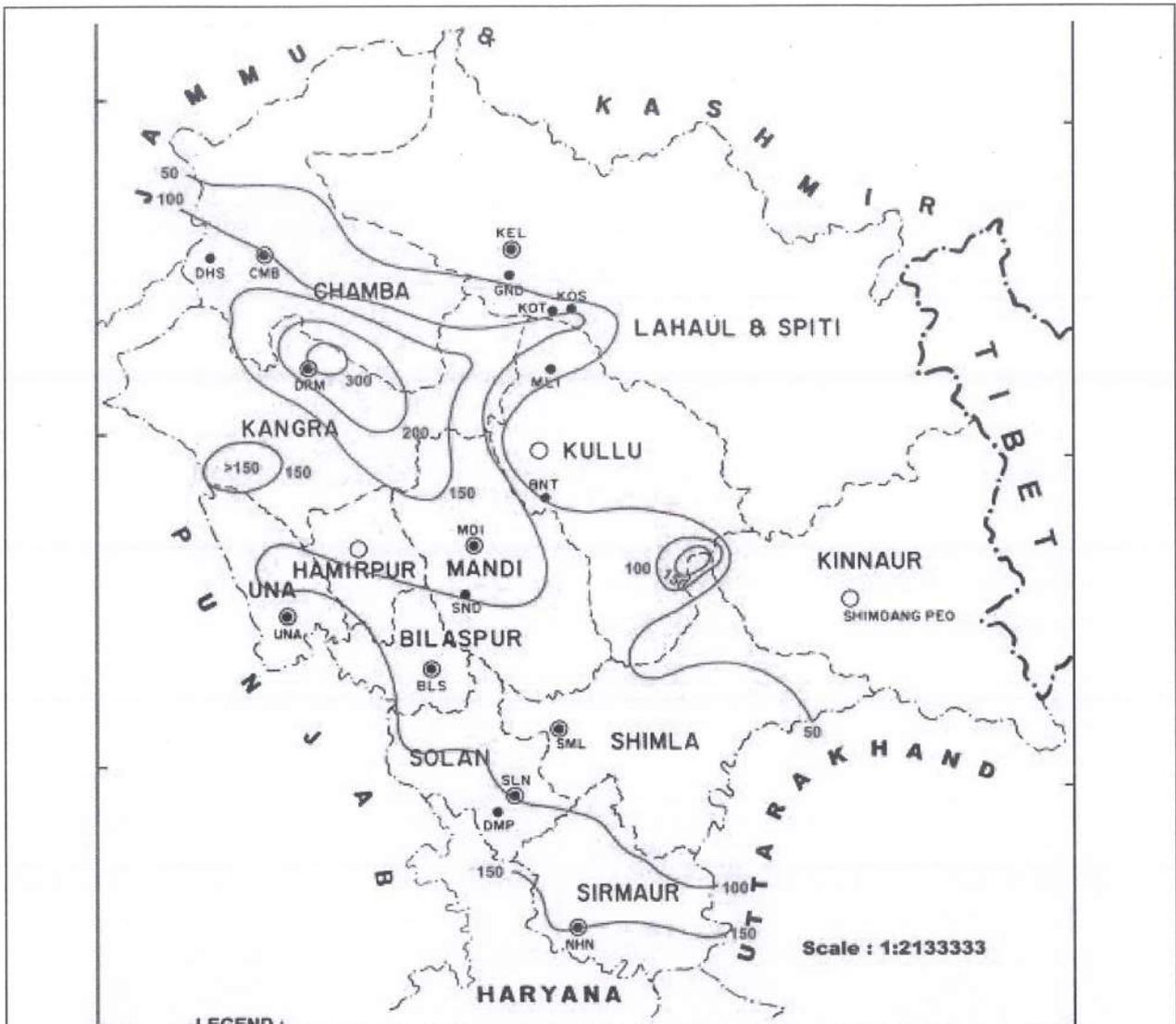


Fig.- 4: Rainfall in Himachal Pradesh during monsoon (July-September)

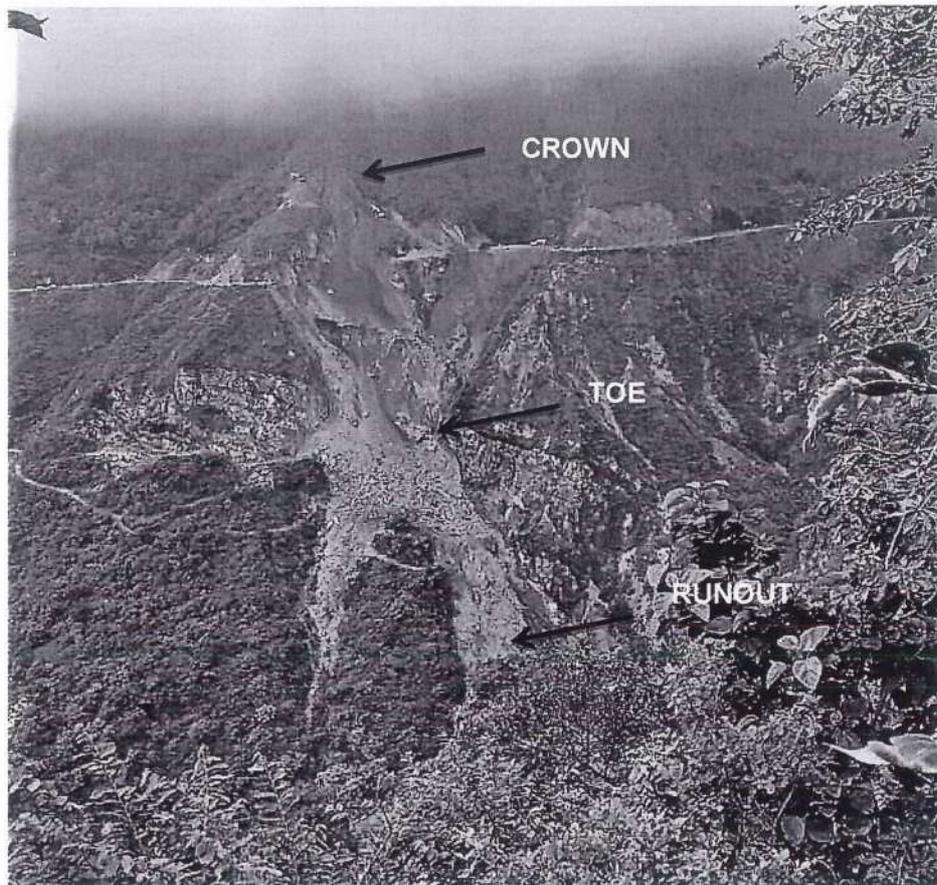


Fig.-5: Perspective view of the Dhank landslide, Simaur district, H.P.



Fig.-6: Damage and complete wash out of 150m stretch of the NH-707 (View towards Sataun)



Fig.-7: Uphill view of the landslide shows dislodged large oxidis bed rock blocks possibly derived from the toe part.

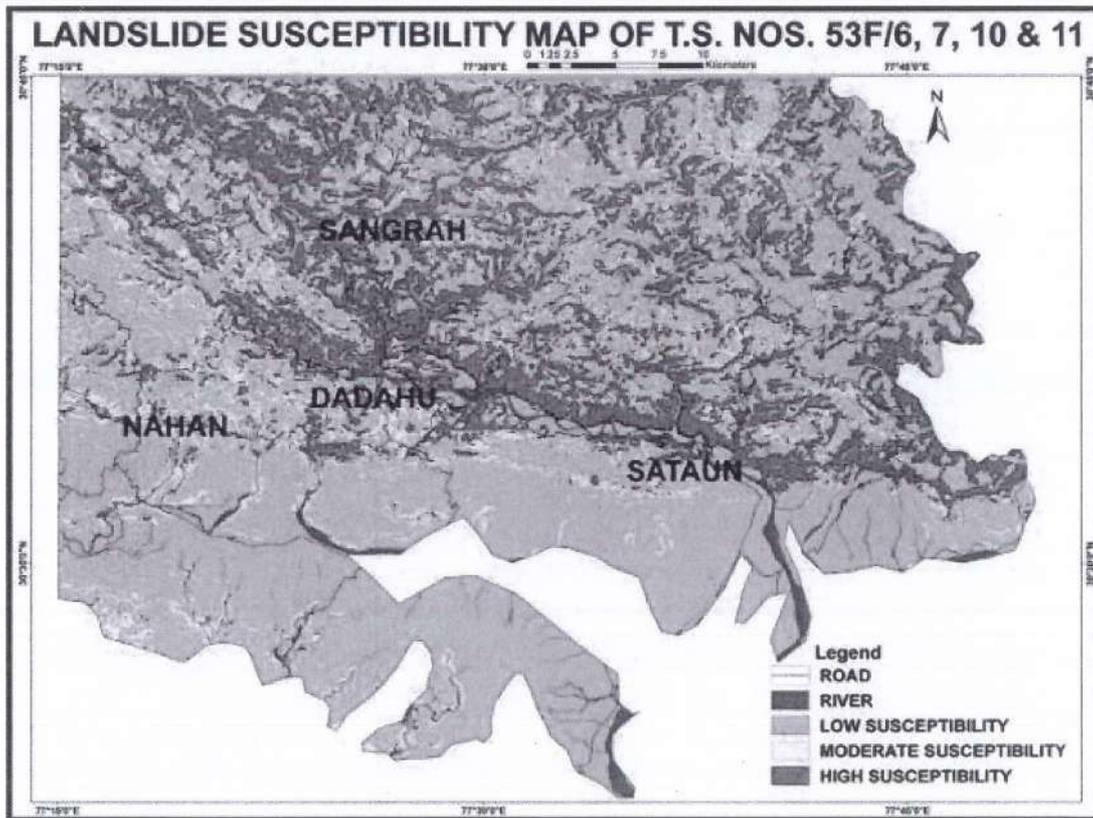


Fig.-8: Landslide Susceptibility of Sirmaur distt., H.P.

**PRELIMINARY GEOLOGICAL REPORT ON THE LANDSLIDE INCIDENCE AT KM 44.280 TO 44.330 ON NH- 707, NEAR VILLAGE CHAREU (KAFFOTA), DISTT. SIRMAUR, H.P.**

**Introduction:**

A landslide incidence occurred on 22.11.22/07.00 AM, at package II, Km 44.280 to 44.330 along NH 707 {Paonta Sahib Shillai road} near village Simaldhar near Kaffota} in, District Sirmour, Himachal Pradesh. There was no report of any causality. The slide area has representative geographical co-ordinates: - 30°38'12" N, 77°40'25" E.

**General geomorphic condition of the landslide site:**

The Kaffota area is marked by highly dissected and steep valley slopes. Such valleys without development of the systematic terraces, indicate their tectonic origin. The above landslide is nested in a slope depression on the steep right valley wall of the Tibbi River that in turn defines an obsequent slope. There exist a minor nala on the u/s flank of the slide. The affected slope falls on a sun shadow valley wall and is frequently covered with slope debris, an insignia of Pleistocene to Sub-Recent fluvio-glacial deposits.

The above topographic conditions have resulted in an adverse sharp concave (w.r.t. the river) bend in the National Highway.

**Geology of the area:**

The slide affected area included within the Lesser Himalayas exposed Krol Group of rock {Neo-Proterozoic age} and comprise alternate sequence of hard and compact flaggy to moderately thick bedded dark siltstone, shale/phyllite and limestone belonging to Krol-B & Krol A sormation. This is gradationally overlain by thickly bedded but massive dolomitic limestone of Krol-C characterised by high dissolution characters such as common Elephant skin weathering, vuggy with cavernous features.

**Attributes of the landslide:**

(i) Location: The landslide is located in a conspicuous valley depression marked with steep slope and presence nala and lies above a sharp concave (w.r.t. river) road bend of the NH-707. The presence of older tension cracks with very young or without any vegetation within it and toe of the slide at the existing road level, indicated the slide to be active in recent past.

(ii) The present active slide zone is approx.. 50m wide along the road and is nearly 50m high with its slope between 35-40°. The slide zone is defined by a debris slide exhibiting a circular failure with its toe at road level. The debris mainly comprises shale/phyllite and siltstone chips admixed with soil. Large to very large boulders and blocks of siltstone and dolomite are present in upstream half part and upper part of slide. The approx. horizontal depth of the slide zone is 30m (visual estimate). The observations revealed presence of two newly develop crown with each having near vertical scarps measuring approx. +5m. The older concentric ground cracks and sunken mass lying 10-15m uphill, encircles the present slide zone. The overall configuration of the landslide with toe at the road level indicated a steeper slip-circle indicating a factor of safety <1. Though the nala located on the upstream flank of the slide, was observed dry in the upslope area, yet the admixed soil has been found fairly moist, in particular the upstream part. This dampness may have been contributed by the subsurface water possibly oozing out from the concealed base of the overlying cavernous limestone strata of Krol-C.

(iii) Though the general dip of the strata is into the hill, however, the bedrock exposed on either flank defined an asymmetric antiformal fold now occupied by the slide zone.

(iv) With the prevailing geologic, geomorphic and hydrologic conditions and ground signatures of its being active in recent past, the present landslide appears to be a natural one. However,

*Sanjay Kumar*

the triggering factors may be attributed to recent Nepal earthquakes, rain along with vehicular and machinery vibrations.

**Conclusion:**

1. The presently active landslide between Km 44.280 to 44.330 is a natural slide and also records the ground signature of its being active in recent past.
2. The slide mass developed mainly in Krol-B & A in the proximity of the overlying cavernous limestone of Krol-C. The area exhibits a number of major landslides, in similar geological conditions.
3. The slide mass is a debris slide exhibiting circular failure having visual estimated dimensions as 50 wide along the road, height 50m, depth 30m, slide mass slope 35-40 degrees, and toe at the road level. The slide debris comprises rock chips and large to very large boulders admixed with non-cohesive soil.
4. The landslide is located at typical adverse geologic, geomorphic and geo-hydrologic conditions.
5. The triggering factors may be attributed to the combined effects of ground jolts due to preceding (recent) Nepal earthquakes, rain, changing weather conditions, and vehicular and machinery vibrations.
6. The landslide (debris slide) is presently disposed in active mode with its toe at the road level. Its location at the lower part of the valley slope, enhances the menace of its propagation to further uphill slopes, if not properly controlled. This will in turn continue to damage the National Highway (NH-707) traversing across it along with posing threat to travelers.

**Recommendation:**

- 1) It is recommended to remove the precariously disposed rock blocks/ boulders exhibiting the menace of rolling down under gravity or upon saturation, from the upper part of the slide zone, immediately (as suggested at the site).
- 2) In view of slide being an active debris slide with its toe at road level, an adequate toe support is an immediate requirement in the direction of the slope stabilization. In view of the possible existence of a steeper slip-circle, the toe support in the form of adequate high-rise gabion support may be constructed without much of disturbance of the toe material. The toe support must have a proper outlet for nala water on its upstream end.
- 3) For sustainable slope stabilization, it is suggested to resort to road widening through the valleyward filling. The strata at road level and further down the slope appear shallow and firm, however, it may be ascertained through exploration, as per the design needs.
- 4) The upper part of the slide may be unloaded and the same material may be used for toe loading after the construction of the gabion support. The slide mass slope may be reduced by benching of the mass along with provisions of contour drainages.
- 5) All the new and old open tension cracks within the landslide mass and further upslope may be filled with local earth material to avoid the ingress of the surface water within the slide mass.
- 6) The provision for diverting the seasonal nala water may be created in the upslope and bottom part of the slide zone.
- 7) Road widening activities may be resorted through non-blasting methods only after providing the stabilization measures to slide mass.
- 8) It is highly recommended that the geological mapping of all the landslide and vulnerable area coming under the influence of road widening activities along the NH-707 may be carried out

*Amjit Kumar*

along with delineation of landslide type and elucidation of slope stabilization measures.

9) In the landslide/ vulnerable slope zone area, the road widening activities may be resorted subsequent to the implementation of slope stabilization measures.

Amal K. S.

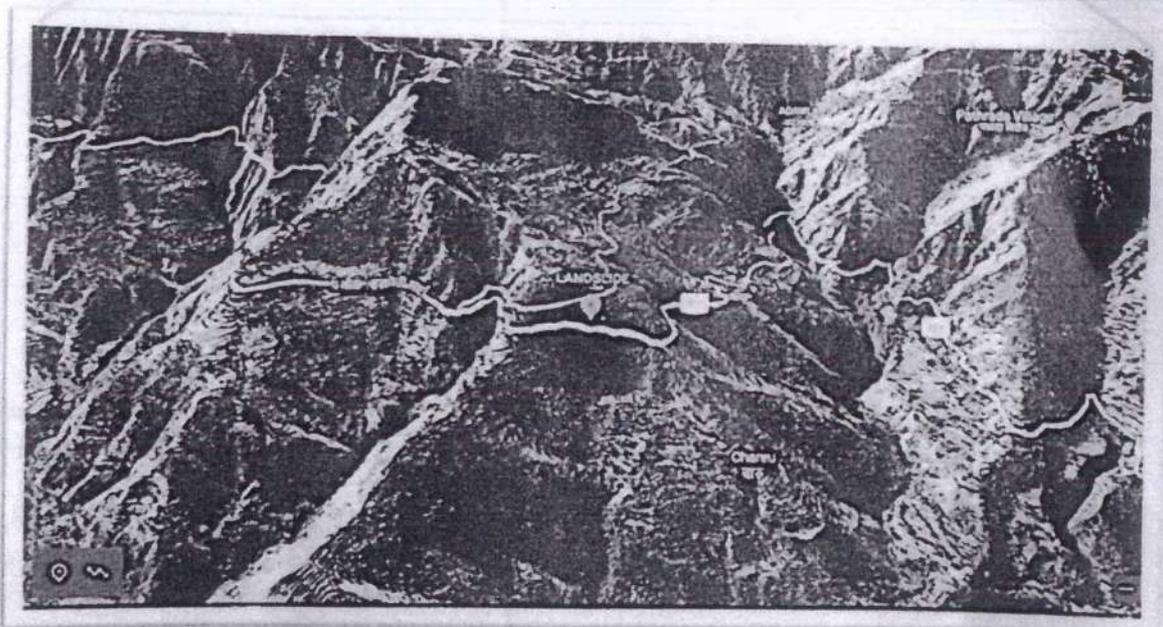


Photo-1: Location of the landslide w.r.t. the general geomorphic setting of the area.

*Manoj Kumar*

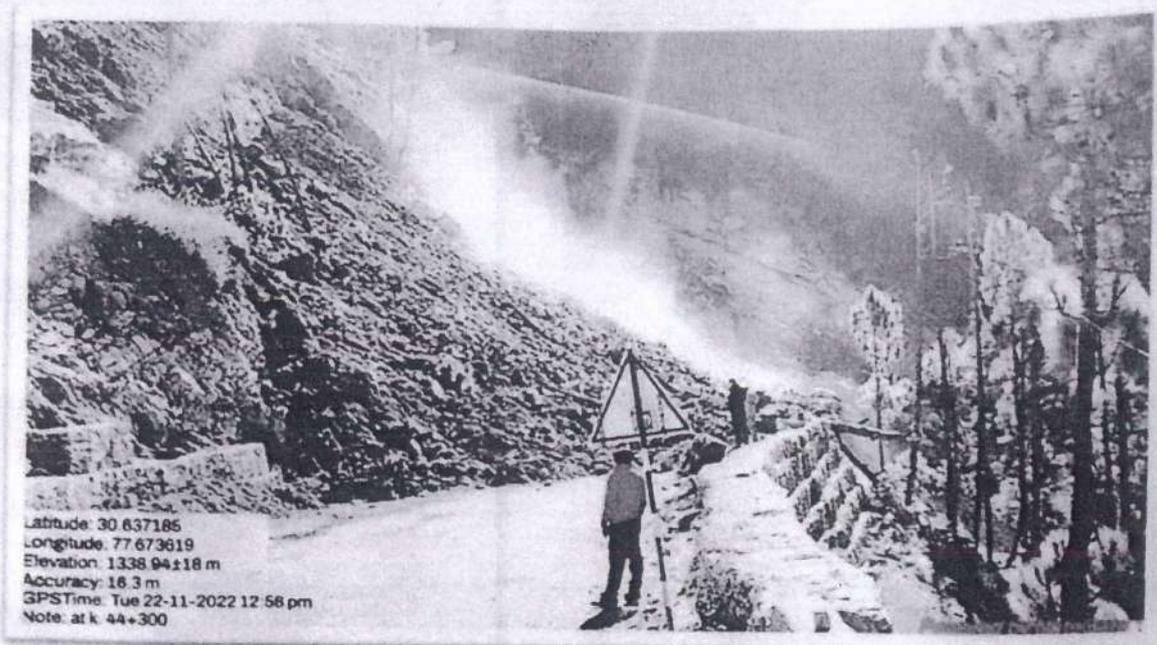


Photo- 2: The debris slide debouching slided mass on the road. The slope downhill the road was unaffected. The u/s part yielded with larger rock blocks (photo provided by the project geologist).

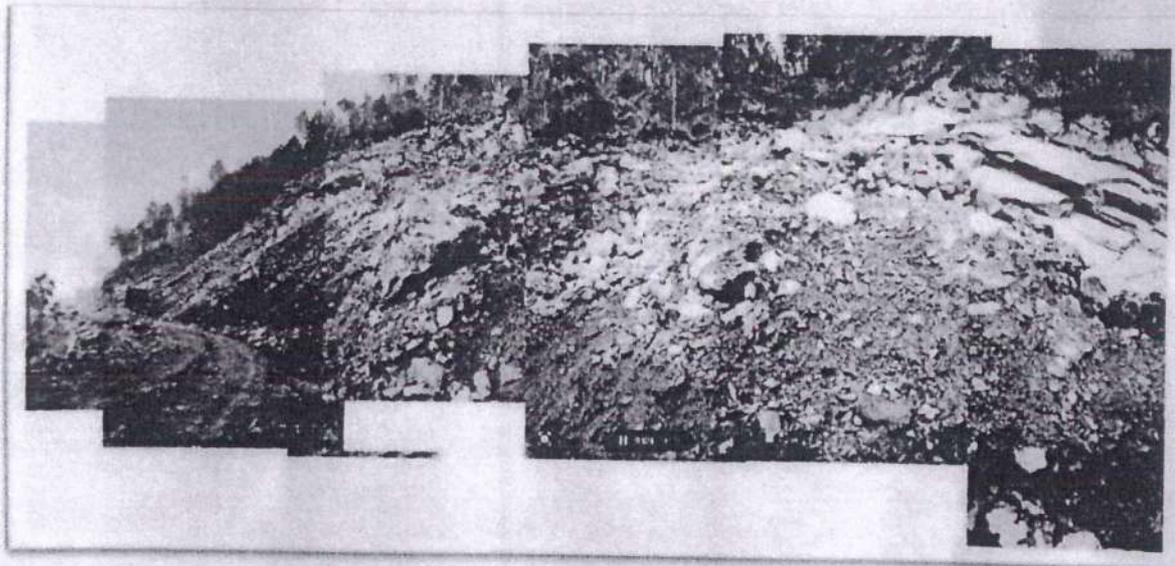


Photo-3: A perspective view of the landslide after restoration of the road as on 25<sup>th</sup> Nov., 2022 (view Downstream)

*Amoj Kumar*



Photo-4: The present active crown of the slide. Mark the tilted/ uprooted tree stumps in the dislodged slide mass manifesting a circular failure.



Photo- 5: (Left) Scar of the older slide at the boundary of overlying cavernous limestone of Krol-C, lies nearly 15m uphill the recent active crown; (Right) Older cavernous crown within Krol-C.

*Manoj Kumar*  
7/2/2023

(MANOJ KUMAR), Director (Retd.), GSI,  
Terra Geotechnical Consultancy Services

417/E, New Generation Apartments, Dhakoli, SAS Nagar, Punjab 14060

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ANNEXURE R-13

151



Government of India

Ministry of Road Transport & Highways

(Project Implementation Unit, Paonta Sahib, Himachal Pradesh)

[Ward No.10, Rampur Ghat Marg, Devi Nagar, Paonta Sahib, Sirmour- 173025]

No.: MoRTH PIU-P.S./Civil Works/ Pkg-II/2020-21/276

Dated: 25.03.2021

To,

✓ M/s R.G. Bulidwell Engineers Ltd.  
B-30, RDC, Raj Nagar, Ghaziabad,  
Uttar Pradesh- 201002.  
Email Id: Info@rgbuidwell.com

Sub: Rehabilitation/ up-gradation of Hewna-Ashyari section of NH-707 (Pkg-II) in the State of Himachal Pradesh- Utility Shifting Work Order reg.

Sir,

This is to convey approval of utility shifting Estimate amounting to Rs. 2,70,34,599/- [HPSEBL Utilities Rs. 1,97,42,502/- IPH Utilities Rs. 72,92,097/-] and with a request to take necessary action at the earliest in this regard as per applicable provisions of the Contract Agreement signed on 16.02.2021.

2. In view of the above, this office hereby issues work order to carry out utility shifting work for the subject project subject to the following conditions:

- (i) Provisions made by the utility department have been allowed for estimate purpose only. The actual requirements in line with prevailing features may be assessed in consultation with the Authority Engineer before execution of work. A joint team of Contractor and Authority Engineer shall complete the survey of existing electrical utilities and linear chart showing existing electrical utility line/ agreement w.r.t. the proposed alignment within the ROW. All the complete details shall be submitted to this office.
- (ii) Ensure the cause of utility shifting to an appropriate location (or) to the extreme edge of ROW, only if such utility is adversely affecting the execution of work or maintenance of Project Highway.
- (iii) There shall not be any improvement nature of work proposed for shifting w.r.t. existing utilities. The shifting of utilities shall be as per the defined scope of work only.
- (iv) The need for shifting of utilities may be further reviewed for optimisation and only justified needful shifting be done, suitably crediting the value of salvage material to the shifting estimate.
- (v) The works shall be carried out in close coordination with utility agency and all precaution/ conditions stipulated by the agency shall be diligently followed.

- 1 -

*[Handwritten signature and date]*  
25.03.2021

from pre page:

-2-

- (vi) The actual payment for the work of shifting of utilities will be made only after certification by concerned utility department and Authority Engineer.
- (vii) Provision made towards unforeseen items under lump sum basis and other lump sum provisions are provisional only. Items to be executed under these provisions shall only be executed after obtaining approval.
- (viii) Various centages such as, contingency etc. have been agreed provisionally subject to the condition that the payment of such centages shall be done as per actual.
- (ix) The copy of estimates received from the concerned utility owing departments are enclosed for ready reference.

Enclosures: As above.

Your faithfully,

*Vivek Panchal*  
25.03.2021

(Vivek Panchal)

Executive Engineer & Project Director  
Ministry of Road Transport & Highways  
Project Implementation Unit, Paonta Sahib

Copy to:

- (i) Regional Officer (Himachal Pradesh), Ministry of Road Transport & Highways, Govt. of India, Room No. 512-515, Nirman Bhawan, Nigam Vihar, Shimla, Himachal Pradesh-171009 -for information please.
- (ii) Team Leader, M/s L. N. Malviya Infra Projects Pvt. Ltd. 10, IIIRD Floor, City Centre Press Complex, MP Nagar Zone I, Bhopal- 462011 -with a request to ensure compliance of aforesaid conditions.

**4773**  
**PROOF OF SERVICE****153**

advance copy of Reply On behalf of Respondent No. 10 in the Caption matter NAATHU RAM VS MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

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From: Ruchir Mishra Adv (ruchirmishra79@yahoo.co.in)

To: rkhuranalegal@gmail.com

Cc: ruchirmishra79@yahoo.co.in

Date: Saturday 22 March, 2025 at 02:13 pm IST

---

Sir,

This is in continuation of our email sent just now.

The attached is the Reply on behalf of respondent no. 10 in the Caption matter NAATHU RAM VS MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.

---

**Regards,**  
**Ruchir Mishra,**  
**Advocate**  
**29, Presidential Estate**  
**Nizamuddin East**  
**New Delhi 110013**  
**Phone: 011-46574879**



Nattu Ram Vs MRTH Reply on behalf of R10\_compressed.pdf  
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